# LOK SABHA DEBATES

Third Session (Third Lok Sabha)



# LOK SABHA SECRETARIAT New Delhi

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[Third Series, Volume X-November 21 to December 4, 1962/Kartika 30 to Agrahayana 13, 1884 (Saka)]

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N.B.—The sign + marked above the name of a member on questions which were orally answered indicates that the question was actually asked on the floor of the House by that Member.

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LOK SABHA

Tuesday, December 4, 1962/Agrahayana 13, 1884 (Saka).

The Lok Sabha met at Twelve of the Clock.

[MR. SPEAKER in the Chair]

GRAL ANSWERS TO QUESTIONS

SHORT NOTICE QUESTIONS

Inland Water Transport Services to Assam

S. N. Q. 4. Shri Indrajit Gupta:

Will the Minister of Transport and Communications be pleased to state:

- (a) whether any moves have been made for early settlement of the strike by the Pakistani section of crews of the Joint Steamer Companies operating in Assam and West Bengal:
- (b) whether alternative means of transporting essential goods to Assam by road has finally, been decided upon; and
  - (c) if so, details of the scheme?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (c). A statement giving the information required is placed on the Table of the Sabha. [See Appendix I, annexure No. 91].

2340(Ai) LS—1.

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Shri Indrajit Gupta: May I know whether it is a fact that during the two months' duration of this strike, the accumulation of essential goods, particularly of tea and jute in Assam, has mounted up to the value of over Rs. 5 crores or so, and if so, whether this is not having a serious effect on our foreign exchange position?

Shri Raj Bahadur: There is no doubt that there has been a certain accumulation of goods, of tea particularly in Assam. But, recently, we have taken steps to move the accumulated stocks of tea and other goods by train and by road.

Shri Indiajit Gupta: Has the Government's attention been drawn to the statement made by a Minister of the Assam Government to the effect that the strike has been engineered by the Pakistan Government itself in order to blackmail us and to disrupt our economy?

Shri Raj Bahadur: That might be an inference drawn by the Minister of the Assam Government. I have not seen that statement. But, so far as the strikers are concerned, the demands that they have put forth are not entirely of the nature of an industrial dispute. Some of those demands smack of politics behind the people who are supporting the strike.

Shri Daji: The statement says that the scheme to move the goods by road transport requires about 250 trucks. May I know how many trucks have up till now been made available by Government for the transport of goods to Bengal and vice versa?

Shri Raj Bahadur: At the moment, we have already acquired about eight or ten trucks, to begin with. But we are not getting sufficient quantities of goods to move, because the private trade is not yet sending goods in the required quantities. We have placed orders for 50 trucks, out of which 8 have been received, and 42 are in transit from Madras to Calcutta. We propose to place orders for 50 more.

Shri S. M. Banerjee: From the statement it appears that the Labour Commissioner had discussions with the Pakistan Deputy High Commissioner at Calcutta, and the negotiations have practically failed. In view of the serious situation prevailing there, will Government take this matter up at the Ministerial Ievel, with Pakistan?

Shri Raj Bahadur: Our Deputy High Commissioner in Dacca has been contacting the Chief Secretary of the East Bengal Government in this matter, and the representatives of the company have also been meeting the authorities both in Rawalpindi and in Dacca. I think that whatever contacts can be established and should be established are being established.

Shri Hem Barua: In view of the fact that this strike by the Pakistani crew is a political move on their part, may I know whether Government have tried a political solution to this problem, pending which, may I know whether in order to avoid such situations in the future, because of the emergency, Government propose to Indianise the services, the ratings etc.?

Shri Raj Bahadur: So far as a move on one part is concerned, the representatives of the Joint Steamer Companies sent us a memorandum in which they asked whether the Government of India would be prepared to send a representative to join in the discussions for the solution of this problem, and we have signified our assent to that. A similar memorandum has been sent to the Pakistan Government.

So far as the question of Indianisation is concerned, our desire is that we should have more and more Indians on this service. We shall do that, taking into account the various circumstances that are prevailing now or that may be created because of this strike.

Shri Ranga: It is more than fifteen days since the hon. Minister announced in a very courageous manner that he was going to provide for alternative transport by road. How is it that Government have made arrangements now only for 8 trucks, and how is it that the private trade is not responding, and Government do not know how they can help in the transport of the accumulated stocks of tea and other things?

Shri Raj Bahadur: I can assure the hon. Member that courage is not lacking at all. If there is railway capacity sufficient for the purpose movement of goods we make use of the rail capacity in the first instance because it is much cheaper compared to the road transport. We would like to place that number of trucks only that might be necessary on the road under the Government organisation. We are trying to see that the required number of trucks needed by Assam Government for their civilian and other needs are acquired. That is why we are trying to acquire as many as 100 new trucks. Apart from that, 200 new trucks have been allotted to Assam Government and these trucks will be pushed into service as and when required by the exigencies of traffic.

Shri C. K. Bhattacharya: Has the Minister's attention been drawn to reports in the Calcutta Press about the false tales circulated in Pakistan by the employees of the fifty held-up steamers that in Calcutta and in India they are being forced to donate blood for our soldiers and whether any attempt has been made to contradict these things?

Shri Raj Bahadur: I am not aware of the tales that the people who are behind the strike are spreading in Pakistan because we do not get the information from Pakistan.

Shri C. K. Bhattacharya: These are reported in the Calcutta Press.

#### Recruitment to the Army

- S. N. Q. 5, Dr. L. M. Singhvi: Will the Minister of Defence be pleased to state:
- (a) whether any recruitment targets have been fixed or finalised recently;
  - (b) if so, the details thereof;
- (c) whether Government have received any complaints of favouritism in recruitment; and
- (d) whether it is proposed to relax the prescribed requirements for recruitment in the present situation of emergency?

# The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

- (b) It is regretted that it will not be in the public interest to give the details.
  - (c) No, Sir.
- (d) Some relaxations have been made in the physical standards and upper age-limits for recruitment. No other relaxation is under consideration.
- Dr. L. M. Singhvi: What concessions and facilities are to be provided by the Universities and other such institutions to those who may be wishing to join the Defence Forces and whether any attempts have been made to frame these proposals for Concessions and facilities on a uniform basis so that they may be available to all students of all universities equally?
- Shri Y. B. Chavan: There are no such concessions. The question is not for giving students concessions as

such. The question was about the recruitment to the army in general.

Dr. L. M. Singhvi: Recently, the Vice Chancellor of the Madras University had announced that several concessions and facilities would be extended to those wishing to join the Defence Forces. Are these concessions to be implemented on a uniform basis all over the country?

Mr. Speaker: That may be done by the Vice Chancellors or other university authorities.

Dr. L. M. Singhvi: It is not to be done merely by individual universities. I am asking whether Government have decided to take any steps in the direction of making rules or giving concessions uniformly all over the country. It is not to be done by a single Vice Chancellor only; it is to be done by all the universities at the instance of the Government of India. Have the Government taken such a step?

Shri Y. B. Chavan: Whatever suggestions may be made by the different Vice Chancellors can certainly be considered.

Mr. Speaker: The hon. Member says that one Vice Chancellor makes some announcement or observation giving certain concessions. Can Government extend them to the others?

Shri Y. B. Chavan: I am not aware of any such statement and even if somebody makes a statement like that I do not know how it can be binding on the Government.

श्री भक्त बर्शन : श्रीमन्, क्या शासन के ध्यान में यह यात आर्ड है कि यद्याप रिकृटिंग आफिसमें को यह आदेश दिया गया है कि अधिक से अधिक संस्था में भरती की जाए, फिर भी बहुत में गीजवानों को निराश होकर लौटना पढ़ रहा है ? यदि हो, शो क्या इस सम्बन्ध में कुछ प्रकाश डाला जाएगा ? श्री यशवन्त राव चव्हाण : हां, यह ठीक बात है । लेकिन उनको शारीरिक योग्यता के जो निर्बन्ध हैं, उनका तो पालन करना चाहिये ।

Shri Hari Vishnu Kamath: Have any representations been received from either individuals or organisations requesting Government to raise the upper age-limit for emergency commissions from 35 to 40 and, if so, has Government considered the matter favourably or is considering it?

Shri Y. B. Chavan: Even at the present moment, really speaking, the age-limit for emergency commissions has been raised; it is 35 now.

Shri Frank Anthony: Is it a fact that although many universities do not have the Intermediate as a qualification, the Defence Ministry has fixed the Intermediate qualification as the minimum for an emergency commission, and thereby shutting out all the people who have done the PUC, Senior Cambridge and first-class material from the public schools?

Shri Y. B. Chavan: Intermediate or its equivalent is the minimum qualification.

Shri Frank Anthony: What I am asking is this; is it a fact that you have prescribed the Intermediate as the minimum qualification, although the Intermediate is not now subscribed to by many universities, and therefore you are now shutting out all the PUC people, the Senior Cambridge boys and all the first-class material from the public schools for emergency commissions?

Shri Y. B. Chavan: I will have to look into it.

Shri Ranga: What steps are being taken by Government in view of this emergency to get into touch with the universities and suggest to them the various concessions that are being made and ask for their co-operation in providing as many recruits as possible for the various ranks in the army?

Shri Y. B. Chavan: It is a suggestion for action and I would certainly look into it.

Shri Ranga: What is the answer? We would like the hon. Minister to be a little louder.

Mr. Speaker: I will ask him.

Dr. L. M. Singhvi: Sir, on a point of order. He must say whether any steps have been taken so far: not that he will look into it. If it is only a suggestion for action, then he can look into it. But the hon. Member is asking whether the Government have done anything in the matter. We want to know what the Government have done.

Mr. Speaker: If it is only a suggestion for action, certainly he will consider it. What else can he say at this moment?

Shri Iqbal Singh: May I know whether some examinations for the permanent commission were taken and the results have not yet been out and some examination is being cancelled, and whether some consideration will be given to those persons who have appeared in the examination and have passed?

Shri Y. B. Chavan: It is a different question, Sir.

12.14 hrs.

CALLING ATTENTION TO MAT-TERS OF URGENT PUBLIC IMPORTANCE

SUPPLY OF MIGS

श्री बागड़ों (हिसार) : मैं नियम १६७ के अन्तर्गत रक्षा मन्त्री का ध्यान निम्न अविल-म्बनीय लोक महत्व के विषय की ओर आकृष्ट करता हूं और चाहना हूं कि वह इस सम्बन्ध में अपना वक्तव्य दें :--

> "भारत को मिग विमान देने में भएनों भसमर्थता व्यक्त करते हुए रूस

सरकार के सन्देश के बारे में कथित समाचार।"

प्रतिरक्षा मन्त्री (श्री यशवन्त राव चक्राण): श्रध्यक्ष महोदय, भारत सरकार तथा स्रोवियत संघ सरकार के बीच किये गये इकरार-नामे के श्राधार पर लाइसेंस के अन्तर्गत भारत में इस वायुयान के बनाने के लिये मुख्यतया एक कारखाना स्थापित करने की बात थी। इसके अतिरिक्त कुछ मिग वायुयान दिसम्बर १६६२ में, कुछ श्रगले वर्ष और कुछ फिर उसके बाद देने का इकरार था।

 मास्को स्थित हमारे राजदूत सोवियट संघ सरकार से सम्पर्क बनाये हुये हैं श्रीर उन्होंने सूचना दी है कि कारखाना स्थापित करने का इकरारनामा निश्चित योजना के अनुसार श्रागे चलाया जाएगा श्रीर मिग वायुयान भी दिसम्बर, १६६२ या थोड़े समय बाद सप्लाई किये जायेंगे।

Shri Ranga (Chittoor): He is not audible.

Mr. Speaker: Hon. Members say he is not audible.

Shri Rana: The loudspeaker seems to be defective. Even when the Prime Minister speaks, we are not able to follow.

Mr. Speaker: If there is any defect in the acoustics, it will be looked into.

Shri Y. B. Chavan: Mr. Speaker, Sir, the agreement between the Government of India and the Government the U.S.S.R. was principally for the building up under licence in India of a plant for the manufacture of aircraft. It was further agreed to supply a few MIGs in December, 1962, and some next year and some later.

2. Our Ambassador in Moscow has been in touch with the Government

of the U.S.S.R. and he has reported that the agreement for the building up of the plant will be proceeded with according to schedule. Also that the MIGs will be supplied in December, 1962, or a little later.

श्री बागड़ी: इन विमानों को देने के बारे में रूस सरकार ने समझौता किया था। लेकिन जब चीन ने हिन्दुस्तान पर हमला किया तो एन वक्त पर रूस का एक.....

ग्रथ्यक्ष महोदय: सवाल कीजिये, दलील देने की ग्रावश्यकता नहीं है।

श्री बागड़ी : इसके बिना सवाल कैसे समझ में ग्राएगा।

ग्रध्यक्ष महोवय : वैसे भी सवाल हो सकता है।

श्री बागड़ी: मिग विमानों को देने की बात पहले से ही पक्की हो चुकी थी। लेकिन जब चीन ने हिन्दुस्तान पर हमला किया और उस दीरान में कभी इंकार भीर कभी इंकरार श्रीर इसको लम्बा ले जाना, यह सब क्या हिन्दुस्तान की गैरत के ऊपर एक चोट नहीं है? श्रीर दसरी बात यह है कि....

**ग्रध्यक्ष महोदय**ः एक सवाल ही एक वक्त में हो सकता है। वह हो गया है।

श्री बागड़ी: वही सवाल कर रहा हूं। क्या ऐसे मौके पर जबिक हिन्दुस्तान को रूस लटका रहा हैं श्रीर इतना ही नहीं बिल्क उसकी गैरत को भी चैलेंज कर रहा है, क्या भारत सरकार इस बात को नहीं सोच रही है कि इस मिग विमानों के सौदे को वह कैसल कर दे ?

श्राध्यक्ष महोदय : यह कोई मयाल नहीं है। इसका जवाब दे दिया गया है। बता दिया गया है कि वह हमको लटकाये नहीं रख रहे हैं। जो इकरार था उसके अनुसार कुछ मिग वायुयान दिसम्बर में या श्रीर कुछ बाद में दिये जायेंगे। इसमें लटकाने का सवाल कहां से श्रा गया। धगर धौर कोई सवाल करना हो तो कर लीजिये।

श्री बागड़ी : कितने मिग विमानों की व्यवस्था हुई है भीर किस तारीख को वे मिलेंगे ? क्या कोई निश्चित तारीख है या नहीं है ?

**भ्रष्यक्ष महोदय :** तारीख बता दी है उन्होंने ।

भी बाागड़ी: दिसम्बर बताया है। पक्की तारीख नहीं बताई है।

प्रभ्यक्ष महोदय: पक्की तारोख है ही नहीं तो बतायें कहां से । यही लिखा हुग्रा है कि दिसम्बर के करीब मिलेंगे। ग्रोर तारीख क्या बता दें।

ग्रीर कोई सवाल करना है, ग्रापको ?

श्री बागड़ी : जी नहीं।

श्री प्रकाश बीर शास्त्री (बिजनौर) : सस में इन विमानों को भारत को दिये जाने की जो बात कही गई है कि दिसम्बर या दिसम्बर के पत्रचाल मिलने की सम्भावना है, इसके सम्बन्ध में में जानना चाहता हूं कि केवल मिग विमान ही भारत को मिलेंगे अथवा उनके स्पेयर पार्टस भी प्राप्त हो सकेंगे जिससे उनका सन्पयोग हो सके ?

श्री यशवन्त राव चक्हाण : स्पेयर-पार्टस बनाने के लिये कारखाना बनने थाला है ।

Shri Hari Vishnu Kamath (Hoshangabad): Has Government any evidence to show or reason to believe that China is putting pressure or has put pressure on Russia in respect of this deal between Russia and India, and while India appreciates . . .

Mr. Speaker: Order, order. He is making comments. Hon Members know, and more so Mr. Kamath, that no inferences or arguments are to be introduced in the question. The question should come straight.

Shri Hari Vishnu Kamath: Government's attention been drawn to the statement made by Mr. Duncan Sandys in the House of Commons yesterday, I believe, in respect of this deal, to the effect that his information is that the Russian Government is not prepared to honour its commitment to India regarding the sale of MIG aircrft and if so, while the Government and the country appreciate Russia's readiness sell this aircraft to India is Government contemplating an approach to other friendly countries also for increasing its air power and for the supply of aircraft to this country?

Mr. Speaker: So far as approaching other countries is concerned, that is a defferent question. This question only relates to MIGs. The hon, Member has referred to the statement of Mr. Duncan Sandys. Does he want the information that is with the Government or with Mr. Duncan Sandys?

Shri Hari Vishnu Kamath: You will pardon me, Sir; I crave your indulgence . . .

Mr. Speaker: There is one thing I would request hon. Members to observe. When Government gives a definite and positive information, why should they be confronted with the question that somebody else in some other place said something? Now, the information is being solicited from the hon. Minister. He positively says that this is the fact.

Shri Surendranath Dwivedy (Kendrapara): He only wants to know whether that information is not correct (Interruption).

Mr. Speaker: I have followed the hon. Member. It is not desirable that when the Government gives some information here, when the hon. Minister makes a definite statement, hon. Members should ask whether the information given by some other politician in some other Parliament is correct or not. If it is inconsistent with

the information given by the hon. Minister here, certainly we cannot say it is true.

Shri Hari Vishnu Kamath: May I submit in all humility, Sir, the Defence Minister said that the transction will be completed either by the middle of December or a little later. It is rather vague. He said: "a little later". Could he tell us how much later?

Prime Minister and Minister of External Affairs and Minister of Atomic Emergy (Jawaharlal Nehru): I am afraid Sir, many hon. Members have been misled by all kinds of reports appearing in the Press; not only the Press here but, rather, elsewhere, because many people have taken a great deal of interest in this transaction. But the fact is, there has been no question at any time of the Soviot Union backing out of the commitment they have made, and they have made it perfectly clear to us that they will proceed with this. There was, if the hon. Member wants to know it, some little difficulty, so we understand,nothing to do with China or anythingin view of the world situation coming rather critical because of what happened in the Caribbean. That was partly a reason for certain uncertainty about the time. But, apart that, they have always said so. Our latest account is that they will do so. The main thing is the building up of the plant. The rest was really some for training purposes and samples. A few were to come in December, a few next year and a few in 1964. They said they will abide by that. There may be a little delay, they said is this quite authoritative. I do not see how what Mr. Duncan Sandys said or anybody else can say can take away the authority of the statement that we make on the information that we receive.

Some Hon. Members rose-

Mr. Speaker: I do not think there are any more supplementaries now required.

श्री यशपाल सिंह (कैराना): क्या में जान सकता हं कि यह जो ऐग्रीमेंट हुन्ना था वह किसी पोलिटिकल ऐंगल के मातहत हुन्ना था या कामर्शल के ग्रीर उसके टम्स क्या ये ? क्या वह ऐग्रीमेंट हाउस की मेज पर रक्खा जा सकेगा ?

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घड्यका महोदय : श्री कल्रवाय ।

श्री कछवाय (देशात) : क्या सरकार का घ्यान श्रमरीका में भारतीय राजदूत श्रो वी० के० नेहरू के वक्तव्य की श्रोर गया है जिसमें उन्होंने कहा है कि मिग बिमान के मिलने की श्राशा कम है या मिलन में देर हो सकती है ?

**प्रध्यक्ष महोदय**ः कोई कुछ कहना रहे, प्राप से क्या मतलब ?

Shri -Bade (Khargone): The statement of Shri B. K. Nehru appeared in the Press this morning.

Mr. Speaker: They should believemore what is said here than what is said in the Press.

Shri Bade: Why should it appear in the papers.

श्री राम सेवक यादव (बाराबंकी) : में दो सवाल पूछना चाहता हूं।

श्रध्यक्ष महोदय : ग्राप ग्रगला कालिंग ग्रहेन्शन नोटिस पढ़िये ।

श्री राम सेवक यादव: मेरा भी नाम है मिग वाले नोटिस में।

श्रध्यक्ष महोषय: कोई जरूरी नहीं कि हर एक को मौका दिया जाये, श्राप कार्लिग श्रटेन्शन नोटिस पढिये।

श्री राम सेवक यावस: आप पहले मेरा निवेदन सुन लें उसके वाद आप जो आदेश देंगे मैं उसका पालन करूंगा।

श्रम्यक्ष महोदय: मेरी दरख्वास्त है कि श्राप कार्तिम श्रदेन्त्रन नोटिस पढ़िये।

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की, राम सेवक यादव : मैं उसे पढ़ रहा हूँ लेकिन यह बहुत महत्वपूर्ण प्रश्न है जो कि खुटा जा रहा है ।

ग्राष्यक्ष महोदय: इसके लिये हम कोई ग्र**ीर** मंका तलाश कर लेंगे।

श्री राम सेवक यावव : इसके लिये श्रव कौन सा मौका हम तलाश करेंगे ?

म्राध्यक्ष महोदय: ग्रब दलीलबाजी से तो काम नहीं चलेगा।

FIRING BY CHINESE ON INDIAN SOLDIERS

श्री राम सेवक यादव : में प्रिकिया तथा कार्य संवालन सम्बन्धी नियमों के नियम १६७ के श्रन्तर्गत प्रधान मन्त्री का ध्यान निम्नलिखित श्रविलम्बनीय लोक महत्व के विषय की श्रीर श्राकुष्ट करता हूं श्रीर चाहता हूं कि घह उस एक वक्तव्य दें :

> "हमारे लौटते हुए सैनिकों पर चीनी सैनिकों द्वारा स्राक्रमण तथा हताहत हुए व्यक्तियों की संख्या।"

श्री जवाहरलाल नेहरू : ग्रध्यक्ष महोदय, खबरें हमारे पास यह ग्राई हैं। ग्रापको याद होगा कि चीनी फौजों की तरफ से जो यूनि-लैटरल सीज फायर कहलाता है वह २१ और २२ नवम्बर की रात को हम्रा था। खबर यह ब्राई है कि २२ नवम्बर को हमारे कुछ लोग लौट रहे थे, विथड़ा कर रहे थे, तीन जगहों से । उन पर गोली चलाई गई । ग्रगर में उन तीन जगहों का नाम लूं तो शायद ग्रापको बहुत मदद न मिले, लेकिन साउथ ग्राफ डरांग जोंग में कुछ लोगों पर गोली चलाई गई । फिर ३०० सिपाही लौट रहे थे उन पर गोली चलाई गई लिगेला गोम्पा में जो डरांग जोंग से ब्राठ मील दक्षिण में है। ग्रौर उसी के ग्रास पास कुछ लोग सडकें बना रहे थे, उन पर गोली चलाई गई । जहां तक हमें इल्म है, कोई मारा नहीं गया है ग्रीर न घायल हुन्ना है । २३ नवम्बर को भी उसी इलाके में जो फौजें वापस थ्रा रही थीं उन पर गोलियां चलाई गईं। २५ नवम्बर को ऐसा ही हुग्रा । सब उसी इलाके के ग्रास पास हुआ दरांग जोंग के । वहां भी कुछ गोलियां चलाई गईं उन लौटते हुए स्ट्रैगलसं पर जो इक्के दुक्के झा रहे थे । लेकिन जैसा मैंने कहा, जहां तक हमें इल्म है, कोई कैजुझ-लिटी नहीं हुई ।

श्री राम सेवक यादवः में जानना चाहता हूं कि युद्ध विराम के बाद शान्तिमय सिपाहियों पर इस तरह से चीन का हमला क्या इस बात का प्रमाण नहीं है कि उनका जो युद्ध विराम का प्रस्ताव है वह धोखा मात्र है, श्रीर महज हमारे मनोवल को श्रीर हमारी तैयारियों को कम करने के लिये है ?

ग्रध्यक्ष महोदय : यह तो राय की बात है।

श्री राम सेवक यादव : इस पर भारत सरकार की क्या प्रतिक्रिया हुई है ?

श्री जवाहरलाल नेहर : इसका जवाव मेरी तरफ से है कि "नहीं है" । यह समझना कोई जरूरी नहीं है । यानी हो सकता है कहीं । एक रोज बाद उसके हुआ था । याद रखिये कि २२ श्रीर २३ नवम्बर को कुछ लोग वापम आ रहे थे, फौजी लोग । हो सकता है कि जान बूझ कर तंग करने को न हो, हो सकता है कि घोखा हो गया हो । कोई बहुत ज्यादा किया भी नहीं । गोली चलाई लेकिन किसी को लगी नहीं । हो सकता है कि उनको खतरा लगा हो । वह डर गये हों कि उन पर हमला न हो । हजार बातें हो सकती हैं। कोई तफसील मालूम नहीं है । यह खबर भी उसके दस रोज बाद हमारे पास श्राई है ।

श्री बागड़ी: जब हमारी फौजें वापस ग्रा रही थीं उस वक्त प्रधान मन्त्री के बयान के मुताबिक चीनियों ने हमारी फौजों पर हमला किया । में जातना चाहूंगा कि क्या हमारी फौजों को हमारी तरफ से यह हिदायत थी कि सीज फायर होने के बाद ग्रगर उन पर फाय-रिंग हो तो व उस फायरिंग का जवाब न वें?

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यानी जब उन्होंने फायरिंग की तो हमारे फादिमयों ने फायरिंग नहीं की ? या भ्रगर फायरिंग की तो उसका रहो भ्रमल नहीं हुआ, भीर नहीं की तो क्या उस हुक्म के तहत नहीं की, क्या हिन्दुस्तान की सरकार ने यह हुक्म दिया था कि सीज फायर के बाद फायरिंग नकी जारे ?

श्री जवाहरलाल नेहरू: हिन्दुस्तान की सरकार के हुक्म का कोई सवाल नहीं है क्योंकि वह लोग, वापस श्रा रहे थे, स्ट्रैंगलर्स थे। जो लड़ाई हुई थी उससे वच कर, निकल कर, श्रा के थे। उनसे हमारा कोई सम्बन्ध भी नहीं थ्रा खबर देने का या लेने का। चुनांचे कोई सवाल ही नहीं था हमसे कि कुछ करो या न करो। जाहिर है कि श्रगर उन पर कोई हमला कर दे तो उन्हें पूरा श्रधिकार था अपने को बचाने का।

श्री बागड़ी : जब चीनियों ने उन पर हमला किया तो हमारे फौजियों ने जवाब में फार्यारंग की या नहीं की ?

Mr. Speaker: Did our soldiers fire in self-defence?

Shri Jawaharlal Nehru: No, Sir. There were stragglers, a little troops here and there.

श्री यशपाल सिंह : में सिर्फ इतना जाना चाहता हूं कि भारत सरकार ने इस के जवाब में चाइना को कुछ लिखा या नहीं लिखा, ग्रीर जब चाइना ने सीज फायर कर दिया तो हम ने भी कर दिया या नहीं कर दिया?

**ग्रध्यक्ष महोदय** : इस के लिखने का सवाल कहां उटता है ?

Shri S. M. Banerjee (Kanpur): May I know whether after the unilateral cease-fire was announced by the Chinese Government any incident has taken place? Also, what is the position of their withdrawal?

Mr. Speaker: That is a different thing altogether. Withdrawal does not come in here.

Shri S. M. Banerjee: My question was whether there had been any other incident after this firing. That comes under this.

Mr. Speaker: All that was known to the Government has been disclosed here. He is asking whether after that there has been any other incident. But, as I said, all that was known to the Government has been told.

Shri Hem Barua (Gauhati): Peking Radio has told us yesterday that when the Chinese troops were withdrawing from NEFA, the NEFA tribesmen with tears in their eyes described them as Buddhas. That is a propaganda, we know; but in the context of that may we know, because we are going to extend our civil administration to those areas vacated by the Chinese troops, whether Government are having any aerial or any other survey to see and to ascertain that some of these Buddhas with their clay feet do not stick on to the NEFA soil so as to repeat the firing on our administration or on our troops?

Mr. Speaker: That is a different thing altogether.

Shri Hem Barua: May I submit....

Mr. Speaker: Have I the authority to disallow or not?

Shri Hem Barua: My purpose in asking this is only this. This firing might be repeated on our people. We are going to extend our civil administration to those areas

Mr. Speaker: That is to be seen afterwards.

Shri Hem Barua: Therefore I want to know whether some stragglers of the Chinese troops....

Mr. Speaker: Order, order. Papers to be laid on the Table.

12.32 hrs.

# RE: REPORTED RAILWAY ACCI-

Shri S. M. Banerjee (Kanpur): Sir, I have a submission to make. It is most unfortunate that there has been a second train accident where three people have died.

Mr. Speaker: He can come to me. The rules of discipline and procedure that we have chalked out should not be thrown out at this moment because there is an emergency. Of course, I have been allowing certain concessioins because passions are excited and there are unusual times so that hon. Members might ask those questions. But it is an established rule now and hon. Members have been doing that, that is, if there is a grievance that they have they can come to me and represent to me that any decision taken must be reviewed and I will be prepared to do that.

12.33 hrs.

#### PAPERS LAID ON THE TABLE

Annual Report of the State Trading Corporation of India Limited for the year 1961-62

The Minister of Commerce and Industry (Shri K. C. Reddy): Sir, I beg to lay on the Table a copy of Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1961-62, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act. 1956. [Placed in Library. See No. LT-624/62].

12.331 hrs.

#### MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1962, agreed without any ammendment to the State-Associated Banks (Miscellaneous Provisions) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 28th November, 1962."

12.333 hrs.

#### GIFT-TAX (AMENDMENT) BILL

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, on behalf of Shri Morarji Desi, beg to move:†

"That the Bill further to amend the Gift-tax Act, 1958, be taken into consideration."

It is now about a year that this House considered in detail the position of the Income-tax Act, 1962. By that Act the Income-tax Act, 1922, was repealed and several changes of form and substance were made with a view to rationalise the procedures and checking avoidance and evasion of taxes more effectively.

As hon. Members are aware, the basic pattern of the Gift-tax Act is the same as that of the Income-tax Act. The administrative set-up for both taxes is practically the same. Some of the recommendations made by the Direct Taxes Administration Enquiry Committee are applicable to the other direct taxes including the Gift-tax. Having regard to both these it is considered expedient that the provisions of the Gift-tax Act, 1958, should also be brought in line with those of the Income-tax Act, 1961.

<sup>†</sup>Moved with the recommendation of the President:

Opportunity has also been taken her to introduce a few changes in the Gift-tax Act. It has been found to be necessary to meet the problems which have arisen during the course of the administration of this Act. The amendments proposed in this Bill are the following. They broadly fall into The first type of three categories. amendments are formal. That is to say, the references to the numbers of the sections in the Indian Income-tax Act, 1922, to be replaced by references to the corresponding sections of the Income-tax Act, 1961.

The second type of amendments proposed are about some re-drafting of existing sections with a view to elarify their intentions and introduction of a new clause to adopt the modified procedure of assessment, penalities to be levied, appeals and the recovery on the lines of the Incometax Act, 1961.

Thirdly are the changes necessitated by the working of the Act itself as it has been experienced.

The amendments falling in the first category are very formal and do not require any explanation. The second category of amendments also do not require a detailed discussion on my part here because they were subjected to a comprehensive analysis and scrutiny by the Select Committee and the House when the Income-tax Bill, 1961 was under discussion in this House. Mention, however, may be made here about some important changes falling in the second category which I have proposed: (i) provision for charge of interest on delayed payment of taxes, which have been provided in the Income-tax Act, 1961; (ii) provision for payment of interest by Government delayed on refund: (iii) recovery of gift tax under a selfcontained code forming part of this Act; (iv) incorporation of a detailed schedule of penalties in the Act; (v) provision for an additional right of appeal for the assessee against the rectification order passed by the Gifttax officer and also against the order imposing fine for non-compliance with the summons; (vi) direct reference to the Supreme Court on questions of law on which different High Courts have given conflicting opinions; (vii) bar on representation of assessees in gift tax proceedings by former officers of the Income-tax department; and last but not least, assessment of persons leaving India in the year of assessment. These changes were recommended by the Direct taxation Inquiry committee.

I would now come to the changes which have been proposed to meet administrative difficulties which have been felt during the administration of this Act. Under the existing law, gift-tax assessment proceedings can be taken against donor only and in the matter of recovery of tax, however, the donee may be made liable provided recovery cannot be made from the donor. This provision has been found inadequate to deal with a situation where the donor cannot be found or probably the donor has left the country and he is not available for even being served with notice of assessment. view to meet such a situation, which we have been coming across often, it is proposed to make the donee the assessee if the donor cannot be found. The liability of the donee will, however, be limited to the value of the gift received by him individually. As Members would appreciate, the donee is a beneficiary under the gift and it is not too much to treat him as an assessee where it is not possible to find the donor. This is not a novel provision because it is being found in the Gift tax Acts of countries like Australia and Japan. Recourse will, however, be had to it only in those cases-I would like to assure the House-only in those cases where all reasonable efforts to find the donor for the purpose of service of notice on him have proved to be of no avail. Then, also, at present, the liability of the donor for payment of the tax is limited to the proportionate amount of the tax on the value of the gift made to him. It is now proposed to

[Shrimati Tarkeshwari Sinha] amend the existing provision by limiting the liability of the donee to the extent of the value of the gift made to him as on the date of the gift. Provision making the donor and the donee jointly and severally liable for payment of the tax under gift tax are found in Australia and Canada. In Japan, the donees alone are liable for assessment and payment of gift tax.

Sometimes, it becomes necessary for administrative reasons and also for convenience of assessees to transfer a case form one Gift tax officer to another. Under the existing law, neither the Central Board of Revenue nor any Gift tax authority is competent to order such transfers and it causes lot of hardship to the assessees. They can transfer, but they also have to transfer simultaneously the proceedings under the Income-tax To remove the difficulties caused by the absence of such a provision, it is proposed to invest the Commissioner of Gift tax and the C.B.R. with power to transfer a case from one Gift tax officer to another.

From what has been stated above it would be clear that the proposed provisions, while bringing the provisions of the Gift Tax Act in line with the scheme of the Income-tax Act, 1961, do not operate harshly on anyone.

With these remarks, I move that the Bill be taken into consideration.

Mr. Speaker: Motion moved:

"That the Bill further to amend the Gift-tax Act, 1958, be taken into consideration.".

Shri Surendranath Dwivedy(Kendrapara): How much time has been allotted for this Bill?

Mr. Speaker: It is for the House to decide that, because no time has been allotted by the Business Advisory Committee. Shri Bade (Khargone): Let it be 3 hours.

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Shri Ranga: (Chittoor): It would not take 3 hours.

Mr. Speaker: If we finish it sooner, then it would be all the better.

Shri Daji (Indore): I think we shall be able to finish this by 3 p.m.

We have before us for constideration this Bill to amend the Gift tax. At the very outset, let me say that we generally agree both the purpose and with the reasons for this amending Bill, and we do feel that the amendments suggested are either unjust or too harsh. In fact, a Bill of this nature, or rather I should say, a much more comprehensive amending Bill, has been overdue. When once the principle of a tax has been accepted, there should be no valid argument left for possible loophole for avoidance the tax. Therefore, if we plug the loopholes more firmly, or if we plug the possible loopholes, there should no objection. Therefore, we see no reason to take any objection to any of the principles on which this has ben formulated and placed before the House for its consideration

Allow me to go on record that when the Gift Tax Bill was initially discussed in this House, certain important questions were raised and at time it was thought that after the Act had worked for some time Government would review the whole matter, perhaps de novo, and bring forward the necessary amending legislation. From that point of view, I am constrained to remark that I am solely disappointed by this amending Bill. We support it as far as it goes, but it does not go as far as it ought to go. For, one should think that by now. Government have had sufficient experience of the working of the Act, and they have sufficiently understood how the tax is dodged and avoided, and also whether the expected results from the tax are forthcoming or not forthcoming.

From a study of the published documents, one would suppose that

what was expected of the gift tax has not been fulfilled, and, therefore, it is time that Government tell the House why the expectations have not been fulfilled, and to what extent they have been belied. We would also like that Government should bring forward a sufficiently comprehensive amending Bill to help in fulfilling the objective with which the original Bill was introduced and debated upon in House.

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It is from this angle that we find that is rather disappointing. Government should also have into consideration the added fact that we are passing through an emergency, a period of emergency or war conditions, when greater national are required for raising the resources of Government. This Bill as has been presented before us would have come forth even if this emergency had not existed. How far has it been reflected in this Bill? It is a pertinent question. If you view the Bill from that angle, you will be disappointed. I have here with me some figures of . the arrears which the Government were unable to collect.

Shri Tyagi (Dehra Dun): Are they income-tax arrears?

Shri Daji. Both income-tax as well as gift tax. On 1-4-1962 the incometax arrears are Rs. 149.42 crores. On 1.3-1961-later figures are not available-the gift tax arrears are Rs. 16 lakhs. These are a standing indictment of the inefficiency and inability of the Government even to collect tax which is due legally. This is so even at a time when every penny is required; every rupee can be coverted into a bullet to push back the Chinese across our frontiers. Even if single rupee is held back from payment at this time it is an anti-national act and such a person should be punished even under the Defence of India Act. The House has a right to know what energetic steps are being taken in brder to collect the tax arrears and accumulations. We certainly welcome the new idea. If the donor is not available the donee should made responsible because he has taken advantage of the gift. He has partaken of the cake but he could not refuse to foot the bill. Even if the donor does not choose to....

Shri Tyagi: Not only he, she also.

Shri Daji: He includes she also.

Mr. Speaker: So far as Shri Tyagi is concerned, it does not include.

Shri Daji: I was saving that this provision was necessary. Are the arrears only because of this reason or is this the sole or the main reason why arrears have accumulated? If not what are the other reasons or difficulties which the Government are faced with? If there are other difficulties why not the Government plug them also? The Bill ought to have been much more comprehensive. We are all engaged in a mighty effort and it is time the Finance Minister with bold measures telling the nation about the necessary resources to be tackled at this time. This Bill or the other Bills given notice of are really timid and are out of tune with the times through which we are passing. The other day we had unanimously adopted the Defence of India Rules will be framed thereunder. strongly urge that this is the when the Finance Minister should come with the Defence of India tax or you may call it a national denfence tax, so that the extra profits earned in this emergency could mopped adequately. Even otherwise, in war conditions, all the Governments levy excess profits tax. Government should not hesitate to do that. Gifts welcome. From and donations are the boot polishing boy to a factory owner, everyone is donating. what it ought to be. But one is constrained to remark that those who have abundance are not giving abundantly. From my own province, I am reporting that the textile workers of my State have given Rs. 2.50 lakhs cash down. The workers have given

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Rs. 2,5,000 but the millowners have come forward only with a paltry sum of Rs. 1 lakh. And then, despite the best efforts of the hon. Labour Minister who said that when the workers work for an extra Sunday for national defence, that day's profit should go to national defence, in many places including my own, the owners of tactories and mills are refusing to donate that extra day's profit to the national defence. So, while the workers work and donate their wages and create values, and while they donate their wages to the national defence, owners are reaping profits. This shows their psychology and mentality. So, while voluntary donations should be welcome, such a big responsibility, such a huge liability which the nation has today professed or taken up cannot merely be based on voluntary contributions. I welcome it, but, at the same time, let the Government come forward with a bold measure, levying a tax, as I said, called the national defence tax. To begin with, at least you should tax 50 per cent of the profits of industrial enterprises which are not covered by the small-scale industries. Leave aside the small-scale industries but for those industries which cannot be said to be Government small industries, the should levy at least 50 per cent tax. Let them all sacrifice, if not blood, their toil. Blood will be sacrificed by the common man, the workers, the peasants and the labourers. Therefore, while welcoming the general tenor of the measure, I would rather say that this is a halting measure. I am sure that the House of the People has given the Government a much stronger sanction than this Bill warrants. and therefore, a much bolder measure should have brought forward and it should be expected. In that sense, it is rather disappointing to see that this measure is a halting one. I would expect that even in reply to this debate. Finance Minister should announce that such a bold measure as I suggest is at least on the anvil of the Ministry or the Department that the nation may know that the wherewithals of this mighty national effort are also thought of and planned by the Government. While the people have put their shoulders to the wheel, while they stand shoulded to shoulder. I want the Government to rise to the occasion and not grudge to utilise fully the mighty sanction that the House has given, and to see that they utilise it fully in order that we effectively fulfil the national responsibility.

Shri Ranga: I have only a very few things to say about this measure. I wish that the Government, instead of continuing their vain effort-

Shri Bade rose-

Mr. Speaker: The Swatantra Party has informed me that Prof. Ranga was to be called first. I have got it in writing.

Shri Ranga: I only wish to say that the Government should have learnt, from their bitter experience, the failure of this gift tax as also the expenditure tax to raise adequate sums through the implementation of these measures. They have raised so far only Rs. 89 lakhs in 1960-61, Rs. 85 lakhs in 1961-62 and they expect to raise only Rs. 85 lakhs 1962-63. Is it really worth-while have this on the Statute-Book thereby troubling their administration in regard to its implementation and causing inconvenience and trouble and worry to lakhs and lakhs of who would like to make some gifts but whose charitable instincts and incentives are being inhibited by the existence of this tax? They are able to reach a much smaller number in order to collect this tax. A batch of these taxes was introduced as a result of the suggestions made by an English professor and economist, and at that time, our Government was thinking that by the introduction of these taxes they would be promoting their socialist pattern of society. But now, in actual practice, so far as the expenditure tax is concerned, they have themselves confessed that it has been a failure, and it would be better for the Government and the nation as a whole that this tax should also be dropped.

Shri Surendranath Dwivedy: It is wrong for them to have dropped it.

Shri Ranga: That is your view. But anyhow the Parliament has given its sanction, and that tax was dropped. I personally feel that the time has come when, especially during emergency, this tax should be dropped, for the very same purpose for which my hon, friend wanted incidence of this tax to be increased and its mischief to be spread larger and larger groups of people. I would like this tax to be dropped at the earliest possible moment. Even as it is, Government has come forward with the suggestion that so far as the contributions to the national defence fund and various other funds that will come to be started hereafter in order to augment the resources for our national war effort are concerned, they want to exempt those contributions from the gift-tax. incidence of taxation in general is going to be increased very soon. In what taxes, to what extent the incidence is going to be increased is a secret in the possession of the Finance Minister, which we would not know. But I am sure most of these taxes would not escape their attention. Anyhow, people have to pay so much more than what they are paying today. Under these circumstances, I think, it would not be proper to harass them by this tax also, which has yielded so little in the past and which is likely to yield so little in future also.

There were some advocates of a single tax only. I do not agree with them. But that does not mean that we should go on having a proliferation of different kinds of taxes and in that way increase the bureaucracy on one side and lessen its efficiency on the other, creating various other incon-

veniences, embarrassments and troubles to the tax-payers. That is why I am keen that Government should drop this tax.

My hon. friend (Communist) was talking about the tax evaders. Tax evasion begins from the moment the final decision is given and not from the moment the decision is given by the original income-tax officer or the tribunal. Above the tribunal if there is an appeal lying with the High Court and above that if there is an appeal lying with the Supreme Court. then only from that stage onwards I consider that taxes would have been assessed properly according to law are are not being paid. We would like information given at the appropriate moment, not necessarily now, by the Minister concerned as to how much money is now in arrears in regard to taxes that have been finally settled to be paid by the assessees and yet have not been paid and for what reason. It is only thereafter that we can take the department to task for not having collected it expeditiously.

Mr. Speaker: The law requires that payment should be made soon after the assessment within the prescribed period, even if an appeal is pending.

Shri Ranga: I am thankful for the information. But how is it that once assessment is made and that fact is notified to the payees, money is not being collected? If the money cannot be collected because of some circuitous legal processes, then it cannot be treated as having been assessed properly. There are legal processes; what they are, it is not for me to go into now. If there are legal processes which the assessees take advantage of in order to delay payment to the Ministry concerned, then they are entitled to do that, because the law gives them that permission. On the other hand, if there are no such facilities and yet, there are arrears, there is something: wrong with the Government and I

[Shri Ranga]

would like Government to look into that matter.

Shrimati Yashoda Reddy (Kurnool) Mr. Speaker, Sir, just now the hon. Member who preceded me has said, "Please do away with this tax". I would like to say at the very outset that the introduction of gift-tax was one of the measures, to integrate our tax-structure, as far as direct taxation was concerned.

#### 13 hrs.

Sir, when the Estate Duty was levied it was felt that there were many loopholes left, and to plug those loopholes this gift tax was introduced. I know there are many people—a certain section of those people are also represented here—who think that all taxes are harassing in nature, they stop investments and they serve as a sort of check on the initiative spirit. And, as all taxes are unpopular, even this tax seemed to be unpopular at the time of introduction.

Just now my hon, friend there was saying that there should have been one tax and not a set of hundred different taxes. It may be that what he meant was that one graded incometax is sufficient to establish equity. They think that this gift tax, this wealth tax and other taxes have unnecessary irritation caused harassment. But, Sir, in a developing economy as in India where all financial resources are required to be tapped, we may have any amount of indirect taxation but we feel that the heavy burden of it usually falls on the masses and on the wealthy minority, sometimes we feel, the taxation is not enough.

Sir, in a developing economy privately owned wealth grows rapidly and sometimes even very unevenly. Professor Kaldor said, if I remember right, somewhere, that in India the bulk of national wealth is and will continue to be in the private hands.

Even if the Government takes in some industries or some property into the public sector, the money that is paid by way of compensation is of great that the growth of public property is compensated by, this public indebtedness.

Sir, the savings of a community are sometimes more unevenly distributed than the income. Unless it is checked by some public policy, the wealth of the largest property holders tends to grow faster and faster. It is with this principle in view that the Government has brought this gift tax. My hon friend Shri Daji said that when we have accepted this in this House we have accepted the principle and question the we should not now principle or the validity of this tax. I certainly agree with him, and I congratulate the Ministry for having brought this amending Bill.

But there is one thing that I would like to suggest. It is very correct that when the donor cannot be brought to book the donee should be taxed. The suggestion that I would like to make is, when they make a donee liable to pay the tax-of course, they have given a concession saying that the tax should not exceed the gift that he gets-let not all donees pay the same flat rate. Supposing there is a rich man who gets a gift and there is a poor man who also gets a gift of an equal amount, let not the two donees pay the same amount of tax. Let the taxable capacity of a rich man who owns properties worth a lakh of rupees and getting a gift of Rs 1 lakh and a poor man who owns nothing of his own and who gets Rs. 1 lakh as gift be assessed. The taxable capacity of these two persons is not the same even though the same amount would have been taken by them from the donors. When you tax the donee, let not a flat rate be introduced. Let the taxable capacity considering his total wealth including the gift be taken into consideration and the tax fixed. That is the only practical suggestion that I would like to offer in this

Mr. Speaker: How will that be possible at all?

Shrimati Yashoda Reddy: The Government should take an assessment of his property.

Mr. Speaker: It is only because the donor canot be found that the amount is being taxed in the hands of the donee.

Shrimati Yashoda Reddy: The ncome-tax officer can find out what property is held by the donee and he can proportionately fix the rate. There is no justification for introducing a flat rate on all the donecs. That is what I feel. I feel should be a slight crimination between taxing a donee and a poor donee. That one humble suggestion that I would like to make. Otherwise, this amending Bill which the Minister has introduced is quite welcome.

Then, as has been stated by others, since India is faced with an emergency today, Government should be a little more strict and careful in recovering all the taxes. They should not excuse anybody, no matter what the position such a person would be holding. Every pie of tax evaded today means that much of additional taxation for meeting the emergency.

Shri Ranga suggested the abolition of the gift tax because we need a lot of money for the national defence fund. Instead of abolishing the tax, I would suggest that if any rich man wants to give a gift to the national defence fund, let it be tax-free. Let him donate as much money as possible in the form of gift to the national defence fund; let it not be taxed; let it be tax free.

That is all that I have to submit. I whole-heartedly we'come this measure. The Gift-tax Bill is a welcome measure in the present social and economic set up of the country.

Mr. Speaker: The second Lady Member from Andhra.

2340 (Ai) LS-2.

Shri K. C. Sharma (Sardhana): Mr. Speaker, Sir....

Mr. Speaker: How did he get the idea that he was a lady Member from Andhra?

Shri K. C. Sharma: I am sorry.

भीमती लक्मीशाई (सिकन्दराबाद) ग्रध्यक्ष महोदय

**अध्यक्ष महोदय** : जरा भ्रागे भ्रा जाइये मुनाई नही पड़ेगा ।

श्रीमती लक्ष्मीबाई : में ओर से बोलूंगी ।

इस गिपट टैक्स बिल को जिस लेडी मिनिस्टर ने यहां पर पेश किया है, में उनको बधाई देती हूं।

इस में बहुत सी दिक्त तें हैं। हमारे भाई जो अपिकिट में बैठते हैं, उन्होंन उन दिक्कतों का जिक किया है। जहां तक इस टैक्स को बसूल करने का सम्बन्ध है, पहले तो बहुत दिक्कतों का सामना करना पड़ता है और इसकी बसूली में भी बहुत ज्यादा खर्चा हो जात है। आमदनी तो बहुत कम होती है लेकिन खर्चा बहुत ज्यादा हो जाता है। इसमें कई लूपहोल्ख भी हैं, जिन के कारण जिसको यह टैक्स अदा करना होता है, वह बच कर निकल जाता है। आसानी से यह टैक्स वसल नहीं किया जा सकता है।

में ग्रापको बतलाना चाहती हूं कि भ्राप ग्रपने बजट पपर्ज को ही देखें। ग्रापको पता चल जायगा कि बहुत ज्यादा रुपया इस टैक्स की बसूला में लग जाता है। ग्रापने भ्रपने बजट में ६० लाख का एस्टीमेट किया था। लेकिन रिवाइज्ड बजट ङ ६५ लाख बसूल हुआ। लेकिन ५ लाख बसूल करनें में ग्रापका १ लाख १६ हजार रूपया खर्च हो गया। यह उचित नहीं है। ग्राप बिल को एमेंडमेंट तो लाये हैं ग्रौर इससे सहूलिय भी होगी। लेकिन भ्रापको ग्रपने ग्राफिसस

## [श्रीमती लक्ष्म बाई]

के एढीट्यूड में भी तबदीली लाने की प्रावध्य-कता है। उन में भी एमेंडमेंट लाने की प्रावध्यकता है। इस संकटकाल में जो कोले-विटग डिपार्टमेंट हैं, उनके जो प्राफिससं हैं, उनको चाहिये कि वे प्रच्छी तरह से टैक्सों की वसुली करें। उनके लिये कोई बिल लाने की जरूरत नहीं है। लेकिन धगर उन्होंने प्रच्छी तरह से ध्रपने कर्तच्य को निभाया तो टैक्स कोलेक्ट करने में सहूलियत होगी भीर बहुत सा काम बन सकता है। इसमें लूपहोल ज्यादा है। एक केस में कितना खर्चा हांता है इसका धन्दाजा नहीं लगता क्योंकि इसका प्रोसीज्योर बहुत पेचीदा है।

इसमें यह प्रोवीजन है कि एक ग्रादमी भपनी बीबी को एक लाख का गिफ्ट देसकता है जिस पर टैक्स नहीं लगेगा। लेकिन अपर किसी के एक से ज्यादा बीवियां हों तो क्या वह उन में से हर एक को एक एक लाख गिपट दे सकता है जिस पर टैक्स नहीं लगेगा, यह बात इसमें साफ नहीं की गयी है। यह ठीक है कि सरकारी कर्मचारी एक से ज्यादा शादी नहीं कर सकते, लेकिन मेरे गांव में ऐसे लोग हैं जिनके दो दो ग्रौर तीन तीन बीवियां हैं। तो यह साफ होना चाहिये कि क्या ऐसा मादमी म्रपनी हर बीवी को एक लाख गिफ्ट देसकता है भ्रौर उस पर टैक्स नहीं लगेगा। ध्रगर वह हर एक को इतना रुपया दे सकेगा तो फिर एस्टेट ड्यूटी में बहुत कम रूपया वसूल होगा। इस लिये मेरा सुझाव है कि इसमें ऐसा प्रावीजन होता चाहिये कि एक ग्रादमी धपनी बीवी को एक लाख तक दे सकता है जिस पर टैक्स नहीं लगेगा। लेकिन अपर उसके एक से ज्यादा वीवियां हों तो भी इतने से ज्यादा नहीं दे सकेगा ग्रीर वे बीवियां उसी में से बाट लें।

एस्टेट ड्यूटी में इस साल ६ लाख १२ हजार वसूल होने का एस्टोमेट था लेकिन १२ लाख ४ हजार वसूल हुग्रा। इस पर खर्चे का एस्टीमेट ६ लाख ३२ हजार था जो कि बढ़ कर म लाख ७ म हजार हो गया । इसका मतलब यह हुआ कि आपने एस्टीमेट से दो लाख ६२ हजार ज्यादा बसूल किया लेकिन ऐसा करने में आपने २ लाख ४३ हजार रूपया खर्ब किया । तो यह खर्चा बहुत ज्यात है। इसको कम करना चाहिये।

इसमें भ्रापने यह प्रावीजन रखा है कि भ्रागर डोनर भाग जाय और न मिले तो होनी से टैक्स बसूल किया जाये। श्रव श्राप गरीब और श्रमीर दोनों प्रकार के डोनीज से बराबर टैक्स बसूल करेंगे। मेरा सुझाव. है कि जो श्रमीर डोनी है उससे उसकी और प्रापर्टी को घ्यान में रख कर टैक्स बसूल किया जाना चाहिये ताकि गरीब और भ्रमीर पर बराबर टैक्स न पड़ जाये। इस बिल को इसके लिये श्रमेंड करना चाहिये।

श्रापने श्रपील के लिये चार साल की मुद्दत रखी है यह श्रच्छा है, लेकिन इसमें यह उत्वीजन है कि जब तक पूरे केस के डिटेल न दे दिये जायें तब तक उसकी दस रूपया रोज देना पड़ेगा। यह बहुत ज्यादा है। इसको कम किया जाये।

ग्रगर कोई ग्रफसर ज्यादा टैक्स ने लेता है उसका रिफंड मिलने की व्यवस्था है ग्रीर उसके लिय ग्राप खर्चा भी नहीं लेते । ग्रीर उस पर ६ परसँट सूद भी देते हैं। यह बहुत श्रन्छा है। इस वास्ते में गवनंमेंट को बराई देती हूं।

एक छोटी सी बात यह है कि एक भ्रादमी अपनी लड़कों को दस हजार तक गिफ्ट दे सकता है जिस पर कोई टैक्स नहीं लगेगा। लेकिन में जानना चाहती हूं कि अगर किसी के कई लड़कियां हों तो क्या वह उनमें से हर एक को दस हजार गिफ्ट दे सकता है श्रीर उस पर कर नहीं लगेगा। यह बात समझ में नहों आती। इसको साफ किया जाना

चाहिये कि वह कितनों लड़कियों को दे सकता है ।

एक भाई कहते हैं कि गिफ्ट टैक्स हटा दिया जाये । यह ठीक नहीं है । इसको रखना चाहिये । प्रापने जो महलियतें ती हैं वे ठीक हैं । प्रगर कोई घादमी गवर्नमेंट को कालिज धादि के लिये देता है या लोकल सेल्फ गवर्न-मेंट को गिफ्ट देता है तो उस पर टैक्स नहीं लिया जायेगा, यह धच्छी बात है ।

इसमें बैचलर के लिये कोई गि्रिपट देने का प्रावीजन नहीं है। मेरा सुझाव है कि जिस प्रकार शादी वाले को ग्रधिकार है उसी प्रकार बैचलर को भी कुछ गिफ्ट देने का ग्रधिकार होना चाहिये।

इतना कह कर मैं लेडी मिनिस्टर को बन्यवाद देती हूं कि वह इस प्रकार का बिल लायों । यह बहुत अच्छा है । इसके प्रोसी-ज्योर को और छोटा करना चाहिये और अफसरों को ज्यादा एफीगेंट होना चाहिये । अभी तो कुछ भ्रफसर लोगों को बताते हैं कि वे किस प्रकार इस टैक्स से बच सकते हैं । ऐसा होगा तो फिर इस कानून को लाने से क्या फायदा होगा । ऐसा नहीं होना चाहिये ।

श्री ० ला० वर्मा (सीतापुर) : मान-नीय ग्रध्यक्ष महोदय, ग्राज जो बिल ग्राया है में उसका समर्थन करता हूं।

श्राज सरकार का कर्तव्य है कि देश के हर वर्ग को, इर प्राणो को खुशहाल बनावे, न कि ऐसा कान्न बनाये और ऐसी घारायें लगाये जिससे जनता में वेचैनी फैले श्रीर लोग बेई-मानी के रास्ते पर चलने के लिये तैयार हो जायें। इस बात को सामने रखते हुये सरकार का ध्यान गिफ्ट टैक्स अमेंडमेंट बिल की घारा ६ पेज २१ की ओर दिलाना चाहता हूं। उसके अनुसार टैक्स डोनर और बोनी दोनों को देना होगा, दूसरे विधवाओं श्रीर नाबालिगों से भी शत प्रतिशत टैक्स

बसूल किया∤ जायेगा श्रौर तीसरे डोनर न मिलने पर सारा टैंबस डोनी से बसूल किया जायेगा । अधिये तीनों बातें श्रनुचित हैं।

इस सम्बन्ध में सुझाव हैं कि टैक्स डोनर से ही बसूल किया जाना चाहिये, डोनी से नहीं और उसकी दर २५ परसेंट से ज्यादा नहीं होनी चाहिये, दूसरे विधवाग्रों और नावालिगों से भी, जिनकी कोई ग्रामदनी वा जिर्या न हो, टैक्स न लिया जाये, और तीसरे ग्रगर डोनर न मिले तो डोनी से ग्राधा टैक्स बसूल किया जाये, उससे ज्यादा नहीं।

यह माना कि इस वक्त सरकार को पैसे की जरूरत है क्योंकि देश में काफी रक्षा कार्य हो रहा है। लेकिन इसके लिये जनता स्वयं ही उचित हंग से ज्यादा से ज्यादा दे रही है। मुझे अपने देशवासियों पर विश्वास है कि अगर सरकार को और ज्यादा धन की इस काम के लिये आवश्यकता होगी तो वे देंगे और सरकार की मांग को पूरा करेंगे। मैं सरकार को चेतावनी देना चाहता हूं कि वह कोई ऐसा कदम न उटाए कि जिससे जनता का विश्वास कम हो जाये।

श्री मोहन स्वरूप (पीलीभीत) : अध्यक्ष महोदय, में इस बिल का स्वागत कर रहा हूं। यह बिल दो चीजों को रेगुले राइज करने के लिये रक्खा जा रहा है। एक तरफ तो इनकम टैक्स एक्ट,१६६१ के संदर्भ में गिफ्ट टैक्न में जो किमयां रह गई है उन को पूरा करने के लिये श्रीर दूसरे जो डाइरेक्ट टक्सेज है उन में जो लूपहोल्स रह गये हैं उन को प्लग करने के लिये। यही इस बिल की मंशा है।

जैसा कि स्टेटमेंट ग्राफ ग्राब्जेक्ट्स ऐंड रीजन्स में दिया गया है इस से यह होगा कि एक गिफ्ट टैक्स ग्राफिसर का मुकदाम दूसरे गिफ्टटैक्स ग्राफिसर के पास ट्रांस्फर हो सकेंगे ग्रीर दूसरे इस बिल में जो खास चीज रक्खं।

## [श्री मोहन स्वरूप]

गई है वह ४ परसेन्ट इन्टरेस्ट के बारे में है। ग्रगर कोई ग्रसेसी ग्रपना टैक्स देने में देर करता है तो उराजी र जीन्ट इंटरेस्ट देना होगा। उसी के साथ साथ रिफंड का भी प्राविजन इस में रक्खा गया है। अगर किसी तरह से कोई गलती हो गई है असेसमेंट में भीर उस का सुवार किया गया है किसी भपील की तहत, और उस के फलस्वरूप जो रिफंड देना है अगर उस में देरी हो जाये तो गवर्नमेंट को उसे ४ परसेन्ट इंटरेस्ट देना होगा। इस तरह से हम देखते हैं कि जो प्रावि-जन्स हमारे सामने हैं वे बहुत ग्रच्छे हैं, मुनासिब हैं, लेकिन इस बिल में जो परिवर्तन होना चाहिये था, गिफ्ट टैक्स में जो स्राधारभूत परिवर्तन लाने चाहियें थे, वे नहीं लाये गये हैं।

इस बिल में एक स्था अस्ति दिये गये है। मसलन अगर किसी की तरफ से अपनी पत्नी को १ लाख रुपये का गिपट दिया जाये तो उस पर छट है। इसी तरह से कम्पनियों को ग्रौर दूसरी चीजों को छटदी गई है। मैं चाहता हूं कि यह छटें कम की जायें और इस तरह के परिवर्तन आउन्दा इस में लाये जायें जिस से कि एग्जम्पशन्स कम हों । श्रगर यह एगजम्पशन्स कम नहीं होते हैं तो इस एक्ट की जो मंशा है वह खत्म हो जायेगी। इस की मंशा यह है कि जिन के पास बड़ी बड़ी जायदादें है वह भ्रपनी जायदादीं की छोटे छोटे हिस्सों में तब्दील न कर दें ग्रीर इनकम टैक्स से बच न सकें। इस में जो एरजम्पशन्स की लम्बी लिस्ट दी गई है उन को मैं पढ़ना नहीं चाहता, लेकिन अगर उस में परिवर्तन नहीं किया जाता है तो मैं समझता हं कि इस एक्ट की मंशा बिल्कूल खत्म हो जायेगी । यही नहीं, इसी के साथ साथ इस में इंडिविज्ञल श्रौर कम्पनियों में फर्क रक्खा गया है। वह फर्क खत्म होना चाहिये ।

दूसरी चीज जिस की तरफ में तवज्जह दिलाना चाहता हूं वह रिलिजस चेरिटीज के मुनाल्लिक है। मैं इस के विरुद्ध नहीं हूं कि चेरिटीज दी जायें। मेरी यह मंशा नहीं हैं। लेकिन श्राज हमारौ देश सेकुलर हैं। इस में मजहब की बात चीत होना, सिख, हिन्दू या मुसलमान की बात चीत दोना ग्रीर इस तरह की चेरिटीज को ज्यादा महत्व देना श्रच्छी बात नहीं हैं।

• इसी के साथ साथ में यह चाउता था कि इस में कूछ भौर चीजें भी भा जातीं। चुंकि यह डाइरेक्ट टैक्सेशन है इस लिये सब से पहले में चाहता हं कि इनकम की परिभाषा हो जाये, मस्तकिल तौर पर । ब्राखिर इनकम किस को कहते हैं। इसी के साथ साथ जो टैक्से विरा इनकम है उस की भं: मस्तिकिल तौर पर परिभाषा होनी चाहिये । हमारे सामने जो डाइरेक्ट टैक्सेज है उन की मंशा यह है कि बजटरी डिफिशिएन्सी जो है उन को पूरा किया जाये और सरकार के लिये ज्यादा से ज्यादा साधन पैदा किये जायें । लेकिन अगर कोई परमानैन्ट स्टक्बर टैक्स का नहीं बनता तो ग्रागे के लिये दिक्कत होगी और हमें इस में श्रीर परेशानी होगी। इस सिलसिले में प्रोफसर काल्डोर लिखते हैं :

"I am strongly of the opinion that India should not at the present stage impose taxation on capital and income at heavier rates than I have suggested here."

उस रेट का भी सवाल होना चाहिये। प्रोफसर काल्डोर ने कहा है कि रुपये में ७ आ० से अधिक का रेट नहीं होना चाहिये किसी डाइरेक्ट टक्सेशन में या किसी भी टक्सेशन में। इस के साथ साथ प्रोफसर काल्डोर ने एक इम्पार्टेट बात कही है:

"In India the number of persons liable to income-tax is probably less than one million or a little over 1 per cent of income earners."

१ परसेन्ट ही मालदार लोग है। ग्रगर उन पर किसी तरीके से कुछ ज्यादा भार पड़ जाता है तो उस से कोई बहुत ज्यादा ग्रसर उन पर पड़ने वाला नहीं है। लेकिन जो छोटे दर्जे के लोग हैं या जो भौसत दर्जे के लोग हैं उन पर ग्रगर टैक्स का प्रभाव (ज्यादा पड़ता है तो उन की ग्रामदनी पर बड़ा ग्रसर पढ़ेगा । श्रभी हमारे सामने मुल्क में इम-चॅन्सी है। मल्क बड खतरे से गुजर रहा है हम देखते है कि बहुत मामुली मामुली लोग जते पर पालिश करने वाले घौर दूसरे छोटे छोटे कार्य करने वाले श्रपनी जेबों से पैसा निकाल कर दे रहे*है*। श्रोर श्रपनी श्रावश्यकताश्रों को कम कर के डिफन्स फंड में रुपये देरहे . है। उसी के साथ साथ जो श्रौसत दर्जे के लोग है वे बडी मात्रा में रुपय दे रहे है, लेकिन जो मालदार लोग है, कैपिटलिस्ट है, जिन के पास भारबों खरबों रुपय भरे हुए है, उन की तरफ से जो सहायता होनी चाहिये थी वह नहीं हो रही है श्रीर जो रुपये श्राने चाहिये थे वे नहीं ग्रा रहे हैं। इस लिये मैं समझता हं कि जो हमारा टेंक्स स्टक्चर है उस में भ्राधारभत परिवर्तन होना चाहिये भौर महज छोटे लोगों को या श्रौसत दर्जे के लोगों को दिक करने से काम नहीं चलेगा। जब तक जो बड़े लोग हैं उन पर भ्राप का प्रभाव न हो भीर उन्होंने जो सम्पत्ति इकट्ठी कर रक्खी है, वह उन के पात से नहीं निकलेगी, उस वक्त तक कोई लाभ इस ऐक्ट का नहीं होगा । इस लिये यहां तक ढाइरेक्ट टक्सेशन का सवाल है, उस पर ध्रच्छी तरह से सोच विचार कर के हम को कदम उठाना चाहिये।

■सी के बाद हमारा एक्स्पेन्डिचर टैक्स है। पिछले बजट में हमारे फाइनेन्स मिनिस्टर साहब ने उसे खत्म कर दिया था क्योंकि उस से कोई ज्यादा लाभ नहीं हो रहा था, लेकिन जो नये टैक्स हैं, इनकम टैक्स और दूसरे टैक्स, उन को हमें भ्रच्छी तरह से सोच समझ कर लागू करना होगा। इसी के साथ हम देखते हैं कि टैक्स इवेजन बहुत हो रहा है। टैक्स इवेजन के लिये मौजूदा बिल में कोई सुझाव नहीं रक्खा गया है। ग्रभी श्री त्यागी जी ने टैक्स इवेजन के सिलसिले में एक बहुत मोर्टा किताब लिखी है। उन्होंने टैक्स इवेजन के काजेज बतलाये हैं ग्रांत उस को दूर करने के लिये सुझाव दिये हैं। उन्होंने टैक्स इवेजन को दूर करने के लिये जो चीजें बतलाई हैं उन की तरफ में सरकार का ध्यान दिलाऊंगा। इस इवेजन को रोकने के लिये श्रधिक से ग्रधिक प्रयत्न किये जाने चाहियें।

इसी के साथ साथ जो टैक्स कलेक्टिंग मशीनरी है उस को भी हम को स्ट्रीमलाइन करना चाहिये इवेजन को रोकने के लिये और टैक्स की वसूलयावी के लिये। डाइरेक्ट टैक्सेशन को ठीक तरह से चलाने के लिये निहायत आवश्यक है कि हम टैक्स कलेक्टिंग मशीनरी को नये सिरे से आर्गेनाइज करें। यह जो टक्सेज का मामला है वह बहुत काम्प्लिकेटिड है और उस के असेसमेंट में और वसूल करने में जो टैक्स पेग्नर है उन्हें बड़ी दिक्कत होती है, इस लिये जो टैक्स कलेक्टिंग स्टाफ है उस को अच्छी तरह से हमें आर्गेनाइज करना होगा।

में अर्ज कर रहा था कि वास्तव में यह जो प्राविजन्स हैं हमारे सामने में उन का स्वागत कर रहा हूं। उन पर मुझे कोई ऐतराज नहीं है। लेकिन में यह जरूर चाहता हूं कि डाइरेक्ट टैक्सेशन पर सरकार फिर से विचार करे और गिफ्ट टैक्स ऐक्ट में जो किमयां हैं उन को दूर करने के लिये अगर कोई अमेंडमेंट लाने हों तो उन पर अच्छी तरह से विचार किया जाये ताकि हमारा मतलब हल हो सके और जो मंशा इस ऐक्ट की है वह खत्म न हो।

Shri Himatsingka (Genda): Mr. Speaker, Sir, The Gift Tax (Amendment) Bill is a necessary measure in order to bring it in line with the

[Shri Himatsingka]

Income-tax Act that has been passed by this House. I am glad, Sir, that opportunity has now been taken to introduce one or two salient measures which were thought necessary.

Sir, I just want to draw the attention of the Hon'ble Minister to Clause 16, introducing a new section, namely, Section 21A, A suggestion was made by Hon'ble Member, Shrimati Yashoda Reddy that the tax when realised from the donee should be dependent on the position of the donee. That cannot possibly be provided in the Act. But, I suggest that the amount that will be realised from the donee should be limited proportionately to the tax on the value of the gifts made to a particular donee. Sir, supposing ' a donor gives to a number of persons different amounts of money, say, if the tax amounts to Rs. 10,000 certain gifts are of bigger amount. then, the whole tax should not be realised from one donee but it should be realisable only to the extent of the proportionate amount of tax that is leviable on the amount given to him. Then, there will be no injustice and no heart-burning also. Therefore, if there is a possibility of that suggestion being accepted by the Hon'ble Minister, I request that that might be taken into consideration, to limit the amount of tax that can be from the donee proportionately the amount that would be leviable on the amount paid to the particular donee.

As regards certain remarks made by Shri Daji, in season and out of season certain Members want condemn the Government for not realising taxes. The present set-up of the Act itself is such that there is no question of the taxes that are being levied from time to time being in arrears at all. As soon as an assessee files a return, the officer is entitled to accept it and tax the assessee on the amount of the return filed by him and realise that amount and later on make the final assessment. Apart from that, an assessee has to pay in advance

the amount on the basis of the last assessment. Therefore, there is no question of arrears being allowed to accumulate unnecessarily.

The hon. Minister has often plained the figures that are trotted out from time to time as arrears. A very large amount included in that figure represents taxes imposed years ago on persons who have now got nothing and the taxes are unrealisable. The sooner the Ministry writes them off the better for them, so that they can show a cleaner picture. And I would suggest that whenever a person offers to settle such old cases by payment of some reasonable amount, steps should be taken to come to some sort of a settlement. This big amount of Rs. 149 crores represents, I am sure, a very large amount of that. Moreover, to call Rs. 16 lakhs arrears in Gifts Tax as a very big amount is a remark which must have been made on account of ignorance of facts.

There are cases, and I know of a case pending in the Supreme Court which involves an amount of Rs. 6 lakhs. Unless the case is decided upon, the tax could not be realised. There are certain provisions in the Act itself which give the appellate authorities powers to stay the realisation. So the Department cannot realise those taxes where the higher appellate courts have stayed the realisation. That explains, I think, the amount of Rs. 16 lakhs which is said to be in arrears.

Therefore, I support the principle of this Bill and request the hon. Minister to accept my suggestion to limit the amount that can be realised from the donee proportionately to the tax on the gift made to him.

Shri K. C. Sharma (Sardhana): I congratulate the hon the Deputy Minister on bringing this amending Bill: it is necessary and it will have a salutary effect.

I would, however, like to make one observation, that this tax evasion has

a very significant effect not only on the finances of a country but also on the stability of a government. There was the time in the medieval ages when the stability of a State jeopardised by restless feudal That time passed on. Education had its influence, and the stability of State was jeopardised by the number of crimes and the nature of the crimes. Now has come a stage where stability of a State is jeopardised by the number of tax evasions. Because, according to modren criminology the worst criminal against society is the tax evader because he employs intelligent people, who are destined to help the social progress and the cultural advancement of the educated classes, to help him to evade the taxes to the detriment of the progress of the people.

My hon, friend Mr. Ranga said that there should be only one tax....

Shri Ranga: I did not say that; I said I do not agree with that proposal.

Shri K. C. Sharma: You are a good legislator then.

So, tax evasion in India has taken two forms. In other countries similar is the story but to a lesser extent. One is tax avoidance, and the other is tax evasion. Tax evasion is. of course, a crime all over the world, and it should be taken as a much more serious crime in India, because here it is the intelligent people who help in it. All over the world the does not help evasion; tax in India it does. No Lawyer of some respectability. some ence in his profession, would help in the matter of tax evasion or help the tax evader in a court of law. It is considered below something, against the ethics of the profession, because it badly tells against the progress of a country. But here in India....

Shri Bade (Khargone): Sir, my submission is that it is very bad to say like that against the whole class of lawyers in India.

Shri Harish Chandra Mathur (Jalore): He represents that.

Mr. Speaker: He himself represents that class.

Shri K. C. Sharma: Here in India, unfortunately, the profession has not developed to that extent, though certain classes of people refuse to help.

So my respectful submission is that in India, the tax avoidance, if it comes to the verge of tax evasion, should be made punishable. Because, what happens is this. Suppose a man having an ordinary shop is caught. The shop is somewhere about a hundred paces from his house. And he keeps a car as being necessary for carrying out his business. That car is not needed to carry the owner to ten or hundred paces. That is one of the ways of tax evasion. Actually he keeps the car to take his children to the school etc.

Mr. Speaker: It may be that the car is needed by him to carry those articles which are purchased to the residences of the purchasers.

Shri K. C. Sharma: As regards the expenditure on the schoolmaster, he is simply shown as a typist for the shop. This sort of thing is a common instance in Indian tax evasion. It comes, as a matter of fact, to the verge of tax evasion. Actually it is tax evasion, not avoidance.

Therefore, another offence should have been introduced, namely of tax avoidance, because it is so very rampant and it badly affects the realisation of taxes.

With these words I support the Bi'll.

श्रीमती शशांक मंजरी (पालमऊ) : प्रध्यक्ष महोदय, उपहार ऐक्ट के बारे में जो गवनंमेंट बदली करना चाहती है उस में मुझे कोई ऐतराज नहीं है । श्रभी तक ऐसा है कि जो उपहार देता है गवनंमेंट टैक्स उस से लेती है । लेकिन पिछले चार वर्षों में ऐसा मालूम हुआ है कि उपहार देने वाझे

## [श्रीमती शशांक मंजरी]

की हालत ऐसी नहीं रहती कि गवर्नमेंट उस से टैक्स वसल कर सके। कभी कभी ऐसा होता है जैसा कि बिल में वतलाया गया है कि उपहार देने वाला कहीं चला जाता है या उस की मृत्यु हो जाती है तो गवर्नमेंट वह टैक्स वसूल नहीं कर सकती है। इसलिये यह फैसला किया गया है कि उपहार जिस को दिया गया हो उस से टैक्स बसूल किया जाये। गवर्नमेंट को तो उपहार टैक्स के जरिये करीब ८० लाख रुपया सारे हिन्दस्तान से वसूल होता है लेकिन उस के ऊपर खर्च भी ३ लाख करना पडता है। में यह समझती हं कि यह उपहार टैक्स घरेल और निजी मामला है। गवनेमेंट को तो कुछ विशेष टैक्स मिलता नहीं है। श्रभी मझे यह नहीं पता है कि ५० लाख में से प्रसल में कितना बसुल हुआ है ग्रीर कितना पैसा चार साल में लेना बाकी है। इस के बारे में कल मेरी तरफ से फाइनेंस विभाग के कर्मचारियों से पूछ-ताछ की गई थी। लेकिन उन लोगों ने इस बारे में कुछ बताने से इन्कार कर दिया। इस के बारे में मेरा कहना यह है कि यह जो उपहार टैक्स है, यह तो घरेल मामला है। इस लिये इस को खत्म कर देना चाहिये, क्योंकि हिन्तूस्तान में हम लोग जो धर्म-कार्य करते हैं, उन में दान दिया जाता है श्रीर इस टैक्स से उन में भी बाघा पड़ती है।

ग्रध्यक्ष महोदय, इन शब्दों के साथ में ग्रापको धन्यवाद देती हूं।

Shri Shankaraiya (Mysore): I welcome this Bill. Most of the provisions of this Bill are intended to bring the Gift-tax Act in conformity with the Income-tax Act. But I wish that Government had brought forward a comprehensive Bill with some more stringent powers to prevent the loopholes and evasions.

The Gift-tax Act has been in force for the last three years now and if we look into the working of that Act, we find that the income derived by way of gift-tax has not been enough or has not been up to the expectations when the Gift-tax was introduced. It falls far short of our expectations.

When the Gift-tax Act was enacted, it was enacted along with the Expenditure Tax Act and certain amendments to the Income-tax Act. main object with which the Gift-tax Act was enacted along with the Expenditure Tax Act etc. was to prevent evasions and to plug the loopholes and to see that income is equally distributed among the people and that income does not concentrate in the hands of the rich. These were the three main objectives which we had. We have to see how far we have succeeded in achieving these objectives, and whether we have not completely failed in realising those objectives. why I say that Government ought to have brought forward a comprehensive Bill. We have now abolished the expenditure tax, and we have given liberty to persons to spend as much as they like. That is to say, one of the avenues which was contemplated for plugging the loopholes and for the prevention of evasion of taxes has been given up. and now only the Gift-tax Act and the Income-tax Act have been working. Of course, there is Wealth Tax Act also.

13.43 hrs.

[Mr. Deputy-Speaker in the Chair ]

As I said earlier, the income derived from the Gift-tax has not been enough, and it has not been in accordance with the estimates that we had made when the measure was first enacted by the House.

The main object in bringing forward the original Bill was, as I said, to see that the higher income groups were not allowed to concentrate money in their hands, and that the higher income groups did not take undue advantage of the economic situation in the country to make more and more

money or accumulate money in their hands.

According to the reports of the Reserve Bank and the Ministry of Finance themselves we see that according to their estimates, the money is concentrated in the hands of the richer people. The percentage or ratio is increasing. Instead of decreasing, the higher income group is increasing in ratio. So, I believe that there must be some defect in the working of the Income-tax Act and the Gift-tax Act. If Government had come out openly with the reasons why there has been an increase in the concentration in the higher income group, why there has been so much of evasion, and why there has not been a consistent crease in the income-tax or gift collections in view of the accelerated development that we are having in the country, that would have been better. I wish that Government had brought forward a more comprehensive Bill which would have been more fitting in with the times, especially during this period of emergency. I do know how Government are thinking in regard to this matter. But it is high time that they should see there is no concentration of money in the hands of the richer people, that the goal of socialist pattern of society, where the income will be distributed over as wide an area as possible is put into effect.

In conclusion, I would submit that the working of the Gift-tax Act and the Income-tax Act has not been on proper lines. There are bound to be loopholes. I am sure Government must be aware of them, but they are not coming out openly with the facts. In the interests of the State and in the interests of the economic development of the country, strict and stringent measures should be taken by introducing amendments in the Gift-tax Act as well as in the Income-tax Act in order to see that the higher income group does not get concentrated, and that the provisions of the Gift-tax Act are implemented properly.

Shri Surendranath Dwivedy: I welcome this measure. I wanted to speak because I was inspired so to say, by the speech made by my hon friend Shri Ranga, the leader of the Swatantra Party

The arguments advanced by against this Bill were rather peculiar. He does not say that there has been no tax evasion. He does not deny that in this country there are rich people who have concentrated almost the entire economic power or the entire economic wealth in their hands, and he does not suggest how to break it, and whether the break is necessary or not. He does not go into matters. The only argument that advances is that since the administration is not efficient enough to check tax evasion, therefore, measures like this have no reason to be in the statutebook. That is rather a strange argument.

In this country, the gift tax, the expenditure tax and other taxes imposed because we wanted to reorient the entire taxation system of the country. Therefore, we were all against the proposal to abolish the expenditure tax, and it was not as if the nation agreed to the proposal to abolish the expenditure tax. There was considerable opposition in this country to that proposal. As the previous speaker has pointed out, these are measures which should not be judged from the amount of collection that we have been able to make by taking recourse to the administrative machinery, but they were intended to act as a deterrent on the concentration of wealth in a few sections. If the machinery has not acted quite efficiently, it is cause the executive which is in charge of this measure being worked successfully has not applied its mind to this to the extent necessary; perhaps there may be inhibitions in its mind also, or other influences may be woking that level. Therefore, in my opinion,

[Shri Surendranath Dwivedy] to argue at this time that we should withdraw this measure is not proper.

On the other hand, I think that this is a golden opportunity. The emergency provides us with a golden opportunity to adopt and measures to reorganise and reorient our entire economic system in such a manner that a real socialist economy can be established in this country. At present what is happening is that when we are trying to establish this economy, we are taking very halting measures. Sometimes, we are doubtful. And we do not want to annoy a section of the people whose support we want. But now, in this emergency, when we want more money, when crores of rupees would be needed, I do not know what other source is left in this country except borrowing from foreign countries or levying more burden on our peasants. I do not like any burden on the peasants at this juncture, because agricultural production has to be increased, and there is also resistance amongst the peasants to any increased burden on them. In some States, where they had a proposal to levy more agricultural taxes, rightly they have withdrawn it.

When the entire question of financial resources and how to raise money in this country should be seriously considered now, we should not do anything which will act as a deterrent so far as agricultural production in this country is concerned.

Therefore, it is necessary that we should divert our attention to other sources of taxation in this country, and this policy should be followed rigidly that people who are able to pay must be taxed and not those who are not able to pay. Which is the section position to which 15 in а pay? It is that section will be hit by this tax. I think it is well and proper. Rather the Government, as has been stated earlier, should have come forward with a more comprehensive proposal as to now they are

going to tackle this since this gives no other power. It is an amending Bill brought forward to make it conform to the Income tax Act as has been stated in the Statesman of Objects and Reasons. I do not think there should be any objection to this Bill and I welcome it.

भी गौरो शंकर कक्कड़ (फतेहपुर) : उपाध्यक्ष महोदय, यह विघेयक का जो संशोधन भाया है, इसको पढने से केवल यह पता चलता है कि चुंकि सन् १६६१ में इनकम-टैक्स में बढ़ोतरी हुई है ग्रीर उसका सीघा सादा सम्बन्ध इस से है, इस कारण यह भी ग्रावश्यक हम्रा कि इस में भी इस तरह से संशोधन किया जाये। इसको पढने से यह बिल्कुल पता नहीं चलता है कि किसी तरह का प्रयास इस स्रोर ित्या गया ो कि इस संकटकालीन समय में भ्रधिक से ग्रधिक रुपया कहां से मिल सकता है, और िन से टैक्सों का रुपया वसुल किया जाना है. उन पर नियंत्रण रखा जाये?

इस संकटकाल के पूर्व श्रकसर देखा गया है कि इस प्रकार के सभी टैक्सों में बहुत बड़ा प्रोत्साहन ऐसे लोगों को मिलता रहा है जिन्होंने टैक्सों का बकाया श्रदा नहीं किया या जिन्होंने टैक्स ग्रदा न करने के बहत से रास्ते ढुंढ लिये थे। यह कहने में मझे कोई संकोच नहीं है कि इस तरह के मधिकतर व्यक्तियों का सीधा सम्बन्ध रूलिंग पार्टी से होने के कारण उनको इस प्रकार का प्रोत्साहन मिलता रहा है। परन्तू ग्रब इस संकट में मेरा यह दिचार है कि कोई भी विधेयक जिस का प्रार्थिक व्यवस्था से हो. <u>चब सभी भी</u> गदन में रखा जाये तो विशेष तौर से इस घोर ध्यान दिया जाये कि ऐसा तबका जिसके पास धन संग्रह हो गया है भ्रीर जो रोज-रोज घनी होता जा रहा है, उसको किसी प्रकार का प्रोत्साहन न दिया जाये। उनकी तरफ से कोई भी इस प्रकार की कोशिश नहीं हो

रही है कि वे इस संकटकाल में विशेष तौर से सरकार को सहायता दे। सारे देश में षन इकट्ठा हो रहा है, तमाम देश में एक प्रकार की जागृति उत्पन्न हो गई है। परन्तु में आपके द्वारा अपने शासकों का ध्यान इस भीर आकर्षित करना चाहता हूं कि जो साधारण प्रजा है, उस में तो विशेष तौर से भाकर्षण पैदा हुआ है, वह सभी कुछ दे रही है, धन दे रही है, खून दे रही है भीर हर प्रकार से सहायता प्रदान कर रही है परन्तु मुट्टी भर जो कैपिटलिस्ट हैं, उनकी तरफ से जितने सहयोग की आशा की जाती थी, वह सहयोग प्राप्त नहीं हो रहा है।

मेरे कहने का ग्रभिप्राय यह है कि यह बात तो देखी जा चुकी है कि वालेंटरी बीर पर, घपनी इच्छा से, ग्रपने ही मत से, में इस बात के लिये तैयार नहीं कि ग्रपने धन को इस संकटकाल में लगायें। जब यह बात साफ हो गई है तब तो हमारे कदम बहत सीधे उटने चाहियं । इस संकटकालीन समय में जो कानन भी श्रार्थिक व्यवस्था के सम्बन्ध में बनाया जाये, उस में विशेष तीर से इस बात पर विचार कर लिया जाये कि भ्रगर कोई किसी प्रकार से भी दैक्स ग्रदा न करने की बात को सोचता है. या इसके लिये कोई बहाना निकलाता है या उसके ऊपर टैक्स का बकाया रह जाता है, तो वह भी उसी प्रकार से दंडनीय है, जिस प्रकार से जाब्ता फीजदारी की धारा ३०२ के मातहत ग्रपराध करने वाला दंडनीय है या जिस को डक्ती के जुमें में दण्ड दिया जाता है, दण्डनीय है। में समझता हंकि इस समय इस प्रकार के जो श्रपराध करते हैं, जो इस प्रकार से धन बचाते हैं, इस प्रकार से टैक्स न देन की बात सोचते हैं उसको बहुत ही गम्भीर जर्ग माना जाना चाड्रिये। वे बहुत ही यम्भीर जुमं कर उहे हैं। केवल धन्तर यह है कि डकैत रात को छिप कर किसीं के मकान पर जा कर डाका डालता है परन्तु ये लोग दिन दुपहरे राष्ट्र के खिलाफ डाका डाल रहे हैं भीर उन पर किसी प्रकार का कोई घंकुश नहीं लगाया जा रहा है। हम गम्भीर समय से हो कर गुजर रहे हैं। इस समय हमारी सरकार को देश-रक्षा के लिये धन की घावश्यकता है। इस दृष्टिकोण को सामने रखते हुए पुराने कानूनों में, पुराने नियमों में घौर विशेष तौर पर पुरानी पालिसी जिन लोगों के हक में थी, उस में एक प्रकार की तबदीली घानी चाहियं।

ग्रभी हमको बार-बजट बनाना है। हमारे फाइनेन्स मिनिस्टर साहब ने इस बात को जाहिर कर दिया है कि श्रपना वार-बजट हम दो तान महीने के बाद बनायेंगे तो उसमें टैक्सेशन की श्रावश्यकता होगी। यह राष्ट्र इस समय टैक्सों को श्रदा करने के लिए तैयार है, जान तक देने के लिए तैयार है। परन्तु राष्ट्र इस बात के लिये तैयार नहीं है कि सरमायेदार लोग टैक्सों से बचते चले जायें, बकायादार बनते चले जायें श्रौर फिर भी उनको प्रोत्साहन मिलता चला जाये, ऐसे लोगों को फिर भी राजनीति में श्रा करके बड़ी से बड़ी जाहों में पहुंचाया जाए। इस चीज को हम सहन करने के लिये तैयार नहीं हैं।

ऐसे तो यह संशोधन बहुत सीधा सादा सा है। परन्तु जो बातें मैंने अभी निवेदन की हैं, उन पर ध्यान दिया जाना चाहिये। विशेष तौर से इस संकटकालीन समय में आधिक व्यवस्था से सम्बन्ध रखने वाले विधेयक का जब संशोधन किया जाए, तो इन सब चोजों पर अच्छा तरह से विचार कर लिया जाते। इसमें जो प्रोसीजरल सुविधायें दी गई हैं, वे तो उचित ही हैं। मैं उनका स्वागत करना हूं। इसमें जो यह प्रोवाइड किया गया है कि डोनी से भी लिया जाए, यह भी उचित है। वास्तव में फायदा तो ऐसे अवसरों पर डोनी को ही होता है। इसलिये जो लाभ वह उठाता है, उसका टैक्स उससे वमूल करना जितत ही हैं।

## [श्री गोरी शंकर कक्कड़]

श्रन्त में मैं फिर इस बात पर जोर दंगा भ्रार यह कहंगा कि दो तीन चीजों पर विशेष तौर पर सख्ती से कदम उठाये जाने की जरूरत है। भ्रगर ग्राप टैक्स लगाते हैं भ्रौर उससे बचने की तदबीर लोग निकालते हैं. तो उनको कड़ा दण्ड दिया जाए । दूसरी बात यह है कि जो बकायादार हैं, जो जान बझ कर करोडों रुपया टैक्स का भ्रदा नहीं करते हैं, उनके बारे में भी विशेष तौर से यह प्रोवाइड किया जाए, उनके लिए भी ऐसा कान्न बनाया जाए जिससे उनको सहा दंढ मिल सके । कोई भी श्रवसर इस प्रकार का न ग्राये कि जिसमें जो सरमायेदार तबका है, शोषण करके जिसने ग्रपार धन संग्रह कर लिया है, वह इस संकटकाल को एक सुनहरा स्रवसर समझ कर श्रपने सरमाये को ग्रीर ज्यादा बढाने में लग सकें। ऐसे लोगों के साथ काफी जोर के साथ ग्रौर काफी सख्ती के साथ डील किया जाना चाहिये, उनके खिलाफ सस्त कदम उठाये जाने चाहियें।

Shri Prabhat Kar (Hooghly): Mr. Deputy Speaker, most of the clauses of the Bill seek to put the gift tax administration on a par with the requirements of the income-tax. That amendment had been made in 1961. One or two new clauses have been incorporated. One clause is to recover the gift tax and make assessment from the donee in the absence of the donor, where the donor cannot be found. As far as this Bill goes it is welcome. But we expected a more integrated amendment. Many of the exemptions granted under ordinary circumstances should be revised in a time of national emergency like this when revenue is more important.

This Bill will only affect the persons who have enough money to spare. Prof. Ranga suggested that this Bill must go; his suggestion was because the collection was small—it was less than R<sub>S</sub>. 1 crore for the last three years—and also because it causes ha-

rassment to the people, it should go. I would say that my grouse is also the same: why the collection is so small.

#### 14 hrs.

Shrimati Tarkeshwari Sinha: Not during the last three years; it was Rs. 30 lakhs for one year.

Shri Prabhat Kar: I would rather say that we would have expected a better collection. But I know that the persons to whom this Act is applicable, those who have to pay the gift-tax, are persons who have got the brains, who can manoeuvre-as Shri K. C. Sharma has said-to avoid payment of tax and also escape tax-payment. This is one of the reasons perhaps to show why the tax-collecting machinery is not quite intelligent enough to find out what the manoeuvre is and to collect the taxes. But then the harassment of the collecting machinery is not such a big thing at all to those persons who pay the taxes. To the big money-interests, the harassment is not big at all. If today we are in the midst of this national emergency it is more important that the exemptions in respect of the gift-tax should be removed or at least revised and also the incidence should be increased.

A point has been made that the big, rich persons make gifts to some good causes, but the gift-tax does not debar them from making gifts. The only thing is that they should pay some money to the Government, and the money that they have earned is either through exploitation of the workers or the common men or by evading taxes. That is why they are in a position to make the gifts. Therefore, so far as this Bill is concerned, the question of taking it back does not arise.

Shri Himatsingka was mentioning about the arrear, of tax to which a reference was made by Shri Daji also. It must be understood that some of those people in respect of whom there were arrear, have gone away. But I

would only remind the House that our Finance Minister, Shri Morarji Desai, has introduced a new word which is known as "effective arrears." Shri Daji referred to the sum of Rs. crores as being the effective arrears. With the introduction of this expression, Rs. 149 crores still remains, because, according to the Government. they were not in a position to cover those arrears or collect them, because, as Shri Himatsingka said, they have gone out, and therefore it was possible to collect this amount. Rs. 149 crores is the effective arrears which is due to the Government, and it should have been collected; when today we are in need of that money and when everyone in country is contributing his mite, it is essential that at least the dues which are due to the Government must be collected. The Government machinery should function in a manner which will enthuse the people that all revenues due to the Government are collected in proper time. This is not only a question of national emergency; even the fundamental rights of the people have been curtailed and curbed. I do not understand how so much of arrears can be left over by saying that those cases are pending! This is something which, I think, at this moment should not be said when we are making-and we should make-an allout effort to collect the money.

Shri Himatsingka: I never suggested that it should not be realised. I would be the last person to suggest that it should not be realised. If it can be realised, it should be realised even today.

Shri Prabhat Kar: I never mentioned like that. I only corrected you in respect of the statement that you made about the collection of effective arrears.

This gift-tax was introduced as part of the integrated scheme to plug the loopholes in the expenditure-tax and the wealth-tax. Whatever be reason, the time has come, I think, to reconsider the imposition of the expenditure-tax, because those who are

to pay tax at a higher rate are those persons who have got at their mand intelligent persons. I do want to cast any aspersion or any of the professions, but I would like point out that the Taxation Enquiry Committee has laid down that it is a pity that the best brains of this country are being utilised by those persons who indulge in tax evasion. It is a fact, and therefore it is necessary that not only this Bill should be passed, but I would like the Finance Minister to consider the reintroduction of the expenditure and also the exemptions in the gifttax.

Shri Mohsin (Dharwar South): I support this measure. This amending Bill has not introduced any new measures for taxation, but is only meant to plug the loopholes which found in the Gift-tax Act. As the previous speakers have already pointed out, the gift-tax and the expendituretax were introduced here to plug the loopholes in the income-tax law, but now we have to find out the ways and means to plug the loopholes in the Gift-tax Act itself, and this amending Bill seeks to plug those loopholes.

One of the provisions in this is intended to tax the donee who was hitherto not taxable unless the gifttax was not recovered from the donor himself. The assessing or the recovery officers found it impossible to recover that amount which was legally due from the donor the donors absconded: and so, now amount could be recovered from the donee if the donor was not found. Many a time, it happens that the donor, in order to evade tax, goes away, and avoids assessment and even the pay-In such cases, there were no ment. remedies open for the collecting machinery: and this Bill makes the donee also liable to payment of the tax along with the donor himself. If the Bill is adopted, the taxation machinery will be armed with the measures for taking recovery proceedings against the donee also.

[Shri Mohsin]

Another provision is this. The present law had some limitations as regards the amount recoverable from the donee. It was in proportion to the property that was held by the donee himself, but now it has broadened the scope and the amount could be covered to the extent of the property gifted to him. Of course this is in line with the general law that when the tax is considered as a debt and the debt is to be recovered and in meanwhile when the person away the property it has to be cavared from the person to whom the property passes and to the extent of the property that passes. So, it is in order to be in line with that concept that this Bill has been brought ward, and now the donee is liable to the extent of the property gifted to him. It is a welcome measure

The third provision is about powering the Commissioner of tax and the Central Board of Revenue to transfer the case of the gift-tax assessee without simultaneously transferring the income-tax cases. In a way, this will help-if not comprehensively -the recovery officers to recover effectively the taxes due from the assessees. In this respect, I am fully in agreement with the sentiments pressed by Shri Daji and another Member from that party. They were of the opinion that we have to put great stress on the tax-evaders and the persons who always keep away from taxation. I am also of the opinion that, looking into the heavy tax arrears, if the machinery becomes very effective and the laws are such that no evasion of tax is possible, much of our needs in this emergency will be met. We have seen that even the poor man gives all the money that he has for national defence. But looking to the Rs. 149 crores that are still due, I feel that the recovery machinery will have to be geared up.

While there are hundreds of persons who avoid payment of tax, still more is the number who evade taxa-

tion itself. These people manage to evade tax, sometimes even with connivance of the officers of the income-tax department. I know some officers who have made lakhs rupces. Even a clerk in the income-tax office has got larger property than an IAS officer. I do not accuse the entire machinery, but there are some that. Appointment in the income-tax department is said to be a very lucrative job. I am of the opinion that the Government will have to keep a watch on these dishonest and corrupt officers who help in the avoidance of taxation. If proper precautions are taken to see that no person avoids or evades taxation, I think much of our problems will be solved. The Finance Minister has already warned us that he will come with new taxation proposals. If strict measures are taken for recovering the arrears and for preventing avoidance of taxation, I think taxation measures may not be necessary at all.

With these words, I whole-heartedly support the Bill.

भी बड़े (खारगोन) : उपाध्यक्ष महो-दय, गिपट टैक्स (ग्रमेंडमेंट) बिल को जब मैंने देखा तो ऐसा मालूम पड़ा कि शासन ऐसा नहीं समझता कि देश में ग्राज कोई इमरजेंसी है क्योंकि ग्रगर शासन इमरजेंसी को महसूस करता तो यह गिपट टैक्स का बिल जब ग्रोरीजनली ग्राया था तो उसके मुताबिक गिपट टैक्स को एग्जम्पशन नहीं देना चाहिये । उसके बारे में काफी चर्चा हुई थी ग्रौर उस सम्बन्ध में डिस्सैंटिंग नोट भी दिया था।

गिफट टैक्स कितना भ्रायेगा इसके बारे में भागव की किताब में ६८ पेज पर लिखा है:—

"Secondly, Prof. Kaldor himself has estimated a revenue income of Rs. 30 crores a year by the introduction of the gifts tax, but the Government itelf by means of the Bill as it is introduced have an estimate only of Rs. 3 crores.

By means of the changes the Bill has undergone in the Select Committee, we fear quite justifiably that even this estimate of Rs. 3 crores might itself be slashed down to a considerable extent. Therefore, the Bill does not satisfy even a shadow of the requirements and expectations."

पहले जब यह बिल ग्राया था तभी इसके बारे में चर्चा हुई थी कि ३० करोड रुपया श्राने वाला है, ३ करोड़ के स्राने की सम्भावना थी लेकिन सेलेक्ट कमेटी में जाने के बाद ग्रब ८० लाख रुपया ही इसके तहत माता मालुम पड़ता है। ग्राज जब कि देश एैंक संकट काल से गजर रहा है ग्रीर इस देश को ग्रपनी सुरक्षा व्यवस्था को ठीक करने के लिये म्रधिक से भ्रधिक रुपये की जरूरत है तब गिफ्ट टैक्स बिल इस तरह का स्राना चाहिये था जिसमें कि सेलेक्ट कमेटी में जितने एक्सैप्शंस दिये गये हैं वे एक्सैप्शंस निकलने चाहिए थे । वह एक्सैप्शंस क्या **क्**या हें मैं हाउस के सामने रखना चाहना हं। पहला एक्सैप्शन gifts made by Government Companies है। श्राजकल जब कि इनकमटैक्स लगने का ज्यादा जोर चलता है ग्रीर इनकमटैक्स ग्राफ़िसर ज्यादा पैसा मांगते हैं तब ६. ७ या ८ जनों की कम्पनी तैयार कर के, क्योंकि ६ की करनी होती है वह गिफ्ट दिया जाता है। फिर एक्सैप्शंस फ़ौम दी चार्ज (४) में गिफ़्तुस इन कंटैमप्लेशन श्रीफ उंच श्राता है। मेरी वृद्धावस्था हो गई है मृत्यु ग्राने वालो है इसलिए इसके द्व.रा गिफ्ट को नौन-टैक्सेब्ल कर दिया है। नम्बर (88) bonafide gifts made in the course of and for the purpose of a husiness, profession or vocation. श्रयति

बिज़नैस, प्रोफैशन या बोकेशन के लिए गिफ्ट नौम टैक्सेबुल होगा । इसी तरह (१६) में gifts made by a ruler out of his privy purse, in accordance with the practice, usage or tradition of his family, for the maintenance of any dependant relative or for the performance of official ceremonies. के लिए एक्सैप्शन इनके ग्रलावा ग्रीर भी बहत से एक्सैप्शंस हैं लेकिन मध्यतः यह हैं जिनके कि बारे में सेलेक्ट कमेटी में भी कहा था कि यह एक्सैप्शन नहीं होने चाहिएं।लेकिन चंकि मेजारिटी व्यायह था कि यह एक्सैप्शन होने चाहिएं इसलिये यह रक्खे गये। सेलेक्ट कमेटी में डिस्मैंटिंग नोट श्री खादिलकर ग्रीर श्रीवी० सी० घोष ने दिया था कि यह एक्सैप्शंस नहीं होने चाहिएं लेकिन चंकि मेजारिटी व्य सेलेक्ट कमेटी का इन के रखने के फेवर में था इसलिये यह तमाम रक्खे गये । इसी का यह परिणाम है कि ३० करोड रुपया जो ग्राना चाहिये था. केवल ३ करोड के ग्राने की संभावना रहती है लेकिन वह ३ करोड़ भी नहीं ग्राता है। वक्त का तकाजातो यह थाकि एक ऐसा कम्प्रीहैंसिव गिफट टैक्स (ग्रमेंडमेंट) बिल लाया जाता जिसमें वह तमाम एक्सैप्शंसः दूर कर दिये जाते ताकि सरकार को स्राज जो काफी पैसे की जरूरत है वह पूरी हो जाती ।

उन दोनों माननीय सदस्यों ने ऋपने डिस्सेटिंग नोट में लिखा है :

"We are in particular the exceptions of gifts made to spouse and even if Parliament might be unable to accept this view, we would strongly the exemption limit in case of spouses should be brought down to Rs. 25,000. also could not endorse provisions in the Bill granting exemption of gifts made by companies and see no reasons whatsoever why individuals and companies should be viewed differently in this regard."

इंडिविजुम्रल ने गिफ्ट दिया वह टक्सेबुल है लेकिन ६ या ८ ग्रादिमयों ने एक कम्पनी तैयार कर ली भ्रौर गिफ्ट दे दिया तो वह नौन

## [श्रेःबडे]

टैक्सेबुल हो जाता है, उचित यह होता अगर इस तरह की कल्पना और यह एक्सेंप्शंस बिल में से निकाल दिये जाते और यदि यह टैक्सेबुल किये जाते और इस तरह का एक कम्प्रीहेंसिव अर्मंडमेंट दिल लाया जाता तो इस इमरजेन्सी के जमाने में जब कि सरकार को बहुत पैसे की जरूरत है काफ़ी पैता मिल सकता या । लेकिन मौजूदा अर्मेंडिंग दिल को देख कर तो ऐसा लगता है कि मानों सरकार यह महसूस ही नहीं करती है कि देश में संकटकाल है ।

"Under the existing law the donees are liable to pay the tax determined as payable by the donor if it cannot be recovered from the donor. This liability is subject to the limitation of proportionate amount of tax on the value of gift received by the donee. It is proposed to amend the existing provision by limiting the liability of the donee to the extent of the value of the gift received by him as on the date of the gift."

मौजूदा कानून में जो मुश्किल है उसी डिफकल्टी को प्रोसीज्योर में से प्रमैंडिंग बिल द्वारा निकाला जा रहा है और हाउस का टाइम लिया है। शासन यह अमैंडिंग बिल यह समझ कर नहीं लाया है कि अभी इमरजैंसी है, शासन मुश्किलकों में फंसा है, अपने ऊपर चीन का अतिक्रमण हुआ है और देश की सुरक्षा के लिये पैसे की जरुरत है। केवल प्रासीजरल डिफिकल्टीज को दूर करने के वास्ते लाया गया है। कम से कम बिल के जो औवजे-क्ट्स और रीजंम दिये गये हैं उनको देखने से तो ऐसा मालूम नहीं देता है।

डा॰ मा॰ श्री प्रणे (नागपुर) : क्या माननीय सदस्य यह बतलायेंगे कि यह डिस्सैंटिंग नोट लिखने वाले कितने ब्रादमी हैं ? भी बड़ें : यह जो नोट मैंने पढ़ा इसको लिखने वाले दो ही व्यक्ति थे लेकिन १०,१२ लोगों ने म्रलग म्रलग म्रपने डिस्सैंटिंग नोट लिखे हैं । म्रगर माननीय सदस्य चाहेंगे तो में उनको वह किताब देखने को दे दूंगा ।

एक माननीय सदस्या ने भ्रभी कहा कि एक बीबी हो तो १ लाख रुपया हो, २ बीबी हो तो २ लाख रुपया हो, श्रीर चार बीबियां हों तो ४ लाख रुपया हो वह इस के बारे में सफाई चाहती थीं तो में बतलाना चाहता हूं कि स्पाउन के माने एक वाइफ या वाइफ्स हैं श्रीर किसी हालत में भी वह एक लाख थे ज्यादा नहीं होगा ।

में इस संशोवन विधेयक का समर्थन करते हुए अन्त में सरकार से चाहूंगा कि यह जो एक्सैप्शंस इनमें दिये गये हैं उनको निकाला जाये ताकि सरकार को पसा मिल सके। जरुरत इस बात की है कि इनकमटैक्स और वैत्य टैक्स में जो लूपहोल्स हैं उनको बन्द किया जाय ताकि सरकार को इस संकटकाल में जो पैसे की जरुरत है वह उसकी पूरी हो सके।

Shri Sham Lal Saraf (Jammu and Kashmir): Mr. Deputy-Speaker, Sir, while supporting this Bill I would like to submit that the Government has tried to bring this tax in line, as far as administration is concerned, with that of the Income-tax Act of 1961. I can very well understand how much it will facilitate the working of this Act and how the staff already working in the Income-tax Department will be in a position to function.

I do recognise that some of the provisions have been made a little clearer here about which one of my hon. friends here have not been in a position to speak with some clarity. Though I had no mind in the beginning to speak on this Bill. I feel that now I am prompted to speak about those provisions also

I would tell Shri Bade. who was speaking just now, that we must not forget the conditions through which we are passing our social conditions and our religious beliefs and susceptibilities. It is mostly seen that gifts are made for some purpose. Gifts are made, for instance, in order to perform some dharmic ceremony. I know a number of cases where gifts have been made by elders, by near relations or sometimes even distant relations, who have no progeny, in order to see that those ceremonies are performed afterwards. Gifts are made in order to carry out the wishes of the donors. Gifts are made for certain philanthropic purposes. Gifts are made in order to contribute towards certain institutions like educational. health and other institutions which the donor may not have got time to look into. Gifts can be made otherwise also, where perhaps the purpose may not be a very bona fide purpose of the donor.

That being so, I am one with the mover of this Bill in saying that the way in which certain clarifications have been drawn out here has made things very very clear. Firstly, the definition of "assessment year" creates convenience for the assessees as well as the department. This is very welcome. With the definition given for "charitable purposes" it is open for the donors to give money or other assessable gifts in order to help charitable institutions. The administration of this Act by the Department has been, I should say, straightened. Certain provisions have been included which will help the assessees in get-Provisions have ting things done. been made by which the inspectors can work, he'p and assist the assessees in the way they ought to.

As far as other aspects are concerned, for example, the question of evasion of tax, it is a question which is engaging or exercising the minds of the people of the country as a whole. I have to say a few things with regard to that. I am happy that the hon.

Minister is also present in the House at the moment. Firstly, there is a section of people in our country who have become, I should say, tax evaders. They would like to evade tax at any time and take advantage of any opportunity that they can get. At the same time, there are one or two things which I have myself observed. Much depends upon behaviour of the income-tax officer concerned. Much depends upon his honesty and how he deals with clientele. I say this from my personal experience for the last so many years. Whenever an officer has been good tempered. co-operative honest, he has been able to co'lect much more revenue to the Government than others who lacked in those qualities. What happens is some officers sit like demi-Gods in offices caring very little to what the assessee has to say. Some of the big businessmen or business magnates in big cities might not have felt any difficulty, but as far as the country as whole is concerned as far thousands of other people outside in the mofussils are concerned, they are not treated well by the officers. The officers may not be corrupt, but it is the sort of arrogance that is coming out of them that creates such an impression among the people and which sometimes perforce makes people resort to evasion. My submision would be that in the departments such conditions should be created by which the officers at all levels treat the people as they ought to.

Secondly, efficiency should, of course, be there. I am happy that in the matter of taking decisions and hearing of appeals the Government have earmarked maximum periods. That is a welcome provision. That will also help in a number of ways to smoothen the working of this department.

Another thing is, where evasion is noticed, previously only the maximum punishment was provided in the Act when the tribunals or the authority concerned gave their awards. But

[Shri Sham Lal Saraf]

in this Bill they have provided the minimum and the maximum punish-This means that a person who evades will be given at least minimum punishment. Previously we never knew what sort of punishment was given by the appellate authority or the tribunal. I am glad that they have provided a minimum punishment.

They have taken care of one more While assessing the tax the donce has also been brought in. Sometimes, in order to evade the tax the donor used to give some of his property or cash in the name of some donee. But now the donee also been made responsible from this tax can be collected. One important provision is, tax will be co!lected from him only to the extent he has been benefited from the gift. That is, if the donor is in arrears for much more tax, the donee will be taxed only to the extent of the gift that he received. Therefore, I should say, it has been made really more realistic.

Steps have also been taken to see that these taxes are assessed in such a way that it does not disrupt a Hindu joint family or a business concern.

Keeping these things in view, 1 would again submit, if the department is galvanised in the proper way and it is inculcated among the officers from top to bottom that they should deal with the assessees in the proper manner. I am afosolutely sure that a lot of evasion can be avoided. As I said. in a number of cases people resort to evasion only because of the behaviour that our officers show to the people.

With these observations, Sir, I support the Bill.

श्री यशपाल सिंह (कराना): उपाध्यक्ष महोदय, गवर्नमेंट ने जो बिल इस सदन के सामने रखा है, उस में ो तीन खामियां हैं, जिनकी भ्रोर में श्रापका घ्यान ब्राकवित करना चाह्रता हं।

इस बिल की क्लाज ७ के द्वारा जो नया सैक्शन ११ रखा जा रहा है, उसमें कहा गया है :--

"A Commissioner of Gift-tax may empower any Inspector of Income-tax to work as Inspector of Gift-tax under Gift-tax authority, and when is so empowered, he shall perform such functions in the execution of this Act as are assigned to him by the said Gift-tax authority."

में निवेदन करना चाहना हं कि ग्रगर एक स्राफिसर दो काम करेगा. तो इन-एफ़िशेन्सी स्रौर करण्यन बढेगी । उदाहरण के लिए ग्रगर मझे लोक सभा का भी मेम्बर वना दिया जाये श्रीर राज्य सभा का भी मेम्बर बना दिया जाये. तो में दोनों जगह काम नहीं कर सकेंगा । वन थिंग एट ए टाइम । प्रशासन में इनएफ़िशन्सी ग्रीर करप्ञन को रोकने के लिए यह सब से ज्यादा जरुरी है कि इनकम-दैवस के स्राफ़िसर को गिपट-टैक्स का काम न सौंपा जाये।

डावरी को ग्राज तक गिफ्ट में शामिल नहीं किया गया है। दयानन्द से लेकर गांधी तक ग्रीर गांधी से लेकर गोखले तक सब लोगों ने डावरी के खिलाफ स्रावाज उठाई है। डावरी ग्रर्थान दहंज प्रथा हमारी सोसाइटी के लिये सब से बड़ा ग्रिभिशाप है। ग्रागर डावरी को भी गिफ्ट में शामिल कर दिया जाता, तो इस बिल के द्वारा हिन्दू जाति ग्रौर मुल्क के इस कलंक को हटाया जा सकता था । इसलिये में निवेदन करुंगा कि दहेज को भी गिफ्ट में शामिल कर दिया जाये ग्रीर सौ रुपये से ज्यादा दहेज देने ग्रीर लेने वाले, इन दोनों, पर टैक्स लगाया जाना चाहिये ।

इवेशन भ्राफ टैक्स जो होता है, उस को रोकने के लिये कोई कदम नहीं उठाये गये हैं। में एक किसान हं। गवर्नमेंट इयज रह जायें तो मझे हर छः महीने बाद जेल में डाल दिया जाता है। अगर एक पैसा भी मेरी तरफ टैक्स का बाकी रह जाता है तो मेरे बैलों की कुरकी की जाती है, मेरी गाडी की करको की जाती है, मेरी भैंसों को एकडा जाता है, मेरी गायों को पकडा जाता है ग्रीर मझ को जेल में डाल दिया जाता है। मेरे माथ करकी और नीलामी का खेल खेला जाता है। लेकिन भिल मालिक जो देउ सौ करोड़ रुपया दबाये बठे हैं. उन के खिलाफ कोई एक्शम नहीं लिया जाता है। मेरा कहना है कि उन के खिलाफ भी सकत एक्झन लिया जाना चाहिये । जो मिल मालिक भ्राज र्टबन इवैंड करना है, जो टैक्सों ने बचना है, वह देश के साथ थोखा करना है और उस को नेशनल डिफेंस रुट्ज के मातहत सजा मिलनी चाहिये. उस को जेल में डाल दिया जाना चाहिये।

इस के अलाबा जो गरीब लोग हैं, उन को थोड़ी राहन दी जानी चाहिये । गरीब लोगों को इस तरह से गिरफ्तार कर के जेल में नहीं भेज दिया जाना चाहिये ।

नेशनल डिफोंग का आज सब से बड़ा मसला हमारे सामने हैं । इस के लिये हमें विद्याल धनराशि की जरुरत है । में समझता हूं कि अगर सिर्फ गन्ना मिलों को नेशनलाइज कर दिया जाने तो देश के डिफोंस का मसला हल हो सकता है ।

ग्रध्यक्ष महोदय: यह ग्रलग मवाल है।

श्री यशपान सिंह: मैं इतना ही कहना चाहता हूं कि जहां तक गिफ्ट टैक्स का ताल्लुक है, यही नहीं बिल्क जो भी टैक्स मिल मालिकों की तरफ बचे हुए हैं, उन को बसूल करने के लिये सख्ती बरती जानी चाहिये, सख्त कदम उठाये जाने चाहियें। उन सख्त कदमों की इस बिल में व्यवस्था की जानी चाहिये। यह भी घोषणा की जानी चाहिये कि जो टैक्सों को इवेड करेगा, उस के साथ बहुत मक्ती से पेश ग्राया जारेगा।

गिफ्ट टैक्स और इनकम टैक्स के डिपार्टमेंटों को अगर अलग अलग नहीं रखा गया तो इस से कुरष्यान बढ़ेगी । इन को अलग अलग रखा जाना चाहिये ।

इत सन्दों के साथ में इस बिल की स्पिन्टि का अनुमोदन करता हूं, समर्थन करता हूं निक्षन जो टैक्सों से बचने वालों के खिलाफ कोई कदम नहीं उठाये गये हैं, वे भी उठाये जाने चाहियें, इतना मेरा निवंदन है।

Dr. M. S. Aney: I had no intention to intervene in this debate at all, but having heard the speeches of three or four hon. Members I do think that I should say a few words.

Many hon. Members have probably not read the Statement of Objects and Reasons attached to the which mentions the objects clearly. The first object is to bring it in line with the Income-tax Act in respects. The second object is to remove an anomaly that exists in the law that whereas a donor can be proceeded against for the recovery of gift tax, the donee cannot be proceeded against. The third is a procedural one to remove certain defects in the existing enactment to invest the gift-tax officers with the power to transfer cases. These are the three objects with which this Bill is brought before Every other thing that is being spoken here by most of friends is outside the scope of Act. It may be that in their opinion Govenment should have brought a Bill including all those matters which they consider as proper for taxation but not included in this Act. Therefore, the debate is going on matters which are not covered by this rather than on matters which covered here. That is my first objec-

Then, my hon. friend, Shri Bade, who has no doubt a very studious

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mind, who goes into all the previous literature about any matter that is brought before this House, has gone through the proceedings of the Legislature regarding gift tax when it was first enacted here, the report and so on. But what was the result of it? The view which he puts forth was not supported by more than three or four persons in the Joint Committee. Then the matter was brought before House. None of those amendments was brought before the House and, if any were brought forward, they were rejected by the House. It means that the House has given its opinion only a few years ago, some time ago, that these are matters which, in the opinion of the majority of this House, which is representative of the country, are not liable to be taxed at all under the Gift Tax Act. With this clear verdict or view by the nation, and particularly by this House Government was right in not taking those matters into consideration when they thought of introducing certain other provisions for making this Act more workable and more vigilant. Therefore, in my opinion, those are matters which are outside the scope of this Bill. If they feel that more revenue is to be raised by Government, they should discuss this matter with the Government and try to make the Minister introduce some other Bi'll for that purpose. So far as this Bill is concerned, their objections are not at all valid. Therefore, so far as I am concerned, I give my whole-hearted support to this Bill.

In view of the emergency, it may be that there are other things which should be taxed or can be taxed. The Finance Minister is sitting here. is very vigilant. Every day he is looking very carefully into everv matter from which he can pick up some money and put it in his pocket. That work he is doing very vigilantly. It would be of great help to him if our friends go and have a private talk with him and suggest some other way and, at this critical time, strengthen

his hands in getting more money for the nation to help the Government in this crisis. Sir. I whole-heartedly support this Bill.

Shrimati Tarkeshwari Sinha: Deputy Speaker, Sir, I agree with the last speaker when he said that hon. Members, when they went into the entire structure of taxation system, were speaking much beyond the scope of the present Bill. amending Bill is incorporating provisions on income-tax which are applicable to the gift tax and also some of the procedural matters. So, I would not like to waste the time of the House by going to reply to those arguments which have been raised here and which are much beyond the scope of this Bill, but I would certainly inform the House about the arrears. as they are under the Gift Tax Act.

The total amount of gift tax right from its inception at the end of 1958 to the 31st March 1962 comes to 3.67 crores. The small amount of Rs. 15 lakhs of effective arrears which is now pending forms only 4 per cent of the total collection. It is not such a big amount as to say that there is no efficiency in running the Gift Tax Act by the department. It does not prove that. Then, as the hon. Member who is sitting behind me has pointed out, a big sum of Rs. 61 lakhs cannot be paid to the Department because the High Court has ordered otherwise. We have moved the Supreme Court for a decision. If the Supreme Court favours us. we shall be able to realise that amount.

The original estimate of gift was Rs. 2 crores. A gift is really an uncertain factor. If nobody makes a gift, how can we assess the amount? So, if an overall estimate is made, that estimate cannot all the prove to be correct hundred per cent. We made an estimate of a particular amount, taking so many factors into account. It did not come up to that expectation not because there

been any lack of collection or there has been some evasion. In fact, no case of evasion of gift tax has come to our notice so far. Therefore, hon. Members should bear with me when I say that less collection is primarily due to the fact that proportionately lesser gifts were made. The collection figures given by the hon. Member, Shri Daji is wrong. He referred to Rs. 80 lakhs. It is not Rs. 80 lakhs; this year it is Rs. 97.86 lakhs or nearly Rs. 98 lakhs.

Then there is another point about the arrears. Even in his last budget speech the Finance Minister, who is sitting here, indicated in detail what the effective arrears of income-tax are. Members have quoted effective arrears of Rs. 149 crores, but when we go into the details of total arrears we shall find that some of these arrears may be effective in the sense that we hope some time or other to recover part of them, but they are not effective immediately.

Take, for example, the pending That comes to Rs. 28.38 lakhs. How can we collect it because they are before the courts? We cannot collect it. Then, another amount which looks a big amount like Rs. 64:32 lakhs indicates the demand which has not yet fallen due. Until and unless the demand falls due and it is recoverable, though we count that in the estimate collection, cannot take cognisance of this in the returns as actually with the Government or as revenue earned by the Government or in the possession of Government. So, before hon. Members really come to such a hasty conclusion, I would like that they should not conveniently forget the figures which have been quoted time and again in the House. They come prepared with so many arguments but I would beg of them also to take note of those figures which have been given to the House and which have not been challenged by any authority. cannot be challenged because they are figures given by the Government

which has got the fullest authority to give those figures.

Regarding companies under liquidation, howsomuch effective methods we may adopt—that really brings nearly Rs. 6,23.00,000—how can we collect those arrears? Maybe, we are hoping against hope that the condition of the person may improve and he may be able to give some tax as is charged on his income or wealth. But until and unless the financial position improves and so long as the companies do not have a second life, how can we collect this amount?

Then, double income-tax reliefs which are yet pending cover nearly Rs. 6,24,00,000. They also are not recoverable. This really does not indicate that all the arrears are going to come to the Government by taking all steps. But may I assure the House that this Ministry is very vigilant about collecting all such arrears which can be collected. Whatever organisational improvement is possible, we are adopting those ways and means to collect the arrears on which we can lay our hands.

Only some time back a meeting was called of all the officers of the Department to go into this specific question of how to improve the administrative machinery and how really to take into cognisance this problem as also to adopt those methods by which the whole administrative system may show improvement in the collection I might say that the Finance Minister is very particular about two things in his Department. One is that the arrears must be reduced and the second thing is that the public may not be inconvenienced, that is, the refunds which are due to the public should be given to them immediately after the refunds are due.

The hon lady Member referred to donations to the National Defence Fund. The next Bill is going to provide for that. The House knows that donations to the National Defence Fund are exempt from taxes including the Gift-tax.

[Shrimati Tarkeshwari Sinha]

Then the hon. lady Member again said that it may be Rs. 4 lakhs for four wives. The hon. Member sitting opposite has already explained that it does not matter whether it is 'spouse' or spouses'. One may have four wives but the relief is only Rs. 1 lakh for the spouse. So, she is under a mistaken notion.

Shri Daji: That too is high.

Shrimati Tarkeshwari Sinha: I do not know. Sometimes a person who receives that has to maintain the entire family and nobody, I think, is taking the responsibility of maintaining that family. No guarantee is given by the Government. I do not accept that in all such cases it is misused.

Shrimati Lakshmi Bai: You mention only 'wife' and not 'wives'.

Shrimati Tarkeshwari Sinha: It is 'spouse' and spouse means wife or wives or husband.

It has been pointed out that the expenditure is very high. But the expenditure is so low that we are proud of our low proportion of expenditure to the collection work that we do. It is not even 2 per cent. The expenditure on this is 1.8 per cent. This Department can really take pride of the fact that though the collections have gone up very much and the arrears have been reduced rapidly, our expense ratio has not increased at all. It is very low compared to the increase in collections. I can also take pride in the fact that the whole brunt of the burden is being shouldered by the existing staff of the Department spite of the fact that so many new taxes have been levied. We are quite satisfied.

The hon. Member probably does not quite understand the working of the Income-tax Department and therefore he came to this conclusion. The Gift-tax and the Wealth-tax form part of

the total integrated system of taxation in collection as we'll as in administration. Therefore certainly our officers have to take an extra burden. But this is not an anomaly that if they have to do the income-tax work they are not capable of doing Gift-tax work. Actually these two works are complementary and not contradictory.

Shri Daji: He said that if he is also elected to the Rajya Sabha he cannot function both in the Rajya Sabha and in the Lok Sabha.

Shrimati Tarkeshwari Sinha: That is why I say that the comparison is not quite correct.

Shri S. M. Banerjee (Kanpur): Ministers are functioning.

Shri Daji: Ministers can function.

Shrimati Tarkeshwari Sinha: Yes.

So, this contention that the expense ratio is very high is not quite correct.

I would not like to repeat what the hon. Member who spoke last suggested that hon. Members who talked about exemption have not been very relevant to this Bill, more so because this has been the decision of the House. It is not within the scope of this amendment Bill to object to the decision which has been taken by the House and that includes the Select Committee also.

The last point which Shri Himatsingka raised was in regard to the responsibility of the donee in giving this tax. We can assure the House that the responsibility of the donee will only be in a case where the doner is not available for paying the tax and even if the responsibility of the donee is taken into consideration it will be proportionate to the amount of the gift that he has received and it will not be unproportionate. In our administrative procedures we shall see that no hardship is caused to donees and that the tax is proportionate to the gift that he has received. Mr. Deputy-Speaker: The question is:

"That the Bill further to amend the Gift-tax Act, 1958, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: The House shall now take up the clauses. There are no amendments. So, I shall put all the clauses together to the vote of the House

The question is:

"That clauses 2 to 36 stand part of the Bill."

The motion was adopted.

Clauses 2 to 36 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shrimati Tarkeshwari Sinha: Sir, I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

14.49 hrs.

TAXATION LAWS (AMENDMENT)
BILL

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, on behalf of Shri Morarji Desai, I beg to move:

"That the Bill further to amend the Income-tax Act, 1961 and the Wealth-tax Act, 1957, be taken into consideration."

As the House is aware, Government have recently set up a National Defence Fund and have also Gold Bonds, National Defence Bonds and various other small savings certificates with a view to mobilising the financial resources of the people the present emergency. In order to facilitate and encourage donations to the National Defence Fund the Government had announced certain reliefs and concessions for persons making contributions to the National Defence Fund or subscribing to the Gold Bonds and the National Defence Bonds. The object of the Bill under consideration is to amend the relevant provisions of the Income-tax Act, 1961 and the Wealth-tax Act, Income-tax 1957, for providing the necessary tax reliefs and concessions.

The Gold Bonds, which are issued against subscriptions in gold or gold ornaments have been instituted with a view to harness the resources in gold which are lying idle with the people and which form a huge amount of foreign exchange, which will be of immense help to the Government in securing equipment, machinery and materials from abroad, if we mobilise at least a part of that huge amount of gold lying idle in the country. They will also be of great assistance in checking smuggling by bringing down the price of gold. Such mobilising of gold is also of use for a number of other objectives. It is desirable to wean away our people from the habit of hoarding gold and using gold as a display of wealth. For various reasons, the Government could not offer for this gold a price higher than the international price of Rs. 62.50 per tola. However, to make this issue attractive, besides fixing the interest thereon at a liberal figure of 61 per cent per annum, it is proposed to exempt them from the Wealth tax and any capital gains resulting from their sale afterwards and these sales are proposed to

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exempt from capital gains tax. For this purpose, it is proposed to add in section 5 of the Wealth-tax Act, the Gold Bonds as an item of exempted asset. Further, it is proposed to remove from the category of "capital assets" defined in section 2(14) of the Income-tax Act, 1961 the above Gold Bonds. This ariendment will secure that the capital gains or losses arising on the sale of the Gold Bonds will be left out of consideration for the purposes of the Income-tax Act.

As hon, Members are aware, it was announced by the Government that the donors to the National Defence Fund will be entitled to a tax rebate on their donations in the same manner as was admissible under the Incometax Act, 1961 in respect of donations to charitable institutions, funds, etc. To secure this purpose, section 88 of the Income-tax Act is proposed to be amended in order to provide specifically that the sums paid to National Defence Fund shall also qualify for the rebate. The donations qualifying for the tax rebate under the provisions of the law, are subject to a ceiling limit of 10 per cent of the total income of the assessee or Rs. 2 lakhs, whichever is lower. These limits will, however, have the effect of unduly restricting the donations to the National Defence Fund. It therefore, proposed to amend section 88 of the Income-tax Act further to provide that the sums paid as donations to the National Defence Fund shall not be taken into account applying these limits. The limits will, of course, continue to apply to other donations.

Under the existing law, persons responsible for paying any interest on securities to any person are required to deduct tax therefrom at the prescribed rate before making the payment. There is a provision in the Income-tax Act enabling the assessee having no assessable income or a small income to obtain from the Income-tax Officers a certificate entitling him to receive the interest without any

deduction of tax or authorising deduction at a rate lower than the prescribed general rate of taxation. However, as a measure of encouragement to persons in the small income groups to subscribe to the National Defence Bonds and the Gold Bonds and thus to enable them to play their legitimate and proud role (in country's all-out effort in the war in the emergency, it is proposed to dispense with this procedure for getting exemption certificates for individuals resident in India, and to pay interest to them on these Bonds without deduction of tax at source. purpose, section 193 of the Incometax Act is proposed to be amended so as to enable individuals resident in India to receive interest on National Defence Bonds without any deduction of tax at source, and also to provide a similar relaxation such individuals holding Gold Bonds, on their making a declaration the nominal value of Gold Bonds held by them or on their behalf does not exceed Rs. 10,000 -. The relevant amendments are contained in clause 4 of the Bill.

I have dealt with all the provisions in this short Bill, and I hope the House will give unanimous approval to this.

I move.

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Income-tax Act, 1961 and the Wealth-tax Act, 1957, be taken into consideration."

Time has not been fixed. One hour for this Bill.

Some Hon. Members: Two hours.

Mr. Deputy-Speaker: We will see. If necessary, we will extend the time by one hour. We will see how it develops.

on Indian and State Administrative Services

Some Hon. Members: Two hours.

Mr. Deputy-Speaker: If necessary.

Shri Prabhat Kar (Hooghly): Mr. Deputy-Speaker, I welcome this Bill and I particularly thank the Government ofor introducing Gold Bonds at this moment. I think we are all aware that due to the exorbitant price of gold in this country, which is out of proportion to the international price, there has been a continuous flow of smuggled gold in this country to the detriment of the nation's economy. Moreover, one of the ways of evading taxes and utilise the black money was to purchase gold and keep it hoarded inside the vaults. Thus, the Government was deprived of its due revenue and also money which otherwise could have been for the development of the country was lying idle. The Government, to-day, has introduced these bonds and granted interest at 6½ per cent for 15 years, and through this Bill, is granting exemption from the Wealth tax and the provisions of the come-tax Act. This is just a bait to those persons who have been ing their black money in gold bars to come out and deposit the gold to be utilised by the nation at this critical juncture. So far as the Government's effort is concerned, Sir, it is most welcome. No doubt, the price is Rs. 62.50 which is the international price, but at 6½ per cent interest for the 15 years, it will be 971 per cent. The price they will get per tola will be Rs. 125 which is almost nearabout the present price, which is out of proportion to the international price. prevailing in this country. But. ro doubt, if this bait would not been given,-although we hear of the talk of the national crisis, the talk of the national feeling etc.-we that these people would not come out with their hidden gold. At this juncture\*when we are mostly in need of this, the gold bars have been filled in the private vaults of those blackmarketeers.

Shri Harish Chandra Mathur (Jalore): Will this Bill bring them out?

Shri Prabhat Kar: This is a bart. The amount is Rs. 62.50 with 6½ per cent interest for 15 years which is equal to 97½ per cent. That will be after 15 years.

Mr. Deputy-Speaker: The hand. Member will continue tomorrow. We will take up the Motion of Shri Harish Chandra Mathur.

15 hrs.

MOTION RE: REPORT ON INDIAN AND STATE ADMINISTRATIVE SERVICES

Shri Harish Chandra Mathur (Jalore): Mr. Deputy-Speaker, Sir, I beg to move:

"That this House takes note of the Report on Indian and State Administrative Services and Problem of District Administration by Shri V. T. Krishnamacham, laid on the Table of the House on the 7th September, 1962".

I move this Motion standing in my name on this report by the grand old man, Shri V. T. Krishnamachari. He is an experienced administrator and is now a valued colleague in the other House We have respect him, and the subject of this Report, namely, Indian and State Administrative Services and Problems of District Administration is rather very important. This subject was examined in the context of the needs of the Third Five year Plan at the instance of the Planning Commission and assumes, I believe, a still greater importance today in the context of this emergency when the Services, particularly the Administrative Services, have to

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play a very great role. My criticism should not be equated with the person whose hallmark this report carries. It is, of course, a little embarrassing, I venture to submit, Sir, that this report is rather very disappointing. It does not even touch the real hard core of the problem. Even the periphery which it touches is rather disappointing, as I have submitted. It is perfunctory in manner and I am afraid there is too much dependence on somebody else's information, given and passed on in this report, and nothing beyond it.

Sir, this Report is divided into two parts. Part I deals with the Administrative Services. Part II deals with the District Administration, cularly in the context of the chayati Raj institutions which have come into being. I think, Sir, there is no subject more important than this. Now, in the first part of the report what recommendation has been made is that the strength of the I.A.S. cadre will have to be revised possibly from what it is to 2,400, that, for the training programme a slight modification is necessary, that the demy at Mussoorie may have an advisory body-an idea which you will remember I stressed very much on the floor of this House when the Demands of the Home Ministry were being discussed-and then, very insignificant recommendations regarding training. This report covers recruitment, strength and training.

Now. Sir, let us take the strength which has been recommended as 2,400. I think there is absolutely no justification and no rationale behind it. If you will look into the demands of the various States you will find that the State of Mysore, which is a fairly progressive State, has got the strength of only 100 I.A.S. officers. It has not increased its strength for the last four years and it does not propose to increase it even now in 1962. Here is another State, Madras

State. I have very great respect for their administration and their administrative efficiency. Their Secretariat working is one of the best. Here is that State which has cut down the number of the I.A.S. officers from 141 to 136. The same is the case with Rajasthan-I am very proud to mention Rajasthan also. They have cut down the number from 133 to 126. It is a new State and still it has cut down the number, whereas we have got another State which has taken more, namely, Andhra, Andhra State wants 178, Bihar 188, Punjab 160 and Gujarat has jumped from 110 to 144 I.A.S. officers. What is the necessity for the increase in strength? I see absolutely no reason for this. States simply want to make certain local adjustments, want to have this man or that man, provided the whole strength is fixed up, and we now got here this report which has endorsed what has been said by the States. It gets now the endorsement on this report. There is no rationale for it. If we examine the strength of each individual State, we will find that there is no justification for it.

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Then, Sir, there is no mention in this report as to how many officers are, as a matter of fact, on deputation and how many officers have grabbed the posts which should not be held by one from I.A.S. cadre but which are the right of somebody else which block the avenues of promotion for certain other people and which affect the technical people who ought to be there. So, even in the recommendation which they have made, I see absolutely no rationale, no justification.

I will now deal with the matter of training at the National Academy. It is unfortunate that I have not been able to go and pay a personal visit in spite of an invitation from them. But, knowing as I do, the main problem at the National Academy is now not that they should have an advisory committee only. Of course, that is very necessary and that should

have been done long ago. We made a demand in that respect on the floor of the House. But this National Academy-I wish my hon. friend to understand this-has got to pletely change. They made certain changes in the syllabus. I don't dispute that. But there has to be a change in their entire outlook and they have got to be reorientated to meet the situation today. Even the senior I.A.S. officers who written on the subject in the context of the Panchayati Raj have said that it is absolutely necessary that there is a complete reorientation. How is it to be brought out? Simply, certain suggestions have been made that for three months he may work B.D.O. or he may visit certain places It is like child's play. Now, I have before me the special number of the Indian Journal of Public Administration brought out by the Institute of Public Administration. What I say here bears full support from the experienced servicemen thems They have stressed this point themselves. there should be complete reorientation. This much I wish to say about training.

Then, Sir, about the administrative services I wish to say something. It is said that the special recruitment should not be ther; we may have to raise the superannuation age so that people may stay on. Well, Sir, I do not wish to deal with this subject because I have no time to waste upon it, but I have my strong views on the subject. I am not against the superannuation age being raised, but I have certain views which I will give when we discuss the particular subject when the Home Minister brings a Bill to that effect, as he has already indicated.

I wish to deal with another matter. Today's editorial of the Times of India states very clearly how the administrative machinery in the Secretariat · is functioning and how it takes 140 days or 150 days for a file to travel up. Now, the main problems are one, the indifference and delays of the Secretariat, and two, the weakness of administration in the districts. This should have been dealt with. There is no word. Sir, in the report as to how they are going to strengthen the district administration. There is no word about it. We have seen what has happened. We know how we have to put our administrative machinery into good shape if they have to deliver the goods, not only in the context of the Third Five Year Plan, but now, more particularly, when we are faced with this emergency. We have to put the administrative machinery in good shape, but there is not a word about this in the report. There are various problems of Secretariat indifference and inordinate delays the working of our district administration because of which the district administration is faced with difficulties. I have to make certain suggestions in this regard, and I shall make them when I am dealing with the second part of the report which deals with the district administration and the role of the district magistrate.

There are certain basic questions which must be considered when we are considering the entire trative gamut. The first thing which I want to impress upon the House is that the administrative services should be put in the proper focus. By 'administrative services' I mean particularly the IAS. That should be put on a proper focus vis-a-vis the technical services, and the engineering and scientific services. That is very important. Then, the IAS should be put in a proper focus in relation to the State administrative services. At present, there is almost too much of an overshadowing, and that creates a very wrong reaction, a chain reaction, and that has got to be looked into.

This report has not touched upon that subject at all. I do not that the IAS forms almost the backbone of the administration. I have very great respect for quite a number of officers who are patriotic and who are very capable, but they are very few in number; there are not many of

#### [Shri Harish Chandra Mathur]

that type; not ail are of that type. We have got to see what we can do to give incentive to these services also and to draw out the best out of them. There is not one word in this report to indicate whether we are having the best out of the services. There is not one word in this report to tell us whether if we have the 2400 people required, the whole game can be played well. How do you draw out the best out of the services?

The present method of promotion on the basis of the subjective remarks in the confidential reports is one of the most demoralising factors for the services. Let this be clearly under-There must be a record of stood. performance which should go into the confidential reports. The secretary to the Ministry who is drawing Rs. 3500 or more must be made responsible for it. There must be something wrong if the secretary cannot pull his weight in his own branch of the secretariat. There must be something wrong if he cannot pull his due weight and get the files disposed of. I have examined quite a number of files, and I can say that there is something wrong somewhere. I need not analyse the reasons, but it is absolutely clear that if the secretary or the joint secretary or the deputy secretary pulls his weight, there is no reason why any file should be pending like this for so many days. They do not create confidence in the minds of the clerks and other staff in the lower establishment. They do not give them any guidance.

Therefore, I submit that instead of only the subjective remarks, there should be a record of performances entered in the confidential reports, so far as the services are concerned, if we want that they should deliver the goods.

Unfortunately, the Ministers are rather busy and they cannot give time to this matter. Those who are not too busy are persons who are unfortunately not competent enough to

have a grip over the administration and the secretariat. There are top-people, I know, in the Ministries, for whom everyone has respect. But they are far too busy to give any time to the administrative matters. This is one of the reasons why the administration has deteriorated all these years. It has deteriorated because the top Ministers who have great talent do not have the time to devote; and those who have some time have not got the grip and the competence to play the role. Anyhow, the result is the same.

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#### An Hon. Member: No.

Shri Harish Chandra Mathur: That • unfortunately is the position, and we shall have to take note of this. Thus, when there is incompetence either at the one end or at the other there starts a very unfortunate factor which is called mutual exploitation; the services exploit the politician and the politician exploits the services. This is an unfortunate thing which has to be guarded against. There is not even a mention of it in the entire report, though this is one of the important factors which has got to be taken note of.

Since I shall have to deal with a vaster subject, 1 cannot devote much more time to this. I shall now pass on to the second part of the report which deals with the district administration, and district administration particularly, in the context of panchayati raj administration. again, unfortunately, my feeling is that the basic problems have not been tackled. What is the basic problem? We must be clear about it in our minds. The mind of the Cabinet and the mind of Government should be very clear about it.

What are these panchayati raj institutions? What place do Government want to give to these panchayati raj institutions? These panchayati raj institutions have not been formed after certain deliberations by the Central

Cabinet; they have not been discussed in this House, and they have not been formed because of any Directive Principle. The panchayati raj institutions are just the legitimate child of Ministry of Community Development, I would say, legitimate child; some time back. I had a misapprehension that it was an illegitimate child of the Ministry of Community Development. But I am now convinced of the parentage, because the panchayati raj institution was born under an emergency. We are living in an emergency today. but these panchayati raj institutions were born in an emergency to save community development, and to fulfil . the objectives of the Ministry of Community Development.

Those people who have given any thought to it and we who think about it consider these panchayati raj institutions to be governments at different levels, government at the village level—you may call it village republic or anything else—government at the district level or government at the block level

Here is a very interesting thing. The author of this report who has written a foreward to this journal himself says regarding these panchayati raj institutions that "all analogies drawn from local governing bodies in other countries and in India prior to 1947 are, therefore, apt to be misleading when applied to them." because these panchayati raj institutions are much more than local bodies, according to him, since they cover the entire gamut.

Then, we have the editorial note by a very experienced secretary to Government. Mr. Singh, who also subscribes to this view and he says, let us take note of this fact that through these panchayati raj institutions that we are now establishing. "we are establishing governments at different levels." and that is a revolutionary step which we are taking.

So, it is a revolutionary step which we are taking. Therefore, we have to be very clear in our mind in determining their role properly. I would like to know clearly whether this idea has been accepted by the Planning Commission; I would like to have a clear reply from the Planning Minister and from the Cabinet whether they accept these panchayati raj institutions to be governments at different levels or not, and if they accept them as governments at different levels, whether they consider them to be also political bodies or not. These are two fundamental issues which have got to be settled first in our minds.

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If we say that these are governments at different levels, if we say that politics does come into these local bodies, then the district administration and the pattern of administration and the relationship of the collector etc. will have to be governed by our conception of these panchayating institutions. That is the most fundamental thing. I am afraid I have to say that not a word has been mentioned in this report about this fundamental and basic thing.

In this journal, there are three articles on this subject. I happen to be one who has contributed an article. My view is absolutely clear; howsoever much we might wish that politics should be kept out of them, it will I may tell the Ministry of come in. Development Community that it is absolutely futile to think that politics will be kept out of it; they are deciving themselves and they are deceiving others when they say that political parties will be kept out of it. Political parties cannot be kept out of it. This is the fundamental basis of it. that if we want these panchayati raj institutions to be connected with each other, then it is absolutely impossible to keep politics out of it. What is politics, after all? Politics and power can never be kept separated. I think that power and politics always go together. Wherever there is power, politics will go there, whether one wants it or not. This is a fundamental thing, so far as

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[Shri Harish Chandra Mathur]

I can see it. Wherever there is democracy, there will be elections. Wherever there are elections, parties will come into play, and when the parties come into play, politics does come in.

Mr. Namboodiripad is another person who has written on the subject. He is also absolutely clear in his mind, and he says that:

"Since this is the perspective, political parties will naturally be averse to any step that will keep them away from the seats of power. For, the institutions the panchayati raj as envisaged now would be sharing with the State Legislatures, the Central Parliament and Ministries corresponding to them the powers that they are exercising. The use of the power transferred to the organs of panchayati raj is, therefore, as much a political question as the exercise of power at the Centre and in the States."

There is another and much more illuminating and really good article by Myron Weiner who is a professor on this subject.

Mr. Deputy-Speaker: You have taken twenty minutes.

Shri Harish Chandra Mathur: I will take another ten minutes.

Mr. Deputy-Speaker: There will be no time left for others. Two hours were allotted to this by the Business Advisory Committee.

Shri Harish Chandra Mathur: I think we can extend the time. If the House so desires, it can be done. It is an important subject and I will take another, ten minutes with your permission. Here is Namboodiripad, a communist; Harish Chandra Mathur, a Congressman and a third person, an American professor. He says:

".....the conditions of local government are such that it is

virtually inevitable that political parties do enter the local scene on an even more active scale than they have thus far. ... The tiered structure of Panchayati Raj virtually forces the local parties to enter village politics..... 'who gets what' is a crucial question in any political system, democratic or authoritarian, and whatever institution has the power to decide is invariably a target for those who want political power.... Wherever there is power, there must be politics-a law as fundamental in Political Science as supply and demand is in Economics.... In India as in other democratic countries, political parties have built themselves on a local government base. Long before the Labour Party in Great Britain assumed national power, it had won power in many municipalities."

So, it is nothing peculiar to India. I need not develop the point further. I wish we do a clear thinking on this issue. Let us consider what is going to be the pattern and the content of the panchayati raj. It is only then that you can determine the role of the services. The absence of full realisation of these factors creates a conflict and confusion. It also means waste and frustration.

Unfortunately, another subject introduced here is the relationship with Parliamentary institutions. We also to decide whether these panchayati raj institutions are supp'ementary to this Parliament or they are alternative to the Parliament and the legislatures and will eventually take the place of the State legislatures and of Parliament. It is a theory enunciated by a school of thought like that of Shri Jayaprakash Narainji, Even then the subject has got to be considered. The Central Cabinet has failed to take note of this revolutionary change and they have never been able to give any thought to it. Slogan mongering or fads and fancies cannot bring about a Motion re:

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good administration. They may have their places somewhere else. But only clear thinking is necessary for this purpose. Maharashtra Government has given some thought to this matter and I congratulate them. They have given real content to the panchayati raj institutions at various levels Gujarat proposes to do so. But most States there is diarchy and duplication with attendant evils and conflict and confusion and demoralisation for the officials. They do not know where they stand. They belong to the States Services under the thumb of the panchayati saj. The non-officials also feel frustrated. The result has been that there is waste of time, money and energy. You cannot work these institutions without adequate power or finances. We may appoint a finance commission to go into the financial resources of the panchayati raj institutions, i wish we also appoint committee for only two months' time so that it will examine all these major aspects.

What is happening with regard to district magistrates? The unfortunate tendency now-a-days is to send junior officers to the districts and the situation is becoming extremely difficult. I said earlier that more than sixty of the district magistrates nave not put in even five years of service. One of the Chief Secretaries who had contributed an article says that this unfortunate tendency must be reversed. May I remind you that I made this point very strongly when I took up an occasion to discuss the special pay question. I discussed it purposely not because I was interested whether a particular officer got special pay This special pay is one of the contributing factors or reasons why senior officers do not go out to the districts. I will show how strongly this viewpoint has been supported.

"Finally, it will be the duty of the Collector to secure the efficient and co-ordinated working of the various departments charged with the execution of programmes set by local elected bodies and also

to see that these departments work without interruption or fear of improper pressures. The role will be a very difficult one, since the smallest mistake might damage him either in the eyes of local political leaders or of services and may also bring him into disfavour with the Government. It would follow that the Collector of the future will have more considerations to weigh, and factors to allow for, than a Collector of the past. In consequence, the recent tendency to post junior officers to these posts in some States will have to be reversed. Equally the reluctance of senior officials to accept district assignments is to be deplored and discountenanced. Quite clearly the time has come to recognise importance of these posts render them more attractive than posts in the Secretariat or in the Heads of Departments isolation pressures from of politics add to the attractions of the special pays which these posts carry from the days when officers had to be induced to give up posts in the districts (which they generally preferred) and work in the cities."

### 15.29 hrs.

[Shri Surendranath Dwivedy in the Chair]

The whole thing has changed. whole context, whole climate and the whole circumstances had changed. In spite of our hammering it here and trying to pursuade the Home Minister, I do not see why he does not see If the district administration has to be strengthened, if the district magistrate is to pull his weight vis-a-vis this Government at different levels, if he has to be anything, you will have to see that he is a senior What is the justification? I man. shall finish now, and I thank you very much for allowing me enough time. But I would like to conclude by saying that these are all basic and weighty considerations which cannot

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be ignored if you want really to see that the administration delivers the goods and if you want to create respect for the administration in the minds of the general public.

One last word. I wish the Minister for Planning particularly to pay attention. I think he himself. during the elections, felt that there was something very wrong in the district administration. He felt spite of the welfare activities of the Government, in spite of all that they were doing, the people were up against the Congress party and up against the Government. Wherever he went, he himself felt that pinch. I understand that as a result of that pinch, he asked that certain studies should be made in the districts to analyse the reasons which were the causes for this discontent. Let us hope the studies will be complete and that the hon. Minister will be able to tell us what are the causes and what is wrong in the district administration, and particularly to see whether we can afford to have that district administration now, in this context of emergency. I hope the Government will be awakened to the situation and to the need, and give some consideration to these problems and set matters right.

Shri H. N. Mukeriee (Calcutta Central): Mr. Chairman, Sir, I am glad that my hon. friend Shri Harish Chandra Mathur took the initiative in order to have a discussion on floor of the House of the report prepared by Shri V. T. Krishnamachari. I am afraid, however, that like Shri Mathur I have also to express my disappointment that the report does not appear to give any indication of the kind of approach which is very necessary in the context of today. It is a kind of report which any bureaucrat could perhaps have produced, but we had higher expectations from a person of the eminence of Shri V. T. Krishnamachari. I also add my voice to that of Shri Mathur in regard to the grouse which he has expressed about this report not including anything at all that is significant: about the problems of today, the perspectives of today, the possibilities of today.

In this connection, I found in one of the magazines published by the Ministry of Community Development and Co-operation, Kurukshetra, scme very interesting observations by Prof. D. R. Gadgil, who points out how the administrative structure of our counabsolutely unchanged. try remains Our country is free. The aspirations of our people are so very different from what they possibly could have been before 1947, but the structure of the administration remains more less, with very minor adjustments here and there, with additions rather than permutations and combinations, what it used to be before Independence. During the British rule, there had been developed a structure administrative service which combined the rigid separation characteristic of a caste society with the careful gradation characteristic of a society. Hardly anything has done since Independence in order to bring about that qualitative change in our administrative services which much wanted. Prof. were so very Gadgil very aptly remarked that a colonial regime is concerned chiefly with maintenance of power, and welfare aspects of governmental activity cannot receive much attention from it, but, as a matter of fact, even though there has been a proliferation of welfare activities, the administrative structure has not been geared to the tasks which have been performed in a very different way, and that is why I support Shri Mathur when he said how in regard to the orientation which should be given to our administrative services very little has been done and that is why I am sorry to have to say that this report does not tell us very much which is worthwhile.

Like everybody else in this House I appreciate the quality of our administrative cadre, the higher as well as

the lower ranks of our services, and I do not wish to give an impression that we are trying to single out any portion of the services and saving things to their detriment, but in regard to the Indian Administrative Service, which is by and large an unexceptionable service, I do have a feeling that enough is not being done to make it really and truly different from what the Indian Civil Service used to be: neither Indian, nor civil nor a service, but which thought itself entitled to all the privileges of being Heaven-born. I do not say that the same condition persists, but whatever smacks of the kind of caste and class differentiation which we have got as a legacy of the administrative structure of the British period should now be very drastically changed if entirely overturned. It is very necessary to bring about that sort of change, and that is why I was a little surprised when I found in Shri V. T. Krishnamachari's report, opposition to the idea that we should get promising officers in Class II and Class III to have more opportunities of appearing in some special examination getting into the higher rung of the administrative ladder. We do have our social hierarchy differentiated into so many rungs. It is very difficult to say anything which would be very precise, but even so, I do believe that those who are already in the service might perhaps be given more opportunities of advancement. But here, at page 11 of this report and page also, Shri V. T. Krishnamachari points out that there are certain arguments in favour of the scheme which wishes to give promising young officers in Class II and Class III services additional opportunity to enter Class II by some kind of competitive examination modified in certain ways, but it says that this argument is not enough-that we should have only a special kind of examination which we have already for the Indian Administrative Service. This is being at a time when there is a great deal of demand for more people to come into the service. From this report I learn that by April, 1966 there would 2340 (Ai) LS-4.

be 525 new people in the Indian Administrative Service. But that would not be enough, and Shri V. T. Krishnamachari recommends that every year during the next four years, at least 115 persons have got to be recruited by the examination held by the UPSC. So, there is scope for more people being taken on and I believe that opportunity should be given to those who are in Class II and Class III who, because of their special experience, would perhaps fit into the higher rungs of the administrative structure and who perhaps would be free of some of the caste feeling which may be attaching to some people higher up.

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My hon, friend Shri Mathur referred to the provisions regarding the training of IAS people-how we have the National Academy of Administration, then the Central Institute of Study and Research for the Community Development Ministry, the Staff College at Hyderabad, and in Delhi itself we have the Institute of Public Administration and so on and so forth. I have no doubt that all these institutes do very good work. I personally had some opportunities of coming in contact with the work of a few of these institutions, but sometimes I have a very uncomfortable feeling that perhaps these institutions are run in a way which is again reminiscent of the bad old past in so far as environs are concerned. I cannot for the life of me understand an academy of administration has to have its situation in Mussoorie. I do not know why. What is the reason for insulating people from all parts of the country, so to speak, and putting them on an elevation where they can study at leisure perhaps, but is it so very necessary to get our administrators to study in that kind of leisure where leisure is almost embalmed into luxury and that sort of thing? I have been very disturbed to know of one institution in Delhi, for instance, run by the Government, where the building-I do not know how long it will actually last, but the frills and frappery are quite magnificent,-you could hardly walk with

#### [Shri H. N. Mukerjee]

the usual pair of shoes; you will be afraid to slip because it is almost like a dancing room floor, because it is also magnificently upholstered. Everything is furnished wonderfully. I do not know, perhaps in order to impress some foreigners who come on a visit to New Delhi and we have to take them to some of these places. But if an Indian Academy of Public Administration has for its premises a building where a common man can hardly hope to walk with a fair amount of confidence, because he might very well slip on account of the nature of the floor, it shows something is wrong somewhere. There is no doubt about it.

I do not quite understand why there should be so many academies stowed away in some of the out of the way corners of the country. Maybe for very comfortable study and contemplation, but perhaps that is not the sort of thing that is necessary. It is very necessary to put first things first. In regard to training, a great deal has to be done in a very different way. I know the Ministry of Community Development and Cooperation sets store on training and a great deal of very valuable material is coming out as a result of the training courses which they are pursuing. I do not say one syllable to cavil at that sort of effort. But the environments and the manner in which it is done are also important. What is the kind of feeling which we would like to see that our administrators imbibe in these academies? If you go and study in the kind of environment where we send them to study, surely they would not be fit for those jobs for which Mr. Mathur and everybody in this House are so very anxious that our country should have the right kind of personnel. The same perhaps holds good in regard to the State cadre also, but I do not think I shall have the time to refer to it.

This report deals largely with village, block and district level problems. At one point, it sets out very

clearly what is the central issue. At page 62, it is pointed out:

"The central issue is not the relative roies of the officials and non-officials, but the manner in which all agencies working together can bring about the widest possible participation and common endeavour in the making of plans at different levels and in their efficient implemenation."

That is the central issue. Having that central issue in mind, we have to think of what we ought to do. It is exactly there, when you remember the central issue, that you come up against problems and I am sure the problems which were mentioned by. Mr. Mathur are extremely important. There is no doubt about it.

About panchayati raj, for instance. I know it is easy to have panchayati raj as one's target. A thing like basic education, which is so important, has become a very cheap target in the present day. People say, it is a farce and so on and so forth. Very highly placed people in the Government make that kind of observation. I do not wish to make that kind of observation. I do not wish for a moment to pooh-pooh the idea of panchayati raj. On the contrary, I should say that the concept which we have in this country "Panchme Parameswar" has to be implemented at every level of our social living. I say that. I say at the same time that we have to have the maximum possible amount of decentralisation in our country, decentralisation consistent with the needs of centralised planning, which is the essence of our economic policy. It is very necessary to have that kind of decentralisation. It is necessary to have devolution of powers as much as possible. Therefore, this concept of panchayati raj is not something to be pooh-poohed or something to be made fun of. This is a concept which we have got to try and implement as much as we possibly can.

There are problems, of course, which will have to be tackled. But

how so far have we set about it and how far have the administrative jobs been actually done? It is from that point of view that we discover that the administration falls short, because the policies of the Government also properly have not been clarified. There is no doubt about it. The administration in the panchayati apparatus, in the different rungs of the Community Development and Cooperation Ministry's proliferations the administrative apparatus works more or less in the old bureaucratic way. This is being said not by people who are hostile to the idea, but by people who are actually trying to work it.

I discover in this Special Number of Kurukshetra, from which I quoted Prof. D. R. Gadgil's article, the tenth anniversary number, which came out on Gandhiji's birthday-2nd last October, 1962—several articles in which this very point is sought to made. There is an article, for instance, by Evelyn Wood in pages 36 and 37. He is one of those who is most intimately associated with development of the community development idea and so on and so forth. He tries to point out how things have been wrong in very many respects and how the old ideas continue in spite of an effort being made to bring about a difference in the administration. He refers, for instance, to the idea of "The Triumph of Hierarchy". That is the heading which he gives to his article and says:

"The triumph of hierarchy has gone so far that the Block Development Officers are always being hampered in their work... The idea of having a number of targets which you can conveniently specify has taken hold of people to such an extent that the number of, targets is being multiplied without any reference to the actual work which is being done."

He then emphasises how field work must utilise feed back; that is to say, there must be an objective examination of the results of the work which has been done. Actually nothing of the sort is being done and the Ministry is not being able to undo what he calls the sacrosanctity of its targets. I find also in another article at page 42:

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"When the community development movement began, it was the boast of the community development programme in the earlier days that even the village level worker could aspire to become a Development Commissioner. This has not materialised in all its full implications, though some village level workers have risen to be Block Development Officers."

The idea is that we have not utilised the experience of the people at the lower level, pushing them up, so that there might be a creative combination of the experience of different administrators at different levels.

This brings me to the idea which I have said so many times here, the idea of the exclusion from our services, particularly from the rungs of our services—the IAS—of the scheduled castes and scheduled tribes people and other backward sections of the population. I have a number of figures to show how these people are still being kept out of the light. Here is the report given by Shri U. N. Dhebar, who was the Chairman of the Scheduled Areas and Scheduled Tribes Commission, which points out how even now, in regard to the representation of the scheduled castes scheduled tribes in the services, particularly in the higher rungs of services, so much remains to be done. I have no time unfortunately to refer to these figures, which came out the most scandalous fashion the Question Hour, as to the extremely insignificant number of people who belong to the handicapped sections of the community inour services. Even in Class II, Class III and Class IV, the representation of these people is lower. Why should this so much happen? If this country is going to have a socialist kind of society, if this

#### [Shri H. N. Mukerjee]

country is going to have a new orientation in its administrative services. are these administrators going to be drawn in the main from the upper classes? I know there are certain difficulties. Those who have been so long kept out of the light and kept in the shadow, cannot pass all examinations. Are we giving special assistance and encouragement to these people, so that they can come forward and take charge of this country? NEFA is threatened today. Who live in NEFA? Tribal people. When we think of the expansion of educational opportunities in our country. do we think of the tribals of our country coming up and taking positions like that enjoyed by Dr. Bhabha in Bombay? They are not in our mind at all; these people who do not belong to the community so to speak, because they are not rich enough to share all the prerogatives of civilisation. have done little about it. I wanted that the report on the administrative services at different levels, from the Indian Administrative Service level to the panchayat level, should have included certain ideas, certain suggestions, certain practical recommendations which would bring about a real orientation of our services would really improve and help in the creation of that context in socialistic economy can possibly generate. But nothing of that sort has been done. That is why I beseech of the Government to give a great deal more time to this problem than has been given in this report.

Dr. L. M. Singhvi (Jodhpur): Mr. Chairman, Sir, I welcome this opportunity to discuss a subject of very considerable importance not only for the better governance of our country but also for the progress of the difficult experiment that we are engaged in today.

The two speakers before me have pointed out that the report has failed inasmuch as it has not dealt with many of the aspects with which it was expected to deal. In particular, the disappointment of my hon. friend, Shri Mathur, was very great. I feel that it is rather uncharitable to express a sense of dire disappointment with the report and to condemn it, more or less, as a very inadequate piece of work. I should like to draw the attention of this House, particularly, to the factors which confined the scope of the work of Shri Krishnamachari. According to his terms of reference. he had to limit his study to questions relating to administrative personnel at different levels and States and the administrative issues arising from the introduction democratic institutions at the district and block levels. It was hardly for him to go into the question of whether a party system should be allowed to function at the village level in the panchavats. It was not for him to go into the more pronouncedly political aspects of our institutions. Therefore. I do not think that the sense of which disappointment has expression in Shri Mathur's and Shri Hiren Mukerjee's speeches is really justified.

I feel that Shri V. T. Krishnamachari has certainly done an excellent piece of work and he deserves to be congratulated for a really profound study which is imbued with a large number of practical suggestions. I only hope, however, that the Government would bestow its earnest attention and consideration to many of the suggestions which have been made by Shri V. T. Krishnamachari. that these suggestions are not merely paraded and then shelved. they will find a practical expression in the policies to be adopted by the Government. I hope the policies to be adopted by the Government will be based on the various suggestions made by Shri Krishnamachari.

Mr. Chairman, Shri V. T. Krishnamachari has particularly drawn the attention of this House and the Government to the fact that there is the problem of shortages in the administrative cadre of this country. According to him the total gap which is to be filled by 30th April, 1966 is of the order of 525. Now, he has suggested that there should be an increase in the annual intake in respect of recruitment. But he has also very rightly observed that the annual intake should not be increased to a level at which the quality of selected candidates is likely to suffer. This is indeed a very important consideration for us to bear in mind.

I would like to suggest that apart from the proposed increase in the intake of administrative annual officers, we should resort to emergency recruitments more often than we have done in the past. As a matter of fact, there is a large number of very able people who do not for various reasons enter the administrative service at the ages in which it is permissible for them to do so. It would be very proper, and it is very much to be expected from the Government that they would utilise this source of supply for the administrative cadre in the country, that is, the recruitment of those people who are not within the age group which qualifies for the routine administrative service examinations.

I would also, in this connection and in this context, welcome the raising of the age of retirement for administrative officers to 58 a decision which has been recently taken and which, I think, in certain circles, has not been sufficiently appreciated. The reasons for this particular decision are to be found in various reports. As a matter of fact, the decision, in my opinion, was long overdue. In no other advanced country would you find the age of retirement as low as 55. Although I would not advocate the raising of the age of retirement to 65 or 70 as in various countries of the west, I certainly think that the raising of the age of retirement to 58 is very much to be welcomed.

I would like to submit that there should be a 25 per cent or so reserved for promotion from the State administrative service cadres to the all-India services. This should be done in a progressive scale so that a time may come when we may have as many as 50 per cent of the people promoted from the State cadres to the all-India cadres, and there should grow an increasing cohesion, an increasing oneness in the services within the State and the services on the all-India level.

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In this connection, I would like to submit that though three new all-India services are to be brought into existence shortly according to a Bill which is being introduced in the House, more and more of these services should be brought into existence. I would particularly like to mention the Indian Educational Service and the Indian Economic Service which have long been under the contemplation of the Government, which the Government has long conceived but has not yet delivered. There are also certain similar services like the Indian Agricultural Service, the Indian Extension Service and others. I think if you introduce service cadres like this it would certainly help the unity of the country. it would not only help in bringing about a greater cohesion in the administrative structure of the country, but it would also bring the best people in the jobs appropriate for them.

#### 15.59 hrs.

#### [Mr. Deputy-Speaker in the Chair]

So far as training is concerned, I would prefer that the training period is prolonged even beyond 18 months that is recommended by Shri V. T. Krishnamachari. I should think that the kind of training required for administrative personnel has to be a detailed and intensive training. In the very nature of things, because of limitation of time the training that is at present imparted is generally

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rather sketchy. Therefore, if the training period is increased it would very much profit the trainees, the new administrators in the country.

The report also makes another very useful suggestion, and I hope the Government would implement it before too long. It relates to the establishment of an advisory council for the Academy of Administration at Mussoorie. This Advisory Council could very fruitfully guide the activities and curriculum and give proper direction about the training imparted there. I would like similar advisory councils to be constituted at the State and zonal levels also.

#### 16 hrs.

I would like to submit that the need for short refresher courses for senior officials in this country is very great. Quite often it is laughed out as something which means nothing but a vacation for the senior officials. I think it is a very wrong way to approach this question. Refresher training for senior officials is a prerequisite for their continued vitality and for their continued competence to perform the new tasks that face them. I think it would inject greater vigour greater imagination administration if we were to resort more and more to these refresher courses of short durations.

Time does not permit me to go into many of the things that I wish to talk about, because a very great limitation has been prescribed by you, Sir, in this regard, but I should like to say that the training institutes for State Services should be not on a State basis but on a zonal basis. regret very much to say that the Zonal Councils and the zonal structures which were devised are today more or less a dead letter. As a matter of fact, I should like to suggest that rather than establishing these training institutes for each State separately, we should establish them for each zone.

is an excellent Officers' Training School at Jodhpur which happens to be a part of my constituency. It is functioning in a remarkably successful manner and I think the training imparted there is of a very high order. I would like to suggest to the Government that a Zonal Officers' Training School for the zone Rajasthan belongs, and which which includes Punjab, Kashmir and Delhi, should be established at Jodhpur because there already exists an excellent nucleus for such an institution. As a matter of fact, I understand that there has been such a proposal for a long time. So, it is time now to implement this proposal and to give it shape.

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I should like also to emphasize that it is necessary, if our Plan is to acquire real content and mass backing, to prepare the Plans not only at the Central level or at the State level but at the village level and, therefore, it is very necessary that we should try to take up this recommendation which has been made by Shri V. T. Krishnamachari among others that plans should be prepared at the village level and that the plans should be sought to be implemented not only State-wise but also village-wise.

I hope that we have a proper reorientation in the administrative machinery of our country, both at the Union and in the States, to face up the challenge that the new institutions of Panchayati Raj confront them with.

Shri Gajraj Singh Rao (Gurgaon): Mr. Deputy-Speaker, this is a very important report that we are now discussing and I am very sorry to say at this juncture on the testimony of the general public that the administrative service has degenerated and is doing much less work than was expected of it when it was transformed from ICS to IAS. In the olden days we used to curse the district administration and say that they are bureaucrats but all the same, they

acted efficiently according to their policy. Now, are the IAS officers working as efficiently and in the spirit in which we laid down the policy of national development? That is the criterion for judging their work. If they are working so efficiently, there was absolutely no need for a report by so eminent a person with suggestions from certain Chief Secretaries and certain Chief Ministers.

Firstly, I would like to suggest that the posting of IAS officers should be to those States to which they do not belong, instead of posting them to their own States. The integration of the country also requires it. When a Britisher coming thousands of miles away from us used to be posted to Madras or Punjab, he used to learn the South Indian language or Punjabi and function efficiently in that State. In fact, wherever he was posted, he used to discharge his functions well. So, why can't our officers also function so well when they are posted in other States? This will also help national integration. Further, it will eliminate corruption, political pressures and other evils and the officers would be left alone to do their job well.

In the olden days the same officer had the three capacities of Deputy Commissioner, Collector and the District Magistrate. Now, under the Constitution, judiciary has been separated and so those officers have been from that work. I can say freed from personal experience that when I was the Chairman of a district board many ICS officers have got training under me. Then, if an officer is put in charge of rural uplift he used to go to the village with that spirit. If manure is to be applied, they will remove their hat and do that work Now we have created bigger sahebs who hate the rural people, the people living in the villages.

This Report says that there should be a rural bias in the administration. It also refers to the BDO, village

panchayats and so many other things. But what is happening now? If proper training is not imparted to the BDO and the higher officers, what would be the fate of the people? There is a saying that there was a report of a fire in a village and after a month or so an order came to extinguish the fire. The administration functions like that. If a request is made to the administration by a villager without any backing, without any recommendation from an MLA, MP or other politician, no order on that request would be passed for two or three years. That is the state of the administration today.

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Coming to BDO training, in my own State one village was selected for certain reasons by a certain Deputy Commissioner and a certain BDO has been promoted. I am not contesting that promotion. What development has taken place in that village? is only twenty miles from here. request my friends in the House to come and see for themselves whether the people there are happy. If this is the type of training that they are going to receive. I do not know how they will be benefited. IAS trainees from all over the country were brought there to see the training imparted. They came in jeeps, there was a tea party and they stayed with some higher officers. That is the training that they received. I would say that the basic training, if it is to be real training—I may be laughed upon, I do not mind; I am a villager; I am rural minded....

Shri Harish Chandra Mathur: We are all appreciating your point.

Shri Gajraj Singh Rao: If India is to progress, the rural India must progress, and the administration must be adapted to rural India. It is only rural India which can lift us up.

We talk of competition. What are the subjects in the competition? Have you a bias towards anything connected with rural life? I can today say at least about Punjab. As the Chief [Shri Gujaraj Singh Rao]

Minister or anybody there as to who the best Deputy Commissioner is. He is a man coming from a village. He has put in the whole of his life in the border and even during this emergency he is considered as the best man. So, to say that people who can just do certain things in an examination and get some marks can be the best administrators is a wrong idea altogether, according to me

Dr. L. M. Singhvi: I hope the hon. Member does not wish to reserve all these posts for people coming from the villages only.

Shri Gajraj Singh Rao: I do not say that they should be people from the villages only. But the idea that people from the villages are to be slaves for ever and are to be at the behest and command of certain capitalists should be ignored. They should ignore it altogether from their minds. Those days are gone. If they persist in this, there would perhaps be no administration remaining at all, that is, if that is the conception. Certainly, the capitalists can spend Rs. 2,000 or Rs. 5,000 a month and send abroad to America and other places and the people in the villages cannot send them. But I would say on principle, and not as a class as my hon, friend has suggested, that if they have to administer as an administrator 80 per cent of the population, they must be adapted to that part. It was a rule in the Punjab and, I submit, it was a sound rule that unless an ICS officer had undergone full training in settlement for five years, he could not be posted as a Deputy Commissioner.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Gajraj Singh Rac: I will take two or three minutes more.

Mr. Deputy-Speaker: Only ten minutes are given to each hon. Member. He has already taken nine minutes Services
Shri Gajraj Singh Rao: I might have taken, but I rarely speak.

Mr. Deputy-Speaker: He can take one or two minutes more.

Shri Gajraj Singh Rao: So, submission is that it is good that there is a bias in this Report on rural train-But I would again repeat the first thing that I have submitted that they should be posted all over India and not in their own States. Then, for selection and training, mathematics, history etc. alone should not be the subjects. They may be for academic people, professors in colleges etc., but for administration some other thing is required. Stamina is also required. They should be given real training and not this partial training. They should know what a village is and what village life is. They should know even what a town is, what kind of poor people live there, how they live and how the administration is to be carried on.

I would submit that from points there are certain good aspects in this Report. They should be implemented in the spirit in which they are made. If it is taken as the basis that being a BDO is the best thing and that he would learn the best administration, from my experience I can say that it would be great fallacy. They should be given real and true training so as to serve the people and to be nearer the people. The administration should be accessible to the They should realise their difficulties and they should be their voice and their helpers in their difficulties. It should not be that when a Minister is coming they are arranging for it and are running about the whole day. That is the only job with the administration these days. should be avoided altogether. should be administrators in the true sense of the term.

श्री भक्त दर्शन (गढ़वाल) : उपाध्यक्ष महोदय, में प्रपने ब्रादरणीय मित्र श्री माथुर जी को घन्यवाद देना चाहता हूं कि उन्होंने

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इस महत्वपूर्ण विषय की श्रोर इस सदन का ध्यान श्राकांषत किया है। चूंकि समय बहुत कम है इसलिये में केवल दो-तीन बातों की श्रोर ही माननीय मंत्री महोदय का ध्यान दिलाऊंगा।

श्री वी० टी० कृष्णमाचारी ने श्रपनी रिपोर्ट में कहीं यह बात नहीं कही थी कि सरकारी कर्मचारियों की उम्प्र बढ़ा दी जाय। जहां तक में ने इस का श्रध्ययन किया है, उन्हों नै यह कहा था

**एक माननीय सदस्य** : उम्प्र कहां बढ़ाई . गई है ?

भी भक्त दर्शन : ग्रवकाश ग्रहण करने की उम्र । उन की उम्र तो भगवान ही बढ़ा सकते हैं। अवकाश ग्रहण करने की ग्राय के सम्बन्ध में द्वितीय वेतन ग्रायोग ने जो सिफारिश की थी, श्री कृष्णमाचारी ने कहा था कि उस पर विचार किया जाय. श्रीर कि जब तक इस पर निर्णय नहीं हो जाता है तब तक उन में से जो योग्य व्यक्ति हों उन को काम करने का ग्रवसर दिया जाय । लेकिन मुझे यह जान कर बहुत ग्राइचर्य हम्राकि हमारी सरकार ने बडी जल्दी में इस के सम्बन्ध में घोषणाकर दी ग्रौर इस सदन को ग्रीर इस पर ग्रपने विचार प्रकट करने का श्रवसर भी नहीं दिया । मैं यह समझता हं कि जब इस के बारे में यहां विस्तारपूर्वक विचार होगा तो इस सदन के नभी गदस्यों को भ्रपने विचार प्रकट करने का श्रवसर दिया जायेगा । लेकिन मैं निवेदन करना चाहता हं कि क्या सरकार ने कभी इस पहलुपर भी विचार किया है कि राज्य सरकार के कर्म-चारियों पर इस का क्या प्रभाव पड़ेगा और हमारी स्नाने वाली पीढी जो है उस के स्रन्दर की बेरोजगारी पर इस का क्या प्रभाव पडेगा ?

श्री वी॰ टी॰ कृष्णमाचारी ने ग्रपनी रिपोर्ट में यह भी सिफारिश की है कि जो

म्राई० ए० एस० के लोग हैं वे छ: पुराने होने के बाद जिलाधिकारी या डिस्टिक्ट मजिस्ट्रेट बना दिये जायें । इस सम्बन्ध में मैं शासन से यह अनुरोध करना चाहता हं कि उन की यह सिफारिश मुझे बहुत ही अनुपयक्त मालुम होती है। जहां तक मझे जानकारी है, अंग्रेजों के शासनकाल में पन्द्रह पन्द्रह ग्रौर बीस बीस साल का जब उन की ग्रन्भव हो जाता था तब जा कर उन्हें जिला-धिकारी के पद पर नियक्त किया जाता था । डिस्टिक्ट मजिस्टेट की पोस्ट कोई साधारण पद नहीं है । वह ग्राज कल ग्रौर भी बहत महत्वपूर्ण हो गया है, खास कर इस ग्रमाधारण परिस्थिति में यद्ध प्रयत्नों में सामंजस्य स्थापित करने का, विभिन्न विभागों के जो जलाधिकारी हैं उन के बीच में सहयोग ग्रौर समन्वय स्थापित करने का. सारे जिले में शान्ति ग्रौर सूरक्षा व्यवस्था को बनाये रखने का. ग्रौर सरकार के जितने विकास कार्यक्रम हैं उन के एक ग्रग्नगण्य नेता के रूप में काम करने का । इसलिये जिलाधिकारी का पद जो छ: या सात वर्ष की नौकरी करने वाले नौसिखिये कर्म-चारियों को देने की सिफारिश की गई है. मेरी समझ में उसे सरकार को स्वीकार नहीं करना चाहिये । मुझे इस तरह के उदाहरण मालम हैं उत्तर प्रदेश के कि ऐसे कुछ जिला-धीशों की नियुक्ति कर दी गई है जिन को ग्रभी ग्राई० ए० एस० में ग्राये हुए पांच वर्ष भी पूरे नहीं हुए थे। मैं उन व्यक्तियों के बारे में कोई व्यक्तिगत ग्राक्षेप नहीं करना चाहता। वे उत्साही भी हो सकते हैं, उन के अन्दर नया उत्साह भी हो सकता है, यह सब ठीक है । लेकिन जिलाधीश के लिये केवल इस बात की ही ग्रावश्यकता नहीं है, बल्कि बहुत बड़े प्रशासनिक ग्रन्भव की ग्रावश्यकता है। जब तक उन्हें विभिन्न विभागों के भीतर सामंजस्य स्थापित करने के लिये तरह तरह के कामों का व्यावहारिक ग्रन्भव न हो जाय, जब तक वे कम से कम दस-बारह सालों तक पूरी तरह से काम न

[श्री भक्त दर्शन]

कर लें तब तक मेरी सिफारिश है कि उन की जिलाधीश के पद पर नियुक्ति नहीं की जानी चाहिये।

श्री कृष्णमाचारी साहब ने जो एक ग्रन्य सिफारिश की है वह है स्पेशल लिमिटेड काम्पिटीटिव एक्जामिनेशन के बारे में. यानी सीमित प्रतियोगिता । उस के बारे में इस सदन में कुछ प्रश्न भी पूछे गये थे ग्रीर मान-नीय गृह मंत्री जी ने इस बारे में स्राश्वासन दिया था कि मामले पर विचार किया जा रहा है। मैं समझता हं कि इस समय जो लोग ग्राई० ए० एस० में लिये जाते हैं वे तीन तरह से लिये जाते हैं। कुछ तो संघीय लोक सेवा ग्रायोग के द्वारा, कुछ राज्य सरकारों के जो कर्मचारी होते हैं, प्राविशियल सिविल सर्विस के, उन में से जो योग्य मान जाते हैं उन्हें ले लिया जाता है, श्रीर एक तीसरी श्रेणी नई की जा रही है उन लोगों की जो सेंट्ल सेकेटेरियट में या दूसरे विभागों में काम कर रहे हैं। उन को भी इस के लिये म्रवसर दिय जाने की बात चल रही है। मैं समझता हूं कि इस के बारे में शीघ्र निर्णय किया जाना चाहिये । मुझे एक उदाहरण ऐसा मालम है। बहुत से लोग जोकि यनि-वर्सिटी में प्रथम और दितीय ग्राया करते थे, किसी वजह से वे पहले ग्राई० ए० एस० में नहीं ग्रा सके। इस के बाद उन्हों ने ग्राई० ए० एस० परीक्षा दी ग्रीर काफी ऊंची पोजीशन उस में प्राप्त की । लेकिन चुंकि उन के ऊपर यह प्रतिबन्ध लगा हुन्ना था कि वे सेंट्रल सेकेटेरियट के कर्मचारी हैं, इसलिये उन्हें ज्यादा से ज्यादा सेकेटैरियट में सेक्शन भ्राफिसर बना दिया गया । यह नहीं किया गया कि उन्हें ग्राई० ए० एस० की तरह से जिला मैजिस्ट्रेट के पदों पर नियुक्त किया जाता । इसलिये मैं शासन से अनुरोध करना चाहता हं कि श्री वी० टी० कृष्णमाचारी की जो सिफारिश है उसे जल्दी से जल्दी स्वीकार किया जाय भ्रौर इस तरह के जो

कर्मचारी केन्द्रीय सचिवालय में या दूसरे विभागों में कार्य कर रहे हैं श्रीर योग्य हैं, जो सब शर्तों को पूरा करते हैं, उन की नियुक्ति कर के इस कमी को पूरा किया जाय।

Services

श्रीमन्, मैं ग्रधिक समय न लेते हुए एक ग्रन्तिम बात कहना चाहता हं । ट्रेनिंग बारे में यह बताया गया है कि रूरल डेवेलपमेंट को उस के बेसिक कोर्स में रखा जाय । मैं समझता ह कि किताबों को पढ़ाने का जमाना तो श्रब चला गया । यनीवरसिटीज विद्यार्थियों को एम० ए० में इकानिमक्स ग्रीर सोशल साईन्सेज पर काफी पुस्तकें पढ़ायी जाती हैं । तो यह बात नहीं है कि उन को जानकारी नहीं है । लेकिन उस पर ग्रमल कितने लोग करते हैं । हमारे ब्लाक डेवेलपमेण्ट स्राफिसरों से हम ग्राशा करते थे कि वे कम से कम ग्रामीणों के साथ उन की भाषा में बात करेंगे, उन की तरह का का रहन-सहन होगा ग्रौर जो भ्रव तक नौकरशाही का ग्रातंक रहा है उस को वे दूर कर सकेंगे। लेकिन मुझे कहते हुए दु:ख होता है, डे साहब मुझे क्षमा करेंगे, हमारे बहुत से विकास खण्डों के ग्रधिकारी ऐसे हैं कि वे ग्रपनी पेंट की कीज का ज्यादा खयाल रखते हैं। जिन को ग्रपनी पेंट की कीज का खयाल रहेगा कि वह कहीं बिगड़ न जाय, जो इस कदर फैरान-परस्ती में लगे रहते हैं, वे किसी तरीके से जनता के बीच घुल-मिल कर काम कर सकेंगे---यह समझ में नहीं भ्राता है।

एक भ्रोर बात में उदाहरण के लिए कहना चाहता हूं। कुछ वर्ष पहिले हमारे गृह मंत्रालय की भ्रोर से केन्द्रीय सरकार के कर्मचारियों को भ्रादेश दिया गया था कि व

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खुते गल के कोट को जगहबन्द गले का कोट पहन कर ब्राएं । मैं पुछना चाहता हूं कि उसका कितना पालन किया जा रहा है ? मैं केवल यह दिखाना चाह रहा हूं कि हमारे ब्रादेग तो बहुत सुन्दर है, स्रोर कोर्संज्ञ भी बहुत सुन्दर ह ग्रीर बहुत सुन्दर बनाए जाते हैं, लेकिन उनको जिस भावना से ग्रमल में लाता चाहिये वह नहीं किया जा रहा है ।

श्रीमन्, मैं अधिक समय नहीं लेता चाहता । मैं ग्राशा करता हूं कि हमारी सरकार इन सब पहल्थ्रों पर विचार करके तब • अन्तिम निर्णय लेगी ।

भी यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, मुझे दो चार सजेशन देने हैं।

सब से पहली बात तो में यह कहना चाहता हूं कि जो रिटायरमेंट की उम्र ५६ साल को गयी है इससे हमारे नीजवानों का हक मारा गया है। हमारे जो नौजवान यनिवर-सिटियों में तैयार हो रहे हैं उनका इससे हक मारा जाता है।

दूसरे जो वायदा किया गया था एम्जी-क्यूटिव ग्रीर जुड़ीसियरी के सेपेरेशन का वह वायदा ग्रभी तक पड़ा हुग्रा है । उसी के हाथ में इन्साफ है ग्रीर उसी के हाथ में वारंट है। वह वायदा पूरा नहीं हो सका है ।

इसके ग्रलावा मैं यह कहना चाहता हूं कि यह कलक्टर की जो पोस्ट है-जिसे कहीं डिस्ट्रिकट मजिस्ट्रेट कहते हैं, कहीं डिप्टी किमश्नर कहते हैं-यह अब आउट आफ डेट हो चुकी है। कलेक्टर किसी जमाने में वह ब्यक्ति होता था जो कि हमारी रेत्रेन्यू कलेक्ट करता था । उस जमाने में भारत का दारो-मदार लैण्ड रेवेन्यू पर ही था । ग्राज हमार देश में इंडस्ट्रियलाइजेशन हो रहा है, देश में जगह जगह बांध बन रहे हैं, नए नए उद्योग खड़े हो रहे हैं। इसलिये ग्राज कलेक्टर की पोस्ट कोई मानी नहीं रखती । म्राज तो वह एक टाई है जो व्युरोक्रेसी को कायम किये हुए है। सब

लोग काम करते हैं लेकिन डिस्ट्क्ट मजिस्ट्रेट कोई काम नहीं करता । वह सिर्फ ब्युरोकेती को कायम रखे हुये है ग्रीर जनता पर दहशत कायम किये हुये है। मैं अपनी आंखों की देखी हुई बात कहता हं । देहात के लोग ग्राये ग्रीर उन्होंने डिस्ट्रिक्ट मजिस्ट्रेट से कहा कि हमारे यहां इतने स्रोले पड़े हैं कि दस मील के ग्रन्दर ग्रनाज का दाना नहीं बचा है, ग्राप चल कर देख लोजिए। तो डिस्ट्क्ट मजिस्ट्रेट ने कहा कि मैं तुम को हवालात में बन्द करवा दूंगा, तुम बिना समय नियत किये हए कैसे मिलने चले ग्राये।

ग्राज हालत यह है कि जलसा होने जा रहा है म्य्निसिपैलिटी के टाउन हाल में ग्रीर उसको इजाजत देते हैं कलेश्टर साहब । ग्राप मेरे साथ चलिये । ग्रगरकले स्टरसाहब को पतान हो कि म्राप हिन्दस्तान की लोक-सभा के उपाध्यक्ष हैं, तो ग्रापको उनके यहां बरामदे में घंटों बैठना होगा ग्रीर मिलने की नौबत नहीं ब्राएगी । हो सकता है कि ब्रापका नम्बर ही न आए। तो यह पोस्ट आउट आफ डेट हो चुकी है। मेरा सुझाव है कि इस पोस्ट को एवालिश कर दिया जाए ग्रीर जो ४०० के लगभग डिस्ट्क्ट मजिस्ट्रेट बैठे हैं उनको नेफा के मोर्च पर भेजा जाए ग्रीर जो रुपया इनको दिया जाता है, उसको बचा कर नेशनल डिफेंस में लगाया जाए।

एग्जोक्यूटिव इंजिनियर काम करता है ग्रीर दूसरे ग्रफतर ग्रपनी ग्रपनी जगह पर काम करते हैं, लेकिन कलेक्टर कोई काम नहीं करता । स्राप इनके बंगलों पर जाएं तो वहां लिखा है "बिवेयर ग्राफ डाग्स" यानि कुत्तों से सावधान रहो । मैं इसका यह मतलब लगाता हुं कि वहां पर रहने वाले कुत्ते हैं। मैं यह मतलब नहीं लगाता कि कोई उन से सावधान रहे, बल्कि मैं यह मतलब लगाता हूं कि वे शिष्टाचार से गिर चुके हैं, वे इतने ग्रसभ्य हो चुके हैं कि इन्सान को कुता समझते हैं। कहां तो यह होना चाहिये या कि स्राज

# [श्री यशपाल सिंह]

देश के ४४ करोड़ इन्सान प्रेम की गंगा में स्नान करते होते, ग्रापस में मिल कर रहते, लेकिन हो यह रहा है कि ग्राज भी उस गुलामी की मावना को कायम रखा जा रहा है।

मैं बड़े ग्रदब से कहना चाहता हूं कि सब से बड़ी एजूकेशन शिष्टाचार है ।

न हो जिसमें ग्रदब ग्रौर हो किताबों से लदाफिरता, जफर उस ग्रादमी को हम तसब्बर बैल करते हैं।

चाहे कोई लाखों किताबें पढ़ ले लेकिन ग्रगर उसमें शिष्टाचार न हो तो वह इन्सान नहीं है ग्रौर इससे बड़ी कोई डिसक्वालिफिकेशन नहीं हो सक्ती । सबसे बड़ी डिसक्वालि-फिकेशन यह है कि ग्रादमी का मातमी चेहरा बना रहे। सब से बड़ी डिसक्वालिफिकेशन यह है कि इन्सान इन्सान से नफरत करें। गीता में कहा है:

प्रसन्न चेतसो लयाश् बृद्धिः पर्यवितिष्ठित

जिसका मातमी चेहरा रहता है, जो प्रमन्न नहीं रहता उसे भगवान भी दर्शन नहीं देते । तो मेरा सजेशन है कि ये जो ४०० ग्राफिसर्स पडे हैं इनको हटाया जाए ग्रीर इस डिस्टिक्ट मजिस्टेट के ग्रोहदे को एवालिश किया जाए श्रौर उनकी जगह पर काम करने वाले भ्रफसरों जैसे एस० डी० ग्रांज, को, एरजी-क्यटिव इंजिनियर्स को ग्रीर पी० इब्ल्य० डी० के इंजिनियरों को रखा जाए । लेकिन ग्राज उन ग्रफसरों को जिनको पांच साल से भो कम तजबां होता है कलक्टर बना दिया जाता है. भ्रीर उनका काम क्या होता है ? उनका काम यह होता है जिस बक्त मिनिस्टर साहब जिले में जाते हैं तो वह सुपरिटेंडेंट पुलिस और पलिस दल को ले कर मिनिस्टर को लेने स्टेशन पर जाते हैं। ऐसा किसी श्रीर देश के भ्रन्दर नहीं होता जहां डिमान्नेसी है । एटली ो. चा कनेडी हो या चींचल कोई भी हो प्रीमियम टिकट खरीद रहा हो, ग्रगर उसका

चौदहवां नम्बर है तो कोई ताकत नहीं है जो उसका नम्बर तेरहवां कर दे। लेकिन यहां पर मिनिस्टर पुलिस के दस्ते के बीच में चलते हैं। एस॰ पी॰ ग्रीर कलक्टर मिनिस्टर को लेने ब्राते हैं। पुलिस के बीच में तो मानसिंह ब्रौर मुलताना जैसे डाक चलते हैं । मिनिस्टर लोगों को नहीं चलना चाहिये । उनके लिए तो जनता में प्रेम होना चाहिए, उनके लिए तो जनता दूध की बाल्टियां ग्रीर फलों की मालाएं ले कर आए और उनको अपनी छाती से लगाना चाहे ऐसा होना चाहिए । लेकिन ग्राज वे कलक्टर ग्रीर एम० पी० जी साध में चलते हैं जो उनसे जनता को मिलने की इजाजत नहीं देते । जनता को उनके पास जाने से रोक दिया जाता है। यह डिमाकेसी की परम्परा नहीं है। ग्राज से लोकतंत्रबाद के साथ यह चीज फिट नहीं होती । ग्रौर ग्राज जिसके ग्रन्दर जनतंत्रवाद की भावना नहीं है वह इस लायक नहीं है कि वह देश का ग्रफसर बन सके।

Services

माननीय बापू जी ने कहा था कि अगर हिन्दुस्तान की आजादी चाहते हो तो फ़ाइलों को जला डालों। चार चार साल हो जाते हैं, फाइल मोटी होती रहती है पर काम नहीं होता। पंडित नेहरु ने यह बात कही है कि में एक डाइरेक्टर जनरल से काम लेना चाहता था लेकिन उसकी फाइल इतनी मोटी हो चुकी है कि वह काम आज तक नहीं किया जा सका। काम में विलम्ब नहीं होना चाहिए। हम देखते हैं कि आज एक मेज से दूसरी मेज तक, जो मेजें कि पास पास लगी हैं, कागज जाने में दो दो साह लग जाते हैं।

में आपको इसी सिलसिले में एक उदाहरण देना चाहता हूं। हरदोई के एक एम० एल० ए० हैं, जो कि लाखों आदिमियों का प्रतिनिधित्व करते हैं। उन्होंने एक बन्दूक के लाइसेंस की दरख्वास्त कलक्टर को दी थी। कलक्टर ने कहा कि वे हम से मिलने नहीं आए, -4333 Mo

उन्होंने हमारी हाजिरी नहीं दी । श्रौर उनकी लाइसेंस की दरख्वास्त नामंजूर कर दी गयी । जब यह मामला बढ़ा तो हमने शोर मचाया, तब उनकी दरख्वास्त मंजूर हुई । मेरा सजेशन यह है कि जो ग्रफसर ग्राज डिमाकेसी में फिट नहीं हो सकते उनको ग्रलग किया जाए ।

हमारी जडीशियरी हमारे कांस्टीट्यशन की गारजियन है । ग्रगर कोई एम० एल० ए० या एम० पी०, चाहे वह किसी भी दल का हो. जुडीशियरी से मुकदमों में सिफारिश करे तो इसको जर्म करार दिया जाए । अगर मुकदमों में सिफारिशें चलेंगी और पालिटिक्स चलेगी तो देश ग्रागे नहीं चल सकेंगा । मकदमों में सिफारिशें बन्द की जाएं ताकि जनता को जडीशियरी में विश्वास कायाम े है । होना यह चाहिए कि किसी एम० पी०, एम० एल० ए० को इस बात का पताभी न लग सके कि कौन मुकदमा करता है, कैसे करता है स्रादि । ग्राज यह होता है कि जिले के कलक्टर या एस० डी० ग्रो० या तहसीलदार पर जोर डाला जाता है और शिफारिशें पहंचायी जाती है। इससे जनता के मन में दहशत होती है ग्रीर वह डिमार्कसी को नहीं समझ पाती। इपलिए मेरी दरखास्त है कि जिन सरविसों का सिकारियों से ताल्लक न हो उनको खत्म किया जाए ।

इस के अलावा जो लड़के किम्पिटीशन्स में बठते हैं उनसे वे ही सवालात किए जाया करें जो कि उनके काम से ताल्लुक रखते हों। आप मुझ से सवाल कर सकते हैं कि लड़ाई कैसे लड़ी जाए पुलिस, का काम कैसे किया जाए, पालियामेंट में भाषण कैसे दिया जाए आदि। लेकिन अगर आप मुझ से कोई ऐसा सवाल पूछ लें जिसका ताल्लुक मुझ से न हो तो में जवाब न दे सक्ंगा। अगर हमारे गृह मंत्री जी से कोई यह पूछ ले किन एक एकड़ में कितने तिल बोए जाते हैं, हवा चल रही हो तो बाडकास्ट करके बोए जाते हैं या हल के साथ चलकर बोए जाते हैं, तो शायद गृह मंत्री जी सौ साल तक भी इसका जवाब नहीं दे सकें।

मेरा मुझाव है कि उन लड़कों से वैसे सवाल न पूछे जाएं जिनका उनके काम से कोई ताल्लुक नहीं है। ग्राज पृछा जाता है कि सुरैया कौ न है, उसकी एज क्या है, वह कहां रहती है ग्रादि। इससे ज्यादा श्रीर डिमाकेसी की क्या डिसग्रेस हो सकती है।

nistrative Services

ऐक्ट्रेसज का और उन कुलटाओं का चरित्र हम से पूछा जाय तो यह कहां तक उचित होगा? इसलिए मेरी दरख्वास्त है कि सवाल जिस से ताल्लुक रखता है उससे वह सवाल पूछा जाये और ठीक व्यक्ति से जब आप ठीक सवाल करियेगा तभी वह आपको जवाब ठीक दे सकेगा । जनता की बिल का पालन करना होगा । डेमोकेसी में अगर जनता की बिल का पालन नहीं होगा तो हमारा जनतंत्र आगे नहीं चलेगा । में इस बात को जानता हूं और इसे मनीषियों ने और कांस्टीट्यूशनलिस्ट्स ने कहा है:—

"Law is nothing but the will of people expressed in terms of law."

जनता की जो इच्छा है उसी को क़ानून कहते हैं। ग्रगर इस तरह से ग्राज काम किया गया तो वाकई यह देश की सेवा होगी लेकिन गुलामी के बंधनों को मजबूत करने से देश की सेवा नहीं होगी ।

श्रे दें शि पाटिल (यवतमाल): उपाध्यक्ष महोदय, में इस प्रस्ताव पर बोलने से पहले श्री माथुर का ग्रीभनन्दन करता हूं जिन्होंने कि महाराष्ट्र को पंचायती राज्य का कारोबार चलाने पर बधाई दी।

हमारे कांस्टीट्यूशन की धारा ४० जिस में कि डाइरिकटव प्रिंसिपल्स दिये हैं, वह ग्रमेंडमेंट से ग्राई है। कांस्टीट्यूशन जिस वक्त बना उस वक्त ग्राटिकिल ४० नहीं था। यह बाद में ग्रमेंडमेंट में ग्राया है। सैंट्रल सबजेक्ट्स ग्रीर स्टेट सबजेक्टस की जो लिस्ट है उन दोनों को यदि ग्राप देखियेगा तो ग्राप को पता चलेगा कि यह जो पंचायती डेवलपमेंट का

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काम है, सी॰ डी॰ प्रोग्राम का जो काम है वह स्टेट्स पर सौंपा गया है। ग्राटिकिल ४०-बी स्टेट् शेल टेक स्टेप....में हाउस में वह पूरा भाटिकल पढ़ना नहीं चाहता हूं। उस में इस काम को करने के लिए स्टेट्स पर पूरी जिम्मे-दारी डाली गई है श्रीर इसलिए यह कहना कि भारत सरकार के दिल में सी॰ डी॰ प्रोग्राम, कम्युनिटी डेवलपमेंट श्रीर पंचायती राज्य का प्रोग्राम चलाने के बारे में कोई शक़ है यह ग़लत है। उन्हें जो कोशिश करनी चाहिए वह पूरी की है। जिस स्टेट में उस के काम का प्रोग्राम बना श्रीर कानून जो बना उसका उद्देश्य पूरा सफल हथा।

महारष्ट्र स्टेंट के बारे में जो यह कहा गया है:---

"In Maharashtra there is the dyarchy system of Government in the Panchayat and cooperative institutions where Government officials are under the thumb of non-officials."

यह चीज गलत है कि जो वहां के जो टैकनिकल कर्मचारी हैं वह नान-ग्राफिशियल्ज के थम्ब के नीचे हैं। में उनको बतलाना चाहता हूं कि क्लास २ श्रीर क्लास ४ के कर्म-चारी स्टेट गवनंमेंट के श्रधीन हैं। वे जिला परिषद् के श्रधीन नहीं है लिकन खाली उनकी सर्विसेज उनको दी गई है। उनके लिये डिविजनल सेलैंक्शन बोर्ड है जो सर्विस कमीशन सरीखा काम करता है। उनका स्टेट में ट्रान्सफर हो सकता है श्रीर प्रमोशन हो सकता है। उनको काफी बैनीफिटस दिये जाते है।

उपाध्यक्ष महोदय, में इस थोड़े से समय में जोकि मुझे दिया गया है बतलाना चाहता हूं कि भारत दहातों में रहने वाला भारत है मौर इसलिए भारत की ग्रामीण जनता को डेवलपमेंट के लिए ग्रौर

प्रशासन कार्य चलाने के लिए ग्र**धिकार देने चाहिएं, इस बारे** मत तो हो ही नहीं सकतें है। महाराष्ट्र स्टट में डिस्ट्रिक्ट लविल पर जो कुछ, म्रधिकार गवर्नमेंट को थे वे सभी ग्रधिकार जिला परिषदों को दे दिये गये है. ला ऐंड ग्रार्डर को छोड कर सभी ग्रधिकार का इस्तेमाल वहां की जिला परिषदें करती है। वहां के थर्ड क्लास ग्रीर फोर्य क्लास के जितने कर्मचारी थे वे सब जिला के ग्रधीन है। ऊपर के जो परिषदों क्लास फस्ट ग्रीर क्लास सेकण्ड के सर्वेटस हैं वे स्टेट गवर्नमेंट के श्रधीन हैं। विलेज सर्वेट्स पंचायत सर्वेट्स भ्रौर जिला परिषद् के सर्वेट्स जिला परिषद के ग्रधीन होते हैं । माथुर साहब ने ठीक ही कहा कि इन जिला परिषदों श्रौर ग्राम पंचायतों को फायनेंस देना चाहिए। फाईनेन्स देने की बात कांस्टीटयशन में भी दी गई है। में यह कहना चाहता हूं कि उनको पूरा पूरा फायनेंस दिया गया है, जितना फंड दे सकता है वह दिया गया है। उनको पावसं भी बहत ज्यादा दी है। उदाहरण के लिए में बतलाना चाहता हूं कि एक स्मौल २५० एकडुका इरीगशनका है प्रोजक्ट वह खुद चला सकती है ग्रौर इस तरह के छोटे प्रोजक्टस के लिए स्टेट की ग्रनुमति की कोई जरूरत नहीं है। जिला परिषद् खुद ही ग्रपने ग्रखित्यार प्रोजेक्ट ले सकती Perior approval of the State Government should be obtained, ऐसे केसेज में बिलकुल जरूरत है। इसलिए इस तरह से उनको काफी सत्ता दी गई है।

जहां तक एजुकेशन का सवाल है मैट्रिक तक वह व्यवस्था करती है। इसलिए श्री वी० टी० कृष्णमाचारी की रिपोर्ट मैं जो प्रिसिपल्स दिये हैं उनका पूरा-पूरा इम्प्लीमेंटेशन करने का महाराष्ट्र में

प्रयत्न किया गया है। जैसा कि माथुर साहब ने बतलाया कि डेमोकसी रहती है वहां तो एलेक्शन ग्राता है, एलेक्शन भाता है तो पार्टी स्राती है भीर फिर उसके साथ पार्टी पलिटिक्स ग्राती है। में सुदन को इनफारमेशन देना चाहता हुं कि महाराष्ट्र स्टेट में जिला परिषद का एजैक्शन पार्टी बेसिस पर लड़ा गया है। ग्राम पंचायत का इलैंक्शन पार्टी बेसिस पर नहीं लड़ा गया। लेकिन मैं साफ कर दं, कि जिसे गुड पालिटिक्स कहते हैं वह गुड पालिटिक्स हम चाहते हैं, देहातों में हम थैड पालिटिक्स को नहीं म्राने देना चाहते हैं। इसके लिए यह ग्रावश्यक हो जाता है कि जितनी भी पोलिटिक्ल पार्टीज हैं उनकी मिल कर पंचायत राज्य संस्था के इलेक्शन पार्टी बेसिस पर लडना या नहीं लड़ना इस बारेमें विचार करना चाहिए ग्रौर **डेव**लपमेंट का काम जहां तक बन पडे द्यापस में एका कर के और कुछ, कम्प्रो– माइज करके किया जाय। प्लानिंग का जो उददेश्य है कि हमारी सब प्लानिंग देहात से चले ग्रौर देहाती परिवार ग्रपना खद विकास कर सकें उसको सही मानों में क्रियान्वित किया जाना चाहिए।

स्टेट गवर्नमेंट सर्वेट्स के बारे में मुझे यह कहना है कि जिला परिषद से जिनका कोई सम्बन्ध नहीं होता वह जिला परिषद में नहीं स्नात हैं। वहां के कलक्टर का जिला परिषद से कोई सम्बन्ध नहीं है। जिला परिषद से कोई सम्बन्ध नहीं है। जिला पलिषद का जो एक्जीक्यूटिव ग्राफिसर होता है वह पूरा काम करता है। डिप्टी एम्जीक्यूटिव ग्राफिसर जिला परिषद् का काम करता है और कलक्टर खाली ला एंड ग्रार्डर के बारे में ग्रपना काम करता है और यदि कोई ऐसा सवाल ग्रा जाय जिसमें जांच की जरूरत महसूस हो तो वह जिला परिषद् के बार में इन्सपेक्शन या इनक्वायरी करता है।

जहां तक गवर्नमेंट सर्वेट्स की बात है व बिलकुल निष्पक्षतापूर्वक निर्भयपूर्वक ग्रीर जनता की राय से काम करें। जैसा कि ग्रनेक माननीय सदस्यों ने बतलाया कि सरकारी कर्मचारियों में विलेज वाएस ग्राना चाहिए तो मेरा कहना है कि वह उनमें श्रा रही है। जब से जिलापरिषद् का कानुन बना है इस कानुन के ग्रनसार प्रतिनिधि लोगों को रोजाना जिला परिषद में जाना पड़ता है, उनको अपना टाइम देना पड़ता है स्रोर उनको वहां रहना पड़ता है। ग्रगर वह एक महीने तक गैरहाजिर रहते हैं तो उनकी पोस्ट ग्राटोमैटिक्ली खाली हो जाती है। इस तरहका जहांकड़ा कानुन बनाया गया है वहां सुभीता भी दिया गया है। जिला परिषद के लोगों को बहत सी सुविधाएं भी दी गई हैं। कृष्णमाचाारी रिपोर्ट के दो तीन उद्वदेश्य जो कि प्रस्ताव में बतलाये गये हैं उनक मुताबिक महा-राष्ट्र स्टेट में एक कमेटी भ्रोन एडमिनिसटे टिव रीम्रागेंनाईजेशन नियुक्त की गई है जिसमें एक जज है स्रोर कुछ दूसरे लोग हैं जोकि डिस्टिक्ट एडिमिनिस्टेशन के बारे में कुछ सुझाव देंगे।

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ग्राखिर में में माथुर साहव को धन्य— बाद देता हूं कि उन्होंने एक ऐसा प्रस्ताव सदन के सामने लाया है जिसका कि देहातों से गहरा ताल्लुक है ग्रीर देहात के लोगों के बारे में, गांव पंचायत, समिति ग्रीर जिला परिषद् ग्रीर जिला परिषद् के ऊपर का जो स्टेट ग्रीर सेंटर एडिमिनिस्ट्रेशन है उसके बारे में यहां कुछ मुझाव देने का भ्रवसर दिया। में, उपाध्यक्ष महोदय, ग्रापका श्राभारी हूं कि ग्रापने मुझे इस पर श्रपने विचार प्रकट करने का समय दिया।

Shri Jashvant Mehta (Bhavnagar): Mr. Deputy-Speaker, Sir, I will pay a compliment to my friend Shri Mathur who has raised this discussion on this important problem. Shri V. T. Krishnamachari has given a

## [Shri Jashwant Mehta]

report on this important problem of district administration and the Indian administrative services. I agree with my hon, friend Shri Mathur that the report does not reflect what is the aspiration of the people, what are the problems of the district administration? The report is in two parts, and I'will deal with the second part, namely, the district administration problem. What was the intention of the Government when we decided to launch on the programme of democratic decentralisation? At that time, a committee of the Planning Commission reported that the Government should take the initiative in organising the democratic decentralised institutions. The time has come now when we have to look further and see how these democratic, decentralised institutions have worked.

In this report, Shri V. T. Krishnamachari has dealt with the different aspects of the problem. But the main problem is administration-how the administration is reflecting the voice of the people. We want that the administration should be streamlined. What the common man wants is, the speediest solution of the problem, the administration deliver the goods or not, that is the most important problem. How have the different institutions which have been organised under this scheme What are the present worked? resources of the institutions? are the problems before the institutions? First there is the vital issue of the services. The report has not touched on the aspect whether there should be a common cadre or not. What are the relations of the district with administrative services democratic decentralised institutions and the State machinery? The problem is important. Why do the effimen like cient and honest go to these democratic institutions? There is no security. If there is a common cadre, then the efficient and honest men will go to the services. The democratic institutions are also suffering owing to lack of efficient technical personnel. How are they going to get all this technical personnel?

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So, the original problems of the district administration are not reflected. Shri V. T. Krishnamachari had visited two or three districts, but if the Government had appointed some people working at the district and taluka level, they would have seen what are the difficulties experienced in the day-to-day administration, and then they would have been able to know the crux of the problem. What is the position in the local body institutions.

The second point that my hon. friend has raised is, what is the relation of politics with the institutions: whether the politic should be there or Sometimes, some people are talking that there should not be party politics in the institutions. times, people say there should be politics. These institutions are suffering from these things. As far as the politics is concerned, the report is silent on this point, namely, whether the political issues may come or may not come. But, as my hon. friend said, when there is an election, the political parties will come. Then the problem comes in. We are talking day in and day out from house-tops that we should avoid politics. There was a school of thought-there is a school of thought in India also-the Sarvodaya Group of Jaiprakashjiwho believes that there should not be politics at village level. Then, Government should change the law.

Shri Harish Chandra Mathur: Ask them to contest the elections and become Sarpanches. They will then know it better.

Shri Jashvant Mehta: It is more difficult to run a gram panchayat than the Central Government. To run the Central Government is easier. If you go and sit in a village, you will realise the problems of the villages. It is

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direct democracy and people will catch hold of the man. Here people will not catch hold of Ministers. So, it is the difficult task to run a small village pachayati. (Interruptions).

If a theory is propounded in the country, and if you go put that theory to test by mass contact, if you go and approach the masses, you will realise what is truth and what is not truth, because 50 per cent is mass work and 50 per cent theory. The recent theory about democratic decentralisation is propounded in such a way that people who report about it have never worked in the field. If they had worked in the field, they would have realised what the problems are and how to tackle those problems.

Then, district administration should be streamlined. What are the problems, why there is delay, what are the reasons—these are not reflected in this report. Government should also decide that technical services, administrative services and accounts should be included in the State cadre, if they want democratic decentralisation to be a success.

In this report, there is mention about village level planning. can it be done without technical personnel? There can never be planning at village level, in spite of our desire that democratic aspirations should be reflected in the village level. You can have planning at taluka level at the most, but you cannot have planning at village level. Governgive thought to that ment should point. Actually planning should be either at district level or maximum at taluka level.

Then, the report deals about the relation between cooperation and democratic decentralisation. If you want to make the cooperative movement a success, then it should be out of the purview of the decentralization scheme. Otherwise, if you entrench the cooperative movement with this democratic decentralisation scheme, again politics will enter into the co-

operative movement. The report of the Reserve Bank of India Study Group about rural credit shows that about two-thirds of the credit is advanced by private moneylenders only one-third is advanced through these agencies. So, I would like to tell frankly that if Government want to strengthen the cooperative movement in this country, they should not indulge in the cooperative movement. Let it run on economic and commercial lines. Otherwise. politics will enter into it and the cooperative movement will suffer a

nistrative Services

Mr. Deputy-Speaker: The Business Advisory Committee has decided that the House will sit till six o'clock today and finish all the speakers. The hon. Minister for Planning will reply tomorrow.

great deal. So, this point also should

be taken into consideration.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Mr. Deputy-Speaker, Sir, I am intervening in the debate only with regard to a portion of question No. 1 that was referred to Shri V. T. Krishnamachari. Question No. 1 was relating to administrative personnel at different levels and States. The hon, mover of this motion as also others had not referred to Shri V. T. Krishnamachari. He dealt with the whole question of administrative personnel different levels, and one of the most important recommendations that he made was that there ought to be a direct recruitment in the State services on a larger scale. He also indicated that in certain States there was no direct recruitment for a number of years. That is one of the most important points to which I would like to invite the attention of this hon, House.

When the recommendations were received from Shri V. T. Krishnamachari, we have brought these recommendations, especially regarding the need for having a larger intake of direct recruitment, to the notice of the various State Governments, As

[Shri Datar]

you are aware, just as in the Indian Administrative Service, similarly, in respect of the State services also there ought to be a direct recruitment so that fresh blood would be available there. That is the most important point to which I should like to invite the attention of this hon. House.

After the report was received, we have requested the various State Governments to do it, because this is a matter which falls within their own purview. We have said that the State services have to be improved to the fullest extent and it will have a bearing, also, on the all-India services because, as the House is aware, a certain percentage of the State civil and police personnel can be taken by promotion into the Indian Administrative and the Indian Police Services. That is the reason why we are anxious that the State civil services also are manned properly and fresh blood is recruited there from time to time as we are doing so far as the Indian Administrative Service and the other all-India services are concerned.

The next question with regard to which there was considerable misconception in the minds of certain hon. Members was regarding the training of the Indian Administrative Service and the other services. So far as this point is concerned, may I make it clear that we are having a National Academy of Administration Mussoorie where there are two types of courses through which all the probationers or the trainees have to go. It is only during the last three years that the new courses have been fully introduced, and in the report itself, in the statements that have been added to the report, we have been given the syllabi so far as the two courses are concerned. One course is known as the foundational course. This foundational course is meant not only for the IAS or the IPS or the IFS but also for the Central Services Class I. They have also

to go through, what is known the foundational course within period of five months. That has been made very clear. My hon. friend, the mover of this motion admitted that he had not visited Mussoorie Institute. I wish he had gone there and he had seen the type of instruction, the type of training that was being given and also the type of the new personnel that we are taking for manning our district services throughout the length and breadth of the land.

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Now I would invite the attention of the House to statement No. 5, which deals with the fundamental courses. If, for example, you will go through these courses, you will find that we have tried to make the fundamental course as up to date and as necessary and desirable from every point of view as possible. I would invite the attention of the hon. House especially to item No. 6 in the syllabus where it has been stated "study of social welfare State. socialism, Sarvodaya, Gandhian philosophy and other subjects". Thus, you will find that this is what is known as the foundational course of the trainees. whose number is more than 300. far as the all India and Central Services are concerned, they have to go through these functional courses. We have tried to make these courses as progressive and as modern as possible.

After this course is over, we have got what is known as professional course extending over seven months, so far as the IAS officers are concerned—that also has been noted in statement No. 7—where a number of important subjects that have a great bearing administratively and also from the welfare point of view are fully taken into account.

May I further add that after this one year's training course, functional course and professional course are fully gone into, it is the duty of the State Governments to provide a further training, so far as the all

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India officers are concerned, at the State level, which may be at the Secretariat level or at the district level in the States.

Motion re:

My hon. friend, Shri Mathur, complained that inexperienced officers were being put in charge of districts. In that respect he had asked a guestion and I had pointed out to him that, on the whole, IAS officers can be district officers after a period of six years. There may be some exceptional cases here and there but so far as the general rule is concerned, and that is what Shri V. T. Krishnamachari has himself pointed out, in the sixth year or after the sixth year an IAS officer can be placed in charge of a district administration. Therein he has pointed out how a further training has to be received by him, and we have accepted that particular statement.

In this respect, may I invite attention of the House to one particular point of view, a very important point to which certain hon. Members from both sides of the House made a reference, and that is the rural touch that was necessary to the training? A number of hon. Members have rightly pointed out that India consists almost wholly of villages—the number of towns is very small-and, therefore, there ought to be a proper rural touch to the training that our officers receive. Shri V. T. Krishnamachari has stated that:

"rural development may be included as a subject of study in the functional courses."

Government are taking steps, so far as this particular point is concerned, so that the advantage of functional course would further be extended by having a rural touch, so far as the general administrative courses are concerned.

Then, my hon. friend made certain general observations and stated that proper attention was not focussed upon important points. Let him go through these courses of training and see how our young boys and girls, our trainees, are being trained at the Institute. After knowing how they are being trained if at all there are any complaints. Government are prepared to look into them.

#### 17 hrs.

My hon, friend, Shri Mukerjee, complained that this Institute was an academic one and was being run at a place like Mussoorie. So far, as that is concerned, he will also take into account the other side of the picture. Such intensive training has to be at a place like Mussoorie where the whole training has to be gone into as carefully as possible followed by a tour throughout the country. That should be noted.

An Hon. Member: Why in Mussoorie?

Shri Ranga (Chittoor): Is this the whole reply on behalf of the Government or is somebody else going to reply at the end?

Mr. Deputy-Speaker: He is only intervening.

Shri Ranga: When will the other hon. Members get a chance?

Shri Datar: I have replied so far as one question is concerned and my hon friend should not take exception when I am explaining the whole position specially when this particular point was taken up. I was pointing out that to a certain extent Mussoorie satisfies the requirement of a locality where you can have peaceful and intensive study of certain types training.

Shri Tyagi (Dehra Dun): My hon. friend has not been to Mussoorie. If only he had seen Mussoorie, he would not object.

Shri Datar: Then one point Shri Mathur made out was that the strength of the cadre in certain States was not increasing while it was

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#### [Shri Datar]

increasing in certain other cases. He mentioned specially Mysore and Madras. So far as Madras is concerned, he ought to have noted that certain areas were taken away from Madras and given over to Mysore.

Shri Tyagi: Madras is very hot.

Shri Datar: Bellary was given once and Malabar and South Kanara were given subsequently.

Shri Surendranath Dwivedy (Kendrapara): So also U.P. should be divided.

Shri Datar: That is why the strength has fallen from 151 to 141, that is on account of other areas going to other States, like, Mysore.

Secondly, so far as Mysore is concerned, you will find that when the IAS cadre was formed in Mysore in about 1951, it was 45 and now the strength is 100. Let it be noted that the strength is 100 and according to the requirements, administrative and developmental, this figure is naturally bound to increase. At present we find it difficult to have the full strength because we require about 2,400 people. We are having round-about 1,900. That is the reason why we are trying to have more.

One more point that my hon, friend made was that the number of the members from the Scheduled Castes and Scheduled Tribes was not increasing proportionately. It has no direct bearing on this question, still this was his point. To some extent that was true. May I point out to him that it is therefore that we purposely opened in the Allahabad University a pre-examination training class for training candidates from the Scheduled Castes and Scheduled Tribes? It has given excellent results and the hon. Member will see that the intake of the candidates of the Castes and Scheduled Scheduled Tribes has been substantially increasing. Government are anxious to open one more centre in the South.

Under these circumstances, when certain courses of study and certain specific problems had been referred to him, it was his duty to have made certain suggestions. As I stated, the most important point, which was not touched upon by hon. Members, was the need to introduce fresh recruitment so far as the States civil services were concerned. That is the most important point and we are bringing it to the attention of the various State Governments. We are also trying to see that the intake so far as the IAS is concerned is gradually rising. From 1959 we were taking 73 persons. In 1961, we have taken 99. That would show that a larger number is required. We are anxious to take still more. Under these circumstances, to the extent that specific questions were referred to him, he has given very valuable suggestions which, generally, the Government of India have accept-To the extent that their implementation depends upon the State Governments, we have requested them to follow them to the fullest extent and to see that State services also have fresh blood, have competent blood on the same lines as we are having in the I.A.S.

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Mr. Deputy-Speaker: May I know how many Members are anxious to speak?

Some Hon, Members rose-

Mr. Deputy-Speaker: Six or seven minutes each. Shrimati Savitri Nigam.

Shri Harish Chandra Mathur: The hon. Minister just now made reference to what I said. I think it is. . . .

Mr. Deputy-Speaker: He will have a time to reply.

Shri Harish Chandra Mathur: I am seeking a clarification.

Mr. Deputy-Speaker: Not now,; I have called another hon. Member.

श्रीनती सावित्री निगम (बांदा) : उपाञ्यक्ष महोदय, . . . . 4349

Shri Harish Chandra Mathur: There will be no opportunity to seek a clarification from the Minister who has intervened.

Some Hon. Members: She does not yield.

Mr. Deputy-Speaker: Order, order; two Members cannot speak. She has begun her speech.

Shri Harish Chandra Mathur: Do you mean that after she finishes. I can ask?

Mr. Deputy-Speaker: All right; yes.

. Shri Harish Chandra Mathur: All right; I will vield.

श्रीमती सावित्री निगम: उपाध्यक्ष महोदय, एडमिनिस्टेटिव सर्विसिस प्राब्लेम्ज श्राफ डिस्ट्रिक्ट एडिमिनिस्ट्रेशन की जो रिपोर्ट ग्राज सदन के सम्मुख है, मैं इसका हार्दिक समर्थन करती हं। मैं भी उन लोगों का साथ देना चाहती हं जिन्होंने श्री माथुर साहब का ग्रिभनन्दन किया है, जिनके प्रयत्नों से सदन कि सामने इतने महत्वपूर्ण विषय को ग्राज लाया जा सका है।

यह बात हम सब लोग जानते है कि भाज डिस्ट्क्ट एडिमिनिस्ट्रेशन भौर स्टेट एडमिनिस्टेटिव सर्विसिस के सामने भीर देश के सामने एक बहुत ही परिवर्तन-शील समय ग्रा गया है। लोक सभा से लगाकर ग्राम सभा तक जो एक नई कान्ति दमोक्रेटिक डिसेंट्लाइजेशन द्वारा **ब्राई** है, इसने कई समस्यायें खड़ी कर दी हैं। ग्रभी कूछ माननीय सदस्यों ने इस बात को सदन के सम्मख रखा है कि ग्राज डिस्टिक्ट लेवल पर जिस प्रकार कोग्रोडिनेशन होना चाहिये, वह नहीं हो रहा है। इसमें सन्देह नहीं है कि यह समस्या मार्ज न केवल डिस्ट्रिक्ट के जो बड़े अधि-कारी है भीर जो बड़े नेता है, उनके सामने है, वरन् यह समस्या देश के सभी बढ़े बड़े नेताओं के सामने भी है।

इस सम्बन्ध में मैं यह निवेदन करना चाहंगी कि यदि दो, तीन बातों के ऊपर ध्यान दिया जाये श्रीर उनमें कुछ संशोधन ला दिये जांय तो बहुत सुविधाएं हो सकती

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ग्रभी इस बात की यहां चर्चा हुई कि भ्राई० ए० एस० श्रौर ग्राई० पी॰ एस॰ ग्राफिसर्स की टेनिंग की व्यवस्था त्र्टिपूर्ण है। लेकिन मुझे उस ट्रनिंग की व्यवस्था के सम्बन्ध में कुछ नहीं कहना है क्योंकि मैंने स्वयं टूनिंग स्कूल में जाकर देखा है भ्रौर मुझे उससे बहुत संतोष हुआ है लेकिन इसके साथ ही साथ में यह जरूर कहना चाहती हूं कि वहां से कुछ ट्रेनिंग पाने के पश्चात यदि इन सारे यंग आई॰ ए० एस० ग्राफिसर्स को कम से कम पांच साल के लिए ब्लाक डेवलपमेंट का काम दे दिया जाय तो यह सारी शिकायतें कि इनमें ग्रभी रूरल बायस नहीं होती है, दूर हो जायेंगीं। इस व्यवस्था के स्रभाव में उनको एडिमिनिस्टेशन का भ्रौर स्रपनी जो भी ग्राम की समस्याएं है, पंचायती राज की जो समस्याएं है, उनका उन्हें पता नहीं रहता और उनमें कोम्रारडिनेशन नहीं कर पाते। भ्रगर इस प्रकार का एक परिवर्तन ला दिया जाय और इसकी व्यवस्था कर दी जाय कि कोई भी म्राई० ए० एस० म्राफि-सर सीधा डिस्ट्रिक्ट का इंचार्जन बन कर पहले ४ या ५ साल के लिए ब्लाक डेवलप-मेंट स्राफिसर का काम करेतो यह विलेज बाएस की शिकायत नहीं रहेगः । मेंने देखा कि राजस्थान में कुछ एसे अफ-सरों की नियुक्ति हुई भ्रीर उनको वहां पर ट्रेनिंग मिली। मैंने उन अफसरों में भौर उन ग्रफसरों में, जो कि नियुक्त हो कर सीथे एडमिनिस्ट्रेशन के कामों में रख दिये जाते है, स्रौर उन दोनों के एपरोच में जमीन ग्रास्मान का फर्क देखा।

**श्रीहरिइचन्द्रमाथ्र** : श्रीवी० टी० कृष्णमाचारी ने उसको श्रपोज किया

श्रीमती सावित्री निगम मुझे अफसोस है कि माननीय सदस्य, श्री मायुर, कह रहे हैं कि उन्होंने अपोज किया है। में तो कहती हूं कि उन्होंने अपोज नहीं किया है, बल्कि उन्होंने उसको इतना एम्फासाइज नहीं किया है, जितना कि उनको करना चाहिए था।

जहां तक एडिमिनिस्ट्रेटिव डीलेज का सम्बन्ध है, में कहना चाहती हूं कि राजस्यान में एक डमोकेटिक डीसेट्रलाइजेशन फंड बनाया गया है दो करोड़ रुपए का भौर उस फंड से, जो भी ग्रान्टस वगरह होती हैं, वे तुरन्त दे दी जाती हैं ग्रौर बाद में कार्यवाही होती रहती है। इसी तरह से भगर सब स्टेट्स में डमोकेटिक फंड बनाने की स्यवस्था कर दी जाय ग्रौर प्लानिंग कमीशन से उनको ग्रान्टस मिल जायें, तो में समझती हूं कि एडिमिनिस्ट्रेटिव डीलेज की बहुत कुड़ शिकायतें दूर हो सकती हैं।

इसके बाद में यह कहना चाहती हुं कि...

उपाध्यक्ष महोवय : ग्रब माननीय सदस्या समाप्त करें, क्योंकि बहुत से माननीय सदस्य बोलना चाहते हैं।

श्रीमती सावित्री निगम: उपाध्क महोदय दस मिनट तो मिलने चाहिएं।

उपाध्यक्ष महोवय : नहीं, सात मिनट से ज्यादा समय नहीं दिया जा सकता है। माननीय सवस्या सात मिनट ले चुकी हैं।

श्रीमती सावित्री निगम : में ग्रमी समाप्त करती हूं।

यदि तमाम डिपार्टमेंटल हैड्ज डमोके-टिक डीसेंट्रलाइजेशन की जिला परिषदों वगैरह में रख दिये जायें, जिस तरह से कि भीर टेक्निकल डिपार्टमेंटस तथा पी॰ समझती हूं कि बहुत ग्रच्छा को-ग्राडि— नेशन हो सकेगा ग्रौर काम में जल्दी ग्रा सकेगी।

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एक बात भौर कह कर में समाप्त कर दूंगी।

उपाष्यक्ष महोवय : यह तो दूसरी बात हो गई। माननीय सदस्या ग्रब समाप्त करें।

बीमती सावित्री िगम: मैं सिर्फ एक बात भीर कहूंगी।

यह कहा गया है कि डमोक्रेटिक डीसें—
ट्रलाइजेशन की इंस्टीट्यूशन्ज को फंड्ज
देने की व्यवस्था की जाय। यह बहुत
भावश्यक है। इसके म्रतिरिक्त एक भौर
बात ध्यान में रखनी चाहिए, जो सबसे
भिष्ठित प्रमुख है, भौर वह यह है कि जितने
भी डिस्ट्रिक्ट्स के म्रिधिकारी हों, यदि उनको
एक प्रकार की म्रोरियन्टेशन की ट्रनिंग दे
दी जाय, तो वे सब समस्यायें, जो कि म्राज
उनकी नावाकिफियत की बजह से पैदा होती
हैं, कम हो जायेंगी।

जिन पंचायतों में युनैनिमस इलैक्शन हो, उनको कुछ विशेष सुविधा दनी चाहिए।

जहां तक इस बात का ताल्लुक है कि बहां पर पोलीटिकल सवाल लाया जाये या नहीं, .....

उपाध्यक्ष महोदय: माननीय सदस्या श्रव समाप्त करे। श्री माथुर ।

श्रीमती सावित्री निगमः थेंक यू।

Shri Harish Chandra Mathur: The hon. Minister has explained that in Madras, because certain districts were transferred to Mysore, the strength of the IAS has been reduced. But then, that should automatically increase the strength in Mysore.....

Mr. Deputy-Speaker: He has said that it has increased.

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Shri Harish Chandra Mathur: That is not mentioned in this report.

Mr. Deputy-Speaker: He has said that it has gone up from 45 to 100.

Shri Harish Chandra Mathur: 45 was the strength in 1952. But since 1958, the strength of the IAS cadre in Mysore has remained at 100. In 1958, it was 100, and in 1962 also it is 100. What is the use of quoting the figures during the period 1952-58?

Shri Datar: May I give the figures? It was 45 in 1952, 56 in 1955, and then it became 91 in 1957, and in 1959 it became 100.

Shri Harish Chandra Mathur: Since 1958, it continues to be only 100. It has not gone up at all.

There is one other point also which the hon. Minister has not dealt with, and that was about the junior officers not being posted at the district collectorate. I have quoted this from the Chief Secretary himself. The question is whether there is a concentration of all senior officers as departmental heads and in the secretariat or not. The hon. Minister has not covered that point at all.

Mr. Deputy-Speaker: The hon. Minister will reply to these points later on,

श्री काशी राम गुप्त (ग्रलवर) । उपाध्यक्ष महोदय, सब से पहले तो मुझे यह निवेदन करना है कि समय के बंटवारे के बारे में जो पूंजीवादी व्यवस्था इस सदन में चलाई गई है, उस को समाप्त करना चाहिये । पहला माननीय सदस्य श्राध घंटा लेता है, दूसरा पच्चीस मिनट, तीसरा बीस मिनट, फिर बीस मिनट, फिर पंद्रह मिनट श्रौर फिर दस मिनट श्रौर उस के बाद ग्राप सात मिनट पर ग्रा जाते हैं। में निवेदन करना चाहता हूं कि इस के माने तो यह हुए कि जो सदस्य ज्यादा देर

बैठे, उस को सजा मिलनी चाहिये। मैं इस तरीके का विरोध करता हुं भ्रौर **भा**शा करता हं कि ग्राप इस तरफ़ ध्यान देंगे।

डेमोकेटिक डीसेंट्लाइजेशन में राज-नीति की बात कही जाती है। माननीय सदस्य, श्री माथुर, ने जिस बात को उठाया, षह तो कुछ विषयान्तर की बात थी। मैं तो यह कहंगा कि यह एक बहुत लम्बा-चौडा झगडा है । ग्रगर ग्राप गांवों वालों से पूछें, तो वे सीघी बात कहते हैं कि खाद, पानी भौर बीज में राजनीति नहीं भाती है--उस में न तो कांग्रेस ग्राती है, न सोश-लिस्ट ब्राते हैं ब्रौर न कम्यनिस्ट ब्राते हैं। श्रगर इस बारे में बड़े बड़े लोगों की मिसाल ी जाय, इंग्लैंड की मिसाल दी जाये. तो वे मिसालें यहां लागू नहीं होतीं, क्योंकि बहां पर फ़ेड्रल गवर्नमेंट नहीं है । ध्रगर नम्बूदरीपाद साहब की मिसाल दी जाये, तो वह मिसाल भी लागू नहीं होती है, इयोंकि वह पार्टी सिस्टम एक दूसरे तरीके का है।

ग्रगर व्यवहार की दुष्टि से देखा जाय, तो म्राज गांवों में यह स्थिति है कि चाहे कांग्रेस का ही जिला-प्रमुख हो, लेकिन ग्रगर कांग्रेसी श्रापस में लड पड़ते हैं, तो कांग्रेस वाले ही उस के खिलाफ भविश्वास-प्रस्ताव ले भ्राते हैं, चाहे वह कितना ही भ्रच्छा काम वयों न करता हो । इसी लिये श्री वी० टी० कृष्णमाचारी इस झगड़े में नहीं पड़े, हालांकि ग्रगर बह चाहते. तो पड सकते थे।

जो लोग वहां से सीख कर झाते हैं, उन को सब कुछ सिखाया जाता है, लेकिन भ्रमल करने में जो सब से बड़ी कठिनाई भ्रौर बाधा उन के सामने भ्राती है, वह राजनीतिक पार्टियां हैं । ग्रभी वे स्वयं ठीक ढंग से काम नहीं कर रही हैं। पंद्रह साल के बाद भी यह फ़ैसला नहीं हो सका है कि किस कन्वेन्शन के श्रनसार कलेक्टर किन पार्टियों से किस तरह से मिलें। रूलिंग पार्टी का प्रैजिडेंट कहता है कि कलेक्टर को टेलीफ़ोन पर ही

Motion re: State Administrative Services

[श्री काशी राम गुप्त]

मेरी बात को मान लेना चाहिये, जबकि दूसरी पार्टियों वाले विरोध प्रकट करते हैं. लेकिन उन को समय नहीं मिलता है। हम देखते हैं कि जो कलेक्टर इन बातों में नया है, उस के लिये सारी झंझट पोलीटिकल पार्टीज पैदा करती हैं।

ग्रंग्रेजों के जमाने के कलक्टर के बारे में कहा जाता है कि किसी भ्राफ़िसर को दस पंद्रह साल तक काम करने के बाद कलेक्टर मुकरंर किया जाता था। में कहना चाहता हं कि वह तरीका दूसरा था। ग्राज कलेक्टर बनने के लिये किसी आफ़िसर को दस पंद्रह साल तक काम करने की जरूरत नहीं है। वह पांच सात साल में कलेक्टर बन सकता है। लेकिन भ्राज ट्रेनिंग में कमी है। उस को यह ग्रभ्यास नहीं कराया जाता है कि उस को भ्रपने खद के जीवन में कितना परिवर्तन लाना है। हम देखते हैं कलेक्टर या एस० डी॰ म्रो॰ बनने के बाद वह म्राफ़िसर वही बढिया कपडे पहनेगा ग्रौर गांव के सादा कपड़े नहीं पहनेगा, क्योंकि उस को ज्यादा तन्स्वाह मिलतः है । इसलिये उस के जीवन पर यह कंटोल किया जाये कि उस की तनस्वाह तो ज्यादा रहे, लेकिन उस के खर्च पर कंट्रोल हो ग्रीर वह गांव के एक साधारण ग्रादमी से ग्रधिक खर्चन कर सके । यदि ऐसा किया जायगा, तो उस को ध्रन्भव होगा कि वह सही काम करता है या नहीं । हम सार्वजनिक क्षेत्र में देखते हैं कि एक मामली दुकानदार से हम पचास रुपये चंदा ले लेते हैं, लेकिन ग्रगर किसी कलेक्टर से पांच रुपये मांगे जायें, तो उस को पसीना आ जाता है और वह कहता है कि मैं कैसे दूं। ग्राज रूरल वायस लाने की वात कही जाती है। रूरल वायस कैसे ग्राये? वह नहीं ग्रा सकता है, जब तक कि बेसिक बातों के बारे में हम उस के जीवन को सही तरीके से अंद्रोल न करे।

म्राज हमारे म्राफ़िसर्ज इतने कमजोर हो गये हैं कि उन को यह डर रहता है कि हालांकि राजनीतिक लोग हमारा श्रीर कुछ नहीं विगाड़ सकते हैं, लेकिन सत्तावारी पार्टी हम को ट्रांस्फ़र करवा देगी । जो लोग ट्रांस्फर से डरते हैं ग्रौर जो लोग संघर्ष में नहीं पड़ना चाहते हैं, निश्चित रूप से उन की ट्रेनिंग में कहीं न कहीं खराबी है। वे लोग ट्रेनिंग पढ़ने के दुष्टिकोंण से लेते हैं। ग्रगर वे कार्य के दिष्टकोंण से ट्रेनिंग लें, तो उन की जवाबदारी हो जाती है।

जहां तक राजनीतिक पार्टियों का संबंध है, इस देश में एक एक हाउस में बारह बारह, तेरह तेरह पार्टियां होती हैं। किसी भी प्रजातांत्रिक देश में दो तीन से ज्यादा पार्टियां नहीं होती हैं। यह दिशा एक हैल्दी डेमोक्रेसी की निशानी नहीं है। इस के लिये कौन जिम्मेदार है ? क्या इस के लिये ग्रकेली सर्विसिज जिम्मेदार हैं, या ग्रकेली पार्टीज या स्रकेली जनता जिम्मेदार है। या सक जिम्मेदार हैं।

उन्हों ने स्टेट्स की सर्विसिज के बारे में जो रीयमें डेशन की है, वह सही है। वहां पर तो कोई काम्पीटीशन से नहीं लिया जाता है। वहां पर तहसीलदार का कैंडर नहीं होता था । केवल नायब-तहसील-दार से प्रोमोशन हो जाना शुरू हो जाता था। उन्हीं लोगों के हाथ में हम ने विकेन्द्री-करण किया हुम्रा है । उस विकेन्द्रीकरण को सही रूप से चलाने के लिये उन की ट्रेनिंग की बहुत बड़ी भ्रावश्यकता है ।

17.18 hrs.

[Mr. Speaker in the Chair]

एडवाइजरी कौंसिल बनाने के बारे में एक ख़ास बात यह लिखी हुई है कि उस में एम्मिनेंट पब्लिक मैन होने चाहियें।

वे एम्मिनेंट पब्लिक मैन कौन हैं श्रीर उन की परिभाषा क्या है, यह उस रिपोर्ट में नहीं है । श्राज एम्मिनेंट पब्लिक मैन की श्रलग श्रलग श्रीर श्रजीब श्रजीब परिभाषा दी जाती है । श्रगर पालिटीशन से पूछा जाये, तो वह श्रपनी परिभाषा करेगा । श्रगर मर्वोदय वालों से पूछा जाये, तो वे श्रपनी परिभाषा देंगे । जो लोग राजनीति में भाग नहीं लेते हैं श्रीर उस क्षेत्र में काम करते हैं, जिस को रचनात्मक काम कहा जाता है चाहे वे सर्वोदयी न हों, श्रगर उन से पूछा जाय, तो वे कोई श्रीर ही परि-भाषा देंगे । सारा झगड़ा एम्मिनेंट पब्लिक मैन की परिभाषा का है ।

मेरा कहना है कि इस रिपोर्ट में तीन बातों की कमी है। इस में एक व्यावहारिक दृष्टिकोण से इस समस्या का विश्लेषण नहीं किया गया है, बल्कि उन्हों ने केवल कागजी बातें रख दी हैं। ग्रगर वह एक व्यवहारिक दृष्टिकोंण रखते, तो उन को इन सुझावों पर कुछ जन्तर लाने की ग्राव-श्यकता पड़ती।

दूसरी कमी यह है कि इस रिपोर्ट में कहा गया है कि आई० ए० एस० कैंडर के लोग इंडस्ट्रियल ग्रंडरटेकिंग्ज में काम करें। वे फेल्योर साबित हए हैं। ग्राज के यग में इंडस्ट्रियल ग्रंडरटेकिंग्ज का तौर-तरीका बिल्कुल भिन्न है। उस के लिये एक सैपेरेट टेनिंग की ग्रावश्यकता है। ग्रगर कोई समझता हो कि उन को जो ट्रेनिंग दे दी गई है, वह काफ़ी है श्रौर वे सब जगह काम कर सकते हैं, तो वह ग़लता पर है। अंग्रेज के जमाने में वे यह काम कर सकते थे श्रीर हमारी पंच-वर्षीय योजनाम्रों के प्रारम्भिक काल में भी कर सकते थे। लेकिन चुंकि ग्रव सरकार इंडस्टियल ग्रंडरटेकिंग्ज को चलाने लगी है, इसलिये उन में विशेष टेविनकल तरीके के लोगों को रखना चाहिये । इस रिपोर्ट में इस बारे में मान नहीं दिया

गया है । उस की तरफ़ विशेष ध्यान देना चाहिये ।

एक मुल बात जो उन के सामने रखी गई थी वह यह थी कि कितने ग्रादमी हम को ग्राई० ए० एस० कैंडर में इस बक्त चाहियें। उस में उन्हों ने एक महत्व की बात कही है कि बिना स्टेंडर्ड को गिराये हुए इतने परसेंट ग्रादमी ग्रा सकते हैं। इस का मतलब यह है कि उन्हों ने यह भी भ्रंदाजा लगाया है कि हमारे लोगों में से कितने लोग प्रतिवर्ष ऐसे मिल सकते हैं कि जो स्टैंडर्ड के हों, जो योग्य हों । रिपोर्ट पेश करते वक्त बहुत सुझबुझ से काम लिया गया है। लेकिन जो राजनीति का ग्रसर उस में ग्राता है वह इतना बड़ा सबजैक्ट है, इतना बड़ा विषय है कि उस के बारे में ग्रलहदा से बहस करने की श्राव-श्यकता है। मैं निवेदन करना चाहता हं कि हाउस के जो सदस्यगण हैं वह इस विषय पर बहुत गहराई से ग्रध्ययन करें, केवल भाषण ही न करें, केवल बहस से ही न कर, बल्कि थीसिस लिखें, कैम्प लगावें ग्रीर फिर सब कुछ गांव वालों के पास जा कर करे वयों कि इस का आखिरी फैसला गांव वाले ही कर सकते हैं। राजनीति गांव में किस तरह से टिक सकती है भीर किस तरह से टिक नहीं सकती है, इस का गांव वाले ही सब से श्रच्छा फैसला कर सकते हैं।

इस विषय को हमें यहीं समाप्त नहीं कर देना चाहिये। इस विषय पर हमें निरंतर सोचते विचारते रहना चाहिये, इस को अनुभव करते रहना चाहियें, श्रीर ग्रामों में करते रहना चाहियें श्रीर गांव वालों को खुद अपना मार्ग निश्चित करने का मौका देना चाहिये।

श्री शिव नारायण (बांसी) : ग्रध्यक्ष महोदय, में श्राप की इजाजत से सरकार से निवेदन करना चाहता हूं कि कराचः में हम ने जो एक रेजोल्यूशन पास किया, कराची में कांग्रेस ने जो एक रेजोल्यूशन पास किया था, उस पर ग्रगर श्राज ग्रमल हो तो

## [श्री शिव नारायण]

में कहता हूं कि एडिमिनिस्ट्रेशन ठीक हो सकता है। माज बड़ा झगड़ा इस बात का है कि सेंटर में जो सेकेटरी है, उस को ज्यादा तनस्वाह मिलती है, यहां का जो चपड़ासी होता है, उस को ठीक तनस्वाह मिलतों है लेकिन दसरों जगहों पर ऐसा नहीं होता है। इसको ले कर एक बड़ा कनिपलवट चलता है।

में जिले की बात कहना चाहता हं। भाज भाप ने जिला परिषद भौर तमाम अफसरों का एमलगामेशन कर दिया है. सब को मिला दिया है ग्रीर इस से एडिंग-निस्ट्रेशन में बड़ा घपला हुन्ना है। लेकिन न्नाज उन सब में भापस में सहयोग नहीं है। मैं जिला परिषद का मैम्बर हं। मैं भ्राप की इजाउत से कहना चाहता हं कि उन में ग्रापस में कोई कोम्राप्रेशन नहीं है, कोई कोम्राडिनेशन नहीं है। ग्रसल बात जो है वह यह है कि स्केल म्राफ जजमेंट जो है, वह सही होनी चाहिये। जो कम्पीटीशन हो वह विदाउट कास्ट ग्रार कीड का ख्याल किये हो। जो भी चार उसको उस में बिठा दीजिये । हिन्दू, मुसलमान, बाह्मण, नान-बाह्मण का कोई डिस्टिंकशन नहीं होना चाहिये । उस कम्पीटीशन में जो लडका निकल ग्राये उसको ग्राप ले लीजिये। मझे इस में कोई शिकायत नहीं होगी । मैं यह बात ईमानदारी के साथ कह रहा हं। एक पैमाना निश्चित होना चाहिये। दातार साहब ने कहा है कि एक्सैपशनल केसिस में कोई दूसरा पैमाना होगा । मैं चाहता हं कि इस एक्सैपशनल का क्या मतलब है। जब ग्रादमी छः बरस के बाद डिस्ट्रिक्ट मैजिस्ट्रेट हो जाता है तब एडमिनिस्टेशन कैसे टीक हो सकता है। अंग्रेजों के जमाने में मैने देखा है कि काननगो से पहले तहसील-दार वनता था. तहसीलदार से डिप्टी बनता था ग्रीर डिप्टी से कलैक्टर बनाता था। पहले एडनि:मिस्ट्रेशन अच्छा होता था। उनको श्रनभव होता था जो ६न ब्रोहदों पर नगाये जाते थे । म्राज लडके डिस्टिक मैजिस्ट्रेट

बन गये हैं। बायज बन गये हैं। तब बयाज कर्लैक्टर नहीं हुमा करते थे। यह सब घपला है। उन से सीनियर पड़े हुये हैं लेकिन उनको बना दिया गया है।

Services

माननीय यशपाल सिंह जी ने जो कहा है उससे मैं एग्री नहीं करता हूं। हमारे पास भी बहत ग्रच्छे एडिमिनिस्ट्रेटर हैं। मेरे जिले में एक कलैक्टर ये जो भ्राज दिल्ली में हैं भीर उनका नाम मलिक बोस है। ही वाज कलैक्टर आफ माई डिस्टिक्ट । पैदल गांव गांब में वह घमा करते थे। ग्राज भी हमारे पास प्रच्छे नौजवान हैं काम करने वाले हैं। लेकिन मान्यवर, उन को उंगलियों पर गिना जा सकता है। ग्राज उनमें सहयोग की भावना होनी चाहिये, उनमें कोग्रोप्रेशन होना चाहिये, उन में कोम्रोडिनेशन होना चाहियें । सादा जीवन व्यतीत करने की उनको शिक्षा दी जानी चाहिये । हम यह नहीं कह सकते हैं कि हम जो गांधी टीपी पहनते हैं, उन्हीं ने सब बातों का ठेका ले रखा है। मझे मालम है कि ग्राफिसर्स में भी ईमानदार हैं, लेकिन कम हैं।

मैं तो कहंगा कि जो कराची रजोल्युशन था, उसको लागु किया जाय । ग्राज एमरजेंसी का पीरियड है। दो हजार ग्रीर ढाई हजार भ्रौर तीन हजार किसी को तनस्वाह नहीं मिलनी चाहिये । पांच सौ रूपये में हमारे मिनिस्टर काम करें ग्रीर हम दो सी रुपये में वर्क करें। एक पैमाना रख दीजिये। देश का हर श्रादमी एग्री करेगा। किसान हो या कोई दूसरा बड़ा ग्रादमी, सब के लिये एक पैमाना होना चाहिये । श्रगर श्राप ऐसा नहीं करेंगे तो जो स्रापकी पालिसी है, उस पर भ्राप टिक नहीं पायेंगे । जो एडमिनिस्टेशन है यह सख्ती से चलता है। इस में किसी से किसी प्रकार की रियायत नहीं होनी चाहिये। मान्यवर, चाणक्य ने कहा था "षठे षाठ्यम् समाचरेत्" । हमारे हिन्दुस्तान में चाणक्य से बड़ा एडिमिनिस्टेटर घाज तक कोई नहीं

हुम्रा है । हमें भी इस पालिसी पर घमल करना चाहिये ।

मान्यवर मैं उस जिले से ग्राता हं जिस के बारे में कहा गया है कि सब से बैकवडं डिस्ट्रिक्ट है । इसकी रिपोर्ट ग्रापके पास है । शायद इससे ग्रीर ज्यादा बैकवर्ड डिस्टिक्ट सारे भारत में दूसरा नहीं है। लेकिन वहां पर •प्लानिंग मिनिस्टर नहीं गये हैं, प्लानिंग कमिशन नहीं गया है। क्या वजह है ? किस तरह से लोगों में उत्साह पैदा हो सकता है। रफी साहब जब फड मिनिस्टर थे तो एक बार जब हम बस्ती में बैठे हये थे, एकाएक पहुंच गये चैंकिंग करने के लिये। उन्होंने देखा कि कन्टोल किस प्रकार चल रहा है ग्रीर क्या गडबडी है। जब इस तरह से किया जाता है, तभी एडमि/नस्ट्रेशन चल सकता है । इससे लोगों में डर रहता है। ग्राज कोई चैकिंग नहीं होती है। एक मिनिस्टर जब चलता है तो सभी तरफ तारें पहुंच जाती हैं, वायरलैस के जरिये मैसेज पहुंच जाते हैं भ्रौर बड़े ठाठ बाट से वह वहां पहुंच जाता है । मैं चाहता हूं कि ग्राप सरप्राइज विजिट करें। ग्राप यहां बैठे हये हैं, देखें कि दफ्तरों में क्या काम हो रहा है । मैं ग्रापकों बतलाना चाहता हं कि लख-नऊ सैकेटेरियट से यहां के सैकेटेरियट में कम काम होता है। ब्राज एमरजैसी का पीरि-यड है। हमें केवल मिलिटरी पर निर्भर नहीं करना है। ग्राज जो जहां बैठा हम्रा है, उसको वहीं पर बैठे रह कर डट कर काम करना है। मैं यह नहीं कहता हं कि जो ब्राठ घंटे काम करता है , वह नी घंटे काम करें । लेकिन ग्राठ घंटे ही जम कर वह काम करें। ग्राज तो आठ घंटे भी काम नहीं हो रहा है। इस तरह की बातें जब मैं कहता हूं तो बुरा मना लिया • जाता है, लोग फील कर जाते हैं। लेकिन ऐसा नहीं होना चाहिये । जो भी जिस सर्विस में ग्राया है वह ग्रपंनी खुशी से ग्राया है, किसी के साथ किसी प्रकार की जबर्दस्ती नहीं हुई है। किसी की निमंत्रण नहीं दिया गया है। जो पालिटिक्स में ग्राया है, वह खशी से ग्राया

है, जो डाक्टर बना है, खुशी से बना है, जो इंजीनियर बना है खुशी से बना है। हर ग्रादमी जहांभी है, जिस डिपार्टमेंट मेंभी है, वहां खशी से गया है।

में समझता हूं कि एडमिनिस्ट्रेशन को टीक करने के लिये स्केल म्राफ जजमेंट ठीक होना चाहिये। ये बहुत जरूरी हैं। साथ साथ किसी भी प्रकार का भेदभाव नहीं होना चाहिये। गुस्ताखी माफ की जाय धगर में कहूं कि इस भेदभाव के कारण ही बहुत सी बावायें खड़ी हो जाती हैं, काम टीक नहीं हो पाता है। इन सब का मुकाबिला धाज हम को करना पड़ रहा है। हमारे देश में भ्राज जो परिस्थित उत्पन्न हुई है वह भेदभाव के कारण ही उत्पन्न हुई है। इसी के कारण हम पिछाड़े रह गये हैं। मैं सरकार से कहना चाहता हूं कि भ्राब धगर स्केल भ्राफ जजमेंट सही हो जाये तो कल को एडमिनिस्ट्रेशन टीक हो जायेगा।

Shri Krishnapal Singh (Jalesar): Sir, I started life as an honorary Deputy Collector and was fortunate in having a very kind Collector to impart the training. I recollect the condition of the administrative machinery in those days and I can compare it with what it is now. When I was appointed as honorary Deputy Collector, there were only three regular Deputy Collectors in the district and one Collector. That was in Etah district, which is one of the small districts of my State. Now I find that there are at least three revenue judicial officers in addition to four or sometimes five Deputy Collectors. So, one point which strikes anybody who is aquainted with the old system of administration and the present one is the vast increase in the number of officers and that point has been touched by the able mover of the motion.

When Government appointed judicial officers, probably they had in mind the separation of administrative and judicial functions. But in spite of

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#### [Shri Krishnapal Singh]

Motion re:

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the appointment of judicial officers, the number of Sub-divisional Officers at the district level has not been reduced. I quote this as an example and I feel that more or less this is happening at every level of the administrative machinery in our country. That is one reason why the cost of administration and the budget of our Central and State Governments increasing every day. New departments are being opened and new posts are being created. Nobody takes the trouble of satisfying himself whether there is any need for more administrative or judicial officers; they are appointed because somebody makes a suggestion. I think a stage has been reached where Government should think seriously of appointing a highlevel commission for investigation into the causes of this rapid growth in the expenditure on administration and recommending certain cuts. At present, we need money for the defence services. I think this is a very proper time when we should think of curtailfabulous administrative our machinery on the civil side.

The second point I would like mention is that whereas we have some very bright officers-somebody suggested here that the present day officers do not take much interest in their work; I do not agree-we have some blacksheeps among the officers. On the other hand, we have very nice and intelligent people. But one thing which is really lacking is a liking for out-door work. As many hon, Memout, our country bers have pointed consists of vast rural population and, therefore, we need officers who can go out into the villages, study needs of the people and do whatever they can to satisfy those needs. the old days, a district officer or sub-divisional officer was required to spend three or four months every winter in touring. I do not know whether that amount of time is spent by any officer now to tour the district. People try to do that, but very often they are called back because some Minister comes to visit the district or

some meeting is being held or there is some other work, out of the regular course, demanding their presence at the headquarters.

Sir, I shall not take much time. would just like to mention that one thing which is required in selecting our officers at the time of recruitment is some kind of a test for character. We have very intelligent people and we test their intellectual abilities. But where we fall is that we have no method by which we can test the character of a young man whom we are recruiting for public service. think that is very essential in our present conditions. Even our President, the other day, when he opened a conference, complained that we need people who can remove spiritual blindness. The country has reached a stage when we want people of better people of character more than intelligence. I. therefore. high to suggest that venture some Government should consider method by which the character of a person can be tested. It may through the Universities or through the colleges who can maintain a record about the character of every student. This may be included in the test for recruitment to public services. introduce some other They may method also. But I have no doubt that if that is done we shall be recruiting much better officers to our public services.

Lastly, I will metion the Panchayati Raj which has recently been introduced. That has a very important function these days. But we should not lose sight of the fact that that is an institution which existed in ancient India. If we read the books which were published on the subject by eminent persons like the late Mrs. Annie Beasant and other scholars, we will find that it was the panchayats which were really at the bottom of contentment and prosperity of our people. Because they are ancient institutions they should not be mixed up with modern politics. The mover of the motion, unfortunately, wanted

to suggest that politics should introduced or, if I have not failed to understand him, he said that we could not keep politics out of the panchayats. As the condition is at present, I think the present day panchayats in villages are responsible for more broken and heads, broken skulls, litigation than anything else with the only possible exception of land consolidation proceedings. I think, therefore, that politics should not be allowed to enter the panchayats. There should be elections. In fact, it would be better if they are held in a different way than the elections for institutions under our present political system. It would be better if we \*allowed them to choose some of the older people. In any case it would be in the interests of better working of the panchayats if politics is not allowed to enter them.

Shri Mansinh P. Patel (Mehsana): Mr. Speaker, Sir, in view of the reply regarding the first term of reference by the Planning Commission and the other two Ministries, I would not dilate upon the first term of reference. But my hon, friend, the mover of the motion, has taken an uncharitable view of the report without looking at The hon. the terms of reference. Member of the other House, the ex-Vice-Chairman of the Planning Commission, had to guide the two Ministries in a specific work assigned to him, and he has summed up his own suggestions to be implemented over a period of five years. I take this report as a very necessary step at a time when the districts are likely to be assigned the new panchayati institutions. We can call it a misfortune, if we like but the implementation of panchayati raj is going to be circumscribed and delayed because of the emergency.

I will confine myself to the system of panchayati raj in relation to the new administrative services of State or of the Centre which may be working together in this new form of panchayati raj institutions. I have experience of the past when the Community Development Projects were started at the taluka level. Just like a confederation there is no common pattern at each taluka of the panchayati raj implementation. I come from a State where the block samitis are not formed in the block pattern but the taluka pattern. So, we had experienced much difficulty during the last elections regarding the working of Taluka pattern. My hon. Shri Mathur, quoted the example of the district of the hon. Minister of Planning.

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Now the main complaint of the people is that there is no co-ordination between the different heads of departments at the district level. If we have to do away with that there should be an institution at a level where all these heads of departments will be responsible to one body.

Then the question will be: who will work it out? We have got districts of various sizes, varying from 7 lakhs of population to 35 lakhs of population. I am told that in UP the districts are as big as that. If there is going to be one zilla parishad then all the heads of the departments could come together, see the actual needs of the people at that level and try to satisfy The same thing can be said about the taluka or block institutions.

I come from a Taluka where population is as much as 21 lakhs. If this institution is going to be there it will mean a sort of diarchy with senior mamlatdar in Panchayat samiti and another official assigned to each taluka who will function directly under the panchayati raj. I am afraid, the needs of the people cannot be met like that. So, if this report is really to be implemented to meet the needs of the people in the new environment, there should be a transformation of the present administration to all other activities, social, economic and planning.

Much has been said regarding the Panchayat institutions by the Report

### [Shri Mansinh P. Patel]

itself, that they are expecting planning to come from below, that District plans should be earmarked which may be accepted at the State level and then at the Central level. But what is our experience? I have the experience of my own State. We have got the District Development Boards, no doubt in advisory capacity. plans were to be evolved by the Village Panchayats and sent to the District Boards to be submitted to the State authorities. To my surprise we found that they were never taken as accepted and they took a different line. The only fruitful purpose which will be served by the Panchayat institutions will be that each District will frame its own plan in the pattern of the planning and there will be an indirect responsibility on them to execute the plan itself as also to find out the resources and to do the work of national savings or whatever may be assigned to them which will indirectly help the people's thinking also. But I am much afraid of the main hurdle which my hon, friend tried to point out

What about this diarchy The Collectors are not going to abolished. The Taluka Mamlatdars are not going to be abolished. there has to be co-ordination of human mind. We normally find one thing and that is much of politics either in the elections or in the words of superiority and inferiority complexes and senior and junior officers. would not like to quote some examples from somewhere else also. But, anyway, our senior officers are always ashamed of taking a seat in a conference where a junior is presiding. If this attitude of co-ordination between the different heads of the different departments is not there or if some solution is not found out for this, any guidance by any report is not going to help or be fruitful to the ulterior need of the local men. A man wants that at least he is properly governed and all the social welfare activities which have indirectly encouraged him

are carried out. But they are feeling that they are not being looked after properly and that some burra sahibs are working over them. If this fear is to be eliminated, this Report may be a guiding factor. But it is sufficient. As I suggested, as a whole the administration has to be re-organised in so many ways, but at least the different Districts or the Talukas may be re-organised and co-ordination between the different departments may be brought about which will help the administration.

श्री श्रीतारायण दास (दरभंगा) ग्रध्यक्ष महोदय, हम सभी श्री माध्य जी के ब्राभारी हैं जिन्होंने केन्द्रीय ब्रौर राजकीय प्रशासन सेवाग्रों के बारे में ग्रौर जिलों के ग्रन्दर जो प्रशासनिक सेवा बनने वाली है उसके सम्बन्ध में माननीय श्री बी० टी० कृष्णमाचारी के प्रतिवेदन पर बहस करने कामीका दिया।

प्रजातांत्रिक प्रशासन में बहुत बड़ी बड़ी समस्यायें समय समय पर खड़ी होती रहती हैं। जब से हिन्दस्तान में हम ग्राजाद हुए हैं, मेरा खयाल है तब से इस सदन में श्रीर इस सदन के बाहर बराबर इस बात पर जोर दिया जाता रहा है कि बदली हुई **प्रवस्था** में जब कि राज्य एक पूलिस स्टेट से बदल कर कल्याणकारी राज्य में परिवर्तित हो रहा है, स्रोर जब कि हम विकेन्द्रीकरण के स्नाधार पर ग्राम से लेकर ग्रीर केन्द्रीय सरकार तक इस तरह की पद्धति चलाना चाहते हैं, उस समय यह बद्धत ग्रावश्यक है कि इन तमाम समस्यग्रों पर गम्भीरता-पूर्वक विचार करने के लिये एक बड़े श्रायोग की नियुक्ति की जाये। । समय समय पर जब इस सदन में इस बात पर जोर दिया गया तो सरकार केवल एक ग्रादमी की कमेटी बना कर ग्रीर यह काम किसी एक ग्रफसर के जिम्मे कर के इस काम को बरा*वर*ा टालती रही । यह सही है कि जिन सरकारी मफसरों को इस काम का भार दिया गय

पन्होंने समय समय पर मुझाव दिये हैं श्रीर उनके अधुसार अभी तक, पूरे तीर पर तो नहीं, कुछ सुघार किये गये हैं। प्रजा-तांत्रिक जीवन में सरकार का या सरकारी कर्मचारियों का महत्व बहुत बढ़ गया है क्योंकि हम उनसे आज केवल प्रशासन या पुलिस का ही काम नहीं करवाना चाहते बन्कि हमारे सारे आर्थिक, तथा सामाजिक कामों की भी जवाबदेही उन्हीं पर है।

में इस बात से सहमत हूं कि इस दिशा में बहुत मुधार हुन्ना है, लेकिन इस समस्या पर एक बड़े श्रायोग को गम्भीरतापूर्वक सारे पहलग्नों पर विचार करने की जरूरत हैं। श्रीर जब तक ऐसा नहीं किया जायेगा तब तक इस सदन में श्रीर इस सदन के बाहर सरकारी प्रशासन की समालोचना होती ही रहेगी।

चूंकि समय कम है इसलिये इस रिपोर्ट के बारे में जहां तक श्राइ० ए० एस श्रीर हटेट सरविस का सम्बन्ध है. मैं ज्यादा नहीं कहना चाहता । यह सही है कि विकेन्द्रीकरण के कारण जो सरकारी कर्मचारी पर जिम्मेवारी थ्रा गयी है उसको पूरा करने के लिये जो उनकी शिक्षा संस्थायें हैं श्रीर जो उनके लिये सेलेबस है उसमें बहुत परिवर्तन कर दिया गया है श्रीर मैं समझता हूं कि उससे कुछ सुधार हुशा है । लेकिन जब ये लोग ट्रेनिंग प्राप्त करके देहात में काम करने के लिये जाते हैं तो इनकी वही मनोवृत्ति श्रीभी भी दिखायी देती है जो पहले थी ।

में माननीय मंत्री जी से खास तौर से कहंगा कि वे इस बात का पता लगावें कि जब किसी सरकारी अफसर को ब्लाक समिति के क्षेत्र में नियुक्त किया जाता है आर उससे कहा जाता है कि दो चार वर्ष तुमको उस क्षेत्र में रहना पड़ेगा तो कोई सरकारी अफसर खुशी से देहात में काम करने नहीं जाना चाहता। वह इसलिये जाता है क्योंकि उसको बहां जाना जरूरी है। अगर उसकी मरजी

nistrative Services
पर छोड़ा जाये तो वह देहात में जाना
पसन्द न करे । जितने विकेन्द्रीकरण के
काम हमने अपने ऊपर लिये हैं उनको पूरा
करने की जो जिम्मेवारी है उसको लेने के
लिये जिस तरह का रस और इंटरेस्ट होना
चाहिये, मेरा खयाल है कि प्रशिक्षण संस्थाओं
के प्रशिक्षण पाने के बाद भी वह रस उन
लोगों में नहीं आता । मेरी समझ में नहीं
भाता कि उनकी यह मतोवृत्ति किस
प्रशिक्षण या शिक्षा से दूर होगी ।

साथ ही साथ मैं यह भी चाहंगा कि जो लोग देहातों में काम करने के लिये भेजे जाते हैं भ्रीर जो लोग कचहरी में बैठ कर या जिले के हैडक्वार्टर में बैठ कर काम करते हैं, उनके वेतन में कोई फर्क नहीं है। जो कर्मचारी जिले के हैडक्वार्टर पर रहते हैं उनके बच्चों के पढ़ने लिखने का इन्तिजाम रहता है भीर वे साधारण तरह से बिना कठिनाई का जीवन व्यतीत करते हैं ग्रीर उसी तनखाह के कर्मचारी को जो ब्लाक न्नेविल पर काम करने भेजा जाता है तो न उसके बच्चों के पढ़ने का इन्तिजाम होता है भौर न किसी बात का भीर बराबर उसकी यह चाहना रहती है कि किसी प्रकार वह इस काम को छोड कर जिले के हैडक्वार्टर पर ध्रा जाये।

मैं यह तो नहीं कहता कि स्वराज्य मिलने के बाद सरकारी भ्रफसरों की मनो-वृत्ति बिल्कुल नहीं बदली हैं। बहुत कुछ, बदली है, लेकिन भ्रभी भी उन में देहाती क्षेत्रों में जा कर मिशनरी जील से काम करने की वृद्धि नहीं था पायी हैं। श्री कृष्णमाचारी ने इस सम्बन्ध में कुछ, सुझाव दिये हैं लेकिन मुझे उनसे सन्तोष नहीं हुग्रा। बह ग्रफसर हैं, उनको एक काम दिया गया, थोड़े से समय में उन्होंने काम किया। यह ठीक है श्रीर प्रशंसा के लायक है। लेकिन में मंत्री महोदय से निवंदन करना चाहता हूं कि इस काम का भार एक या दो लोगों को देने से समस्या का समाधान नहीं हो

### [श्री श्रीनारायण दास]

सकता । जब हम केवल देश में एक कल्याण-कारी राज्य ही कायम नहीं करना चाहते बल्फि सरकारी कर्मचारियों के द्वारा अपने सारे राजनीतिक, ग्राधिक ग्रीर सामाजिक काम करवाना चाहते हैं, तो उसके लिये एक बड़े श्रायांग को नियुक्त करने की जरूरत है जो कि सयस्या के सब पहलुश्रों पर विचार करके एक काम्प्रीहंसिव रिपोर्ट जनता की राय लेकर, ग्रनभवी लागों की राय लेकर सरकार के सामने रखे। ग्रीर उसे संमद के सामने विचारार्थ पेश किया जाये और उसे पूरी तरह लाग किया जाये जब ऐसा किया जायेगा तभी मेरा ध्याल है कि केन्द्रीय प्रशासन में. राज्यों के प्रशासन में ग्रौर जिलों को विकेन्द्रीकरण वालो संस्थामों में जो समस्यायें हैं उनका समाधान हो सकता है।

एक भीर बात में कहना चाहता हं जिसको कि मैं हमेशा बराबर कहता रहता है कि पंचायती राजकी जो संस्थाएं जैसे कि कोग्रापरेटिव सोमाइटीज. **श्रा**परेटिय **बें**स ग्रादि, उनके एकाउंट्स की जांच के लिए इंडिपेंडेंट ग्राडिट होना चाहिए। मुझे इस बात की खुशी है कि हमारे श्री बो० टी० हुण्णमाचारी ने ग्रपनी रिपोर्ट में इस बात पर जोर दिया है कि कोग्रापरेटिव सोसाइटीज ग्रादि पंचायतः राज की संस्थाओं के एकाउन्टस की जांच जैसे कि केन्द्रीय सरकार ग्रौर राज्य सरकारों के हिसाब जांच करने के लिए स्वतंत्र **ग्रा**डिट विभाग हैं, उसी तरीके से इनके लिए भी ब्राडिट विभाग होना चाहिए। मरकार को इसको जल्द से जल्द कार्या-न्वित करना चाहिए।

Shri Warior (Trichur): The report submitted by Shri V. T. Krishnamachari has dealt with only certain aspects of the problem. But, at the same time, the problem and the malady behind are much deeper and wider. For instance when the objective of administration itself is changing basically there must be a change in the attitude or approach of the administration also.

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Now, the technical personnel have come forward much more in our administration, and also much than at any other time. An ordinary IAS officer may not be able to appreciate or understand the difficulties on the technical side. In the same way, the technical personnel who are in charge of planning and running the various Government undertakings etc. may not be as good as the administrative personnel for management which is also becoming more and more specialised. Even the ordinary IAS officers may not be able to cope up with the responsibilities that are now coming on them.

For instance, suppose on IAS officer is placed in charge of a public undertaking as managing director or chairman etc., he will find it difficult to manage the undertaking, because the management problems are so specific now and so specialised now. An ordinary IAS officer may not know what is meant by cost accounting, or management accounting, or position accounting and so on. When that is the case, how can he take responsibility for failures in production or administrative failures or financial failures and so on?

On the technical side, those persons who are in charge of the technique of operations, the technique of production etc. are also well-versed in those processes, and they are also specialised people. In fact, the position in industry is not like that of olden times. In industry, daily new techniques of operations are coming. Unless • we bridge the gap between the two so that our administrative cadre can fully cope with the new situation and in the same way the technical cadre also which is placed in responsible

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consitions can cope with the management and administrative side of it. there will be this contradiction going on. That is the first point that I would like to make.

Motion re:

My next point is in regard to the secretariat and the field services. Some IAS officers are in the Secretariat, and some function as collectors or as deputy collectors in the districts who are responsible for the implementation of the plans. Apart from the routine revenue work or law and order work, etc. they are responsible implementing the plans.

From my experience in the development councils. I can say that whenever a resolution or a demand or any scheme is submitted to the secretariat, it takes such a lot of time for them to go through them, to screen them, to prune them and so on that by the time it returns, in many cases, the whole plan has gone overboard. there is no proper coordination understanding between the IAS officers in the secretariat and in the field services. Of course, the IAS officer sitting there may not me responsible: it may be going down to the lowest clerk who has to make the noting and then send it on to the section officer and so on, but the blame and the burden both rest upon the TAS officers Naturally, there is some misunderstanding on this matter

There is also another aspect. In the States I have found that those who by chance get into the secretariat never get out of it. It is almost a sanctum sanctorum for them, because there they have abundant power to rule over the whole land, and at the same time, there is absolutely not even an iota of responsibility. If a bridge or a hospital is constructed he will not be asked as orders must come from the Secretary. This must be decentralised such a way that the Serretariat at the Centre and in the States must not have any power unless responsibility is also taken. If they take responsibility well and good. Whoever not got responsibility should not have the power. That must be clearly understood.

About the delays, once our Prime Minister said in a conference today delay means corruption. It may be intentional or unintentional. There are people who are scrupulous course. It is not a question of selecting the best cadre or even bringing the best cadres. We must develop our own people; we cannot import cadres just as we import machinery from other places. My point is that even if an officer is very scrupulous conscientious in the set up in which he is placed by and large he is liable to corruption because of the and therefore, whoever wants something to be done by him naturally entices him and he has also to move along with the current. This problem must be tackled in such a way that the old administrative set-up should be reorganised and re-oriented to the present needs. The old manuals were not scrutinised till this time. whole system of shifting the responsibilties from the bottom to the top must be changed. Then only we can produce a good effect.

श्री गणपति राम (मछली शहर): ग्रध्यक्ष महोदय, पन्द्रह वर्षों के बाद भी हम सदन के ग्रंदर ही नहीं बल्कि सदन के बाहर भी यह महसस करते हैं कि ऐड-मिनिस्टेटिव सर्विसेज में जितनी उनकी योग्यता में क्षमता श्रानी चाहिए, उस स्तर पर वह नहीं ग्रासकी है।

हम प्रस्तावक महोदय के श्राभारी हैं जिन्होंने जनता की भावनाश्रों **ग्रादर करते हुए यह प्रस्ताव सदन** सम्मख रक्खा है। ग्राज हमारे देखने में श्राता है कि चाहे वह स्टेटस की सर्विसेज हों चाहे बाहर की हों, उन सब जगहों पर पालिटिक्स इंटर करती चली जा रही है। जहां हम एक तरफ देश में समाजवादी ढंगके मामाजिक दांचे की स्थापना की कामना करते हैं ग्रीर एक कल्याणकारी राज्य की कामना करते हैं वहांयह देख कर भ्राश्चर्य होता है। वहां पर तो कम से कम यह बातें नहीं होनी चाहिएं।

### [श्री गणपति राम]

मुझे प्राश्चर्य के साथ कहना पड़ता है कि उत्तर प्रदेश में मृष्टिकल से पी० सी० एस० ग्रीर आई० ए० एस० में शैंडयूल्ड कास्ट्स के ३०-४० अफसर होंगे लेकिन प्रमोशन का जहां मामला आता है, मुझे यह भी सुनने में आता है कि आये से ज्यादा की कौनफिडेंशल रिपोर्ट इस नाते खराब कर दी गई है ताकि औरों के मुकाबले उनका कहीं प्रमोशन न हो जाय। अब इस तरह की बातें अगर देश के अंदर लें तो इसको इंसाफ नहीं कहा जा सकता है।

मने यह भी देखने में प्राता है कि कोई अफसर अगर किसो के यहां एप्रोचेज करता है, चापलसी को उसकी स्रादत है तो उसका बडी ग्रासानी से होता चला जायेगा लेकिन जिसमें ग्रादत नहीं है वह बेचारानोचे ही रहता चला जायगा चाहे उसमें योग्यता स्रोर कर्मठना भने ही क्यों न हो। यह देश के लिए बहुत खतरनाक स्थिति होगी ग्रगर हम इस स्तर पर चने । जबकि देश में प्रशासनिक योग्यता ग्रीर क्षमता को काफी म्रावश्यकता है ऐसे समय में हमें हर एक स्तर पर क्षमता को बढ़ाना चाहिए। जिलों में हम ऐसा भी देखते विक बहुत से अफस-रान जोकि जिम्मेदार पदों पर व वे डिस्क्रिमिनेशन करते हए अपनी कौम और ग्रपनी विरादरी के ग्रफसरों को ब्लाक लीडमं भरते चले जाते हैं।

शिडयूल्ड कास्ट्य ग्रीर शिडयूल्ड ट्राइट्ज के लिए एक रिजर्व्ड कोटा रहते हुए भी उन लोगों को नहीं रखा जाता है। क्या यही हमारे प्रशासन ग्रीर उसके प्रधिकारियों की योग्यता का प्रमाण है? इसको तो ग्रयोग्यता समझा जाना चाहिए ग्रीर जो लोग इस प्रकार पक्षपात से काम लें. उनके कैरेक्टर रोल ग्रीर कान्फिडेंशल

रिपोर्ट में इस बारे में एल्ट्री की जानी चाहिए ।

Services

18 hrs.

में निवेदन करना चाहता हूं कि इस सदन में श्रौर विधान सभाश्रों में भी इस साशय के प्रश्न पूछे जाते हैं कि क्या हरिजनों श्रौर शिड्र्यूल्ड ट्राइब्ज का क्वोटा हर जगह पूरा किया जा रहा है, अनटचै— विलिटी के सम्बन्ध में कितने केंसिज रिजस्टर किये जाते हैं, कितने लोगों पर मुकदमें चलते हैं, कितने छूट जाते हैं श्रौर क्यों छूट जाते हैं श्रौर क्यों छूट जाते हैं इससे प्रकट होता है कि इस विषय में लोगों में बहुन संतोष है।

इस सदन में हर साल शिड्यूल्ड कास्ट्स भ्रौर शिड्यूल्ड ट्राइब्ज के किमश्चर की रिपोर्ट पर विचार होता है भ्रौर उसकी रीकमेंडेशन्ज को यह सदन श्रौर माननीय मंत्री जी मन्जूर करते हैं। लेकिन सरकार खुद उन रीकमेंडेशन्ज के अनुसार कार्य नहीं करती है।

इस थिति में मेरा समझ में नहीं आता कि सर्विसिज का एडिमिनिस्ट्रेटिव समता में कमी कहां से शुरु हं ता है। क्या यू० पी० एस० सी० या स्टेट्स के सिलेक्शन बोजर्ड आदि में तो कमा नहीं है ? जो आवमी चुने जाते हैं, क्या उनमें कमा तो नहीं है ? क्या में समझूं कि हमारा सरकार उस तरफ प्रवज्जह नहीं देना बाहता है ? अपर सरकार आज भा आखें मूंद कर बैठा रहेगा, तो इस संकट के समय में देश की वर्तमान परिस्थित के अनुरुप और जनता की भावनाओं का आदर करते हुये जो प्रशासनिक योग्यता हम चाहते हैं, वह देश में नहीं लाई जा सकेगी।

हम यह मानते हैं कि सरकार में कुछ योग्य श्रौरं ईमानदार श्राफिसर हैं श्रौर उन्हीं बिजह से प्रशासन का सब काम चल रहा है, लेकिन यह कहते हुये आइचर्य होता है भीर हंसी आती है कि ऐसे लोग ऐसे जिम्मे-दार पदों पर रखें गये हैं, जो कि अपने विषय को नहीं जानते हैं। म्राज प्रशासन म्रौर न्याय-ब्यंवस्था पर से जनता का विश्वास उठता जा रहा है। कुछ लोगों को यह कहते हुये सूना जाता है कि एडिमिनिस्टेशन में, एक्सी-क्यटिव में भौर जुडिशरी में भी चोर-बाजारी भ्रीर घसखोरी का बाजार गर्म होता जा रहा है। • में निवेदन करना चाहता हं कि भ्रगर न्याय श्रीर प्रशासन पर से जनता का वि-ब्वास उठ जाता है, तो यह देश के लिये एक खतरनाक स्थिति होगी। इसलिये उन में एडमिनिस्टेटिव क्षमता पैदा करना कार की जिम्मेदारी है। सरकार यह पता लगाये कि कहां पर कमी है। में यह नहीं चाहता कि सरकार किसी गलत ग्रादमी को गलत तरीके से पनिशमेंट दे। लेकिन में इतना जरूर चाहंगा कि जिन लोगों के सही हक हैं, इन्साफ के नाम पर वे उन को मिलने चाहियें ।

में भ्राप को बताना चाहता हूं कि जिस भ्राफिसर ने पी० सी० एस० भौर श्राई० ए० एस० में बवालिफाई किया, जिस ने सेक्शन भ्राफिसर्ज की परीक्षा में बवालिफाई किया, उससे जूनियर व्यक्ति को सुपरसः इ कर दिया गया। इस कारण उस ने उद्योग भवन से कूद कर भ्रात्म-हत्या कर ली। यह घटना इस सदन के सामने श्रीर प्रेस तथा प्लेटफार्म पर भी भ्रा चुकी है। में समझता हूं कि इस सरह के सकड़ों भ्रीर हजारों केस होते होंगे, लेकिन वे सामने नहीं भ्राते होंगे। हम सरकार से प्रायंना करना चाहले हैं कि वह इस तरह की बातों को न होने दे।

 स्टेट सरकारों में इनम करने वाले प्रधि-कारियों में इस बारे में प्रसंतोष है कि ग्रगर कोई ग्राफिसर स्टेट सरकार के ग्रंडर काम करता है, तो उस की रीम्युनरेशन ग्रीर तनस्वाह तथा भत्ता श्रादि कम रहते हैं. लेकिन सेंटर में उसी रंक के श्राफिसर को ज्यादा रीम्यूनरेशन श्रीर तनस्व। तथा भत्ता श्रादि मिलते ह । इस टरह का डिफरें भ क्यों है ? जब हम श्रपने देश में एक समाजवादी ढांचे के समाज की रचना करना चाहते हैं, तो हन को ऊपर से लेकर नोचे तक इस दृष्टि में कार्य करना होगा ।

हम सब जानते हैं कि हमारा देश गांबों का है। इस लिये गांवों की भावनाम्रों का म्रादर करना चाहि। ग्रीर गावों की विकास योजनात्रों स्नादि को प्राथमिकता देनी चाहिये। लेकिन ध्रगर ऐसे ग्रफसरों को, ऐसे प्लानिंग ग्राफिसजं घौर ब्लाक ग्राफिसजं को. तरक्की मिल जाये, जो कि गांवों में कदम रखना ना पसन्द करते हैं स्नीर जो स्रफसर सचमच काम करते हैं भीर गांव के विकास के लिये बहत मेहनत करते हैं, उन को तरवकी न मिले श्रौर उन की उपेक्षा की जाय, तो इस से वे लोग हतोत्साहित होते हैं। मैं सरकार से प्रन-रोध करना चाहुंगा कि इन कमियों को ढंढ कर उन को दूर करने की कोशिश की जाये श्रौर एडिमिनिस्ट्रेशन की क्षमता को बढाने की कोशिश की जाये।

श्री राम सेवक यादव (बाराबंकी) : भ्रष्यक्ष महोदय, १६६० के भ्रन्त में योजना <mark>श्रायोग ने गृह-मंत्रालय श्र</mark>ीर सामुदायिक विकास श्रीर सहकार मंत्रालय की सहमति से श्री वी० टी० कृष्णमाचारी को प्रशासन सम्बन्धी कुछ विशेष समस्याग्रों का ग्रध्ययन करने ग्रौर उन के विषय में भ्रपना प्रयक्तिवेदन देने के लिये कहा था। उन में से पहली समस्या यह थी कि भ्राने वाले पांच वर्षों में भ्राई० ए० एस० कैंडर की ग्रातिरिक्त ग्रावश्यकता में क्या होंगी भौर उनकी भर्ती भौर ट्रेनिंग का तरीका क्या होगा । दूसरी समस्या यह थी कि ग्रगले पांच वर्षों में राज्य स्तर पर कितने भ्रधि-कारियों की भ्रावस्यकता पडेगी भीर उनकी भरती भौर ट्रेनिंग के लिये क्या तरीका अप-नाया जाय । तीसरी समस्या यह थी कि राज्यों

[श्री राम सेवक यादव]

में जो पंनायत राज व्यवस्था लागू की गई है भौर विकास-खंड इत्यादि का निर्माण किया गया है, उन को दृष्टि में रखते हुये राज्यों में जिले का प्रसाशन कैसे चलाया जाये।

जहां तक तं.सरे सवास का सम्बन्ध है, में देखता हूं कि इस प्रतिवेदन में हम को कोई खास बात नहीं मिलती है। इस प्रतिवेदन में हर जगह यही जोर दिया गया है कि ब्राई० ए० एस० ब्राफिशजं की संख्या कैते बढ़ाई जाये, उन को ट्रेनिंग कैसे दी जाये धौर इस सम्बन्ध में क्या सुधार किया जाये। लेकिन मूल समस्या की तरफ इस रिपोर्ट में कोई ध्यान नहीं दिया गया है धौर में समझता हूं कि शायद सरकार दा यह मंशा भी नहीं है कि उधर ध्यान दिया जाये।

स्वतन्त्रत के बाद हम ने भ्रपने देश में एक जनतांत्रिक प्रणाली वाला संविधान बनाया भौर यहां पर समाजवादी समाज की रचना का संकल्प लिया। इसलिये हम को उसी के अनुरूप भ्रपने शासन में तब्दीली करनी चाहिये थी और उस तरफ कदम उठाना चाहिये था।

ब्रिटिश काल में जो अंग्रेज आई० सी० एस० में प्रविष्ट होते थे, उन के दिमाग में यह भावना होती थी कि हम को इंग्लैंड के हित में इस देश पर हुकूमत करनी है और यहां के लोगों पर अपना रोब और आधि-पत्य कायम रखना है। बाद में जो हिन्दुस्तानी आई० सी० एस० में जाने लगे, उन के दिमाग में भी यही बात थी कि हम अंग्रेजी पढ़ कर, अच्छी बोली बोल कर और कम्पीटीशन पास कर के आई० सी० एस० बन जायेंगे, तो हम को अच्छी तन्हवाह मिलेगी और हम साहब कहलाने लगेंगे।

लेकिन स्वतंत्रदा-प्राप्ति के बाद भी हम यहों देखते हैं कि आई० सी० एस० और आई० ए० एस० के अफसरों के दिमाग्र में भी यही वात है कि आफ़िसर बनने के बाद हम को अच्छा वेजन मिलेगा, हमारा जीवन-स्तर ऊंचा उठगा, लोगों पर हमारा रौब होगा और हमारा ठाट-बाट बढ़ेगा । मैं निवेदन करना चाहता हूं कि ब्रिटिश-काल में हमारे श्राफ़िसर्जं के दिमास में जो भावनायें थीं, वही आज भी देखी जाती हैं। अगर यह दिमासी कैफ़ियत अब भी कायम रहती है, तो फिर हम ने अपने संविधान में जो लक्ष्य निर्यारित किया है, उस की प्राप्ति नहीं । "

Services

लेकिन इस प्रतिवेदन में तो केवल प्राई० ए० एस० ब्राफ़िसर्ज की रेकडगेंट ब्रीर देनिंग पर ही सारा जोर दिया गया है। श्रव तो भ्राई० ए० एस० भ्राफ़िशर एक एसा जन्द बन गया है, जिस से छटकारा नहीं होता है। मैं ग्राप को बताना चहिता हं कि १६४८ में ब्राई० ए० एस० ब्राफ़िलर्ज़ की संख्या ८०३ थी और १६६२ में वह वढ़ कर २१४७ हो गई । हम देखते हैं कि हर जगह आई० एस० ब्राफ़ियुर्ज का महत्य बढ़ता जा रहा है । <mark>ब्राज</mark> जिले का नियोजन ग्रधिकारी भी कोई ग्राई॰ ए० एस० आफ़ियर ही नियन्त किया जाता है, चाई उस को सडकें बनाने, तहरों का निर्माण करने और जिले की समस्याधी धीर आव-ध्यकताओं का कुछ मी ज्ञान न हो ग्रीर उन में कुछ भी दिलचस्पी न हो । ग्राज ग्राई० सी० एस० या ब्राई० ए० एस० स्नाफ़ियर को सर्व-गण-सम्पन्न भाना जाता है, चाहे उस में कोई भी गण न हो । मैं निवेदन करना चाहता हूं कि यह मैन्टेलिटी गलत है। प्रगर इस मनोवृत्ति को नहीं बदला जाता है, तो फिर उस उद्देश्य की प्राप्ति नहीं हो सकती है, जिस का जिक हम ने ग्रपने संविधान में किया है ग्रीर जिस के लिए हम यह प्रशासन चलात हैं।

इस रिपेट में यह बहस की गई है कि प्राई० ए० एस० का कैडर कैसे बढ़ाया जाय, उन का इम्तहान कैसे क्षिया जाय ग्रौर सरकारी प्राप्तसरों की श्रवकाश ग्रहण करने की उम्र

nistrative Services

५५ वर्ष हो या ५८ वर्ष । लेकिन बुनियादी बात की तरफ़, इस बात की तरफ़ कि प्रशासन में ऐसा मूल परिवर्तन किया जाय, जिस से हम अपने प्रभीष्ट की प्राप्ति कर सकें, कोई ध्यान नहीं दिया गया है ।

धाज स्थिति यह है कि इंजीयनर, डाक्टरों भौर वैज्ञानिकों की भ्रपेक्षा भाई० सी० एस० घोर श्राई० ए० एस० स्राफ़िसर्ज का महत्व ज्यादा है। इस का नतीजां यह है कि जिन बातों की स्रोर जिन व्यक्तियों की वाकई ब्रहमियत होनी चाहिए. वह न हो कर ग्रनावश्यक ग्राफ़सरों की ग्रहमियत बढ़ जाती है। इस के परिणामस्वरूप उन लोगों में जो देश प्रेम ग्रीर देश के निर्माण के प्रति जो श्रद्धा होती है. वह भी ट्रती जाती है। ये सब चीजें होनी चाहिये थीं। लेकिन ग्राज तो ग्राई० सी० एस॰ ग्राफिसर्स का भी एक प्रकार से पोलि-टिकल, राजनीतिक काम हो गया है। जो भी है, घ्राज राजनीति से सम्बद्ध रहता है । केडर तो एसे श्रफसरों का तैयार किया जाना चाहिये, जो इंजीनियर हैं, जो डाक्टर ह, जो वैज्ञानिक हैं। जब इस तरह की चीजें चलेंगी तो अपने ग्राप काम ठीक चलेगा, ग्रवने ग्राप इनका महत्व घटेगा और इनके दिमाग की कैफियत जो है भ्रफसराना, हकमत करने वाली वह बदलेगेः। तब जा कर जो उद्देश्य ग्रापने ग्रपने सामने रखा है, उसकी प्राप्ति हो सकतो है।

श्राज हमारे देश में ग्राम सभायें वन गई हैं, विकास खंड बन गए हैं। वैसे तो हमारे संविधान ने साफ साफ यह निदेश दिया है कि पंचायतों को हम प्रशासनिक इकाई बनायेंगे। हम ने उस दिशा में कदम उठाया था। लेकिन बह कदम कैसा है? हम ने पंचायतों को प्रशासनिक इकाई नहीं बनाया। बल्कि उसके बीच में हमने एक विकास खंड खड़ा कर दिया श्रीर विकास खंड में भी हमने श्रफसरों का जाल फैला दिया। जो हम चाहते थे कि जनतांत्रिक प्रणालों का निर्माण हो, सत्ता का विकेन्द्रीकरण हो श्रीर पंचायतें प्रमुख इकाई

वने, यह नहीं हो पा रहा है। बल्कि हम एक दूसरी दिशा में चल रहे हैं ग्र.र यहां भी श्रफसरशाही चल रही है, धफसरशाही जगह ले रही है। ग्राज सब से जटिल प्रश्न यह है कि जिला स्तर का प्रशासन कलेक्टर के जरिये चले या किसी जन-प्रतिनिधि के जरिये। यह एक जबर्दस्त प्रश्न है। इसका जवाब दृढ़े वरीर ग्राप देश में जनतांत्रिक प्रणाली का विकास नहीं कर सकते हु। वहत से मनीषी, वहत से राजनीतिक विचारक, स्पष्टतः इस मत के हैं कि कलैक्टर के शासन का श्रन्त होना चाहिये ग्रौर उसका स्थान जो चन प्रतिनिधि हैं, उनको लेना चाहिये । लेकिन श्रध्यक्ष महोदय श्राज जो दो-श्रमली चल रही है. डायार्की चल रही है। एक तरफ अंतिरम जिला परिषद के ग्रध्यक्ष हैं भौर दूसरी तरफ कर्लंक्टर हैं। कर्लंक्टर को शसन का एक प्रमुख ग्रंग माना जाता है। श्रीर श्रव तो उसका नाम भी बदल कर "जिलाधोश" रख दिया गया है। "जिलाधीश" का हिन्दी में धर्य होता है, जिले का ईश्वर श्रीर भगवान । वही श्राज हकमत कर रहा है। स्राप सब उसके हाथ की कटपुतली हैं । जैसी रिपोर्ट वह दे देता है, जिस तरह से वह फाइल रख देता है, वही आप कर देते हैं। जिलाधीश कौन होता है? जिलाधीश श्रच्छी तनस्वाह पाने वाला होता है, ग्रच्छे बंगले में रहने वाला होता है। तीन साल तक वह एक जिले में रहता है ग्रीर इस दौरान में चाहे जिले में डकैतियां पडती रहें. चाहे कत्ल होते रहें, चाहे चोरियां होती रहें, निर्माण का काम हो या न हो, उसकी कागुउ की नाव चलती रहती है। तीन साल के बाद वह उस जिले से चला जाएगा भीर जिले की हालत वैसी की वैसी चलती रहेगी। इस वास्ते नीति में श्राज बुनियादी परिवर्तन की जरूरत

में निवेदन करूंगा कि श्राप एक ऐसा ग्रायोग नियुक्त करें जो इन सारी चीजों की धानबीन करे, इन सब चीजों की जांच पड़ताल करे ग्रौर ग्रपना प्रतिवेदन दे। सरकार ने जो यह 4383 Motion re: Report on DECEMBER 4, 1962 Business Advisory ComIndian and State Administrative Services

4384

### [श्री राम सेवक यादव]

दृष्टिकोण ग्रपनाया है कि उम्र को कैंद को बढ़ा दिया जाए, ग्राई० ए० एस० का कैंडर खड़ा कर दिया जाए, इनको तादाद को बढ़ा दिया जाए, इससे प्रशासन सुधरने वाला नहीं है।

Mr. Speaker: The hon. Minister might just begin.

Shri Harish Chandra Mathur: You want to shut out others, if there is anybody else to speak?

Mr. Speaker: Yes, yes. That is exactly the point.

The Minister of Planning and Labour and Employment (Shri Nanda): Mr. Speaker, Sir this discussion has proved to be very illuminating and it has also raised certain problems which were possibly not quite

relevant to the discussion on this report.

Mr. Speaker The hon. Minister may continue tomorrow. Shri Rane wanted to present a report.

18.133 hrs.

BUSINESS ADVISORY COMMITTEE

TENTH REPORT

Shri Rane (Buldana): Sir, I beg to present the Tenth Report of the Business Advisory Committee.

18.14 hrs.

The Lok Sabha then adjourned till Twelve of the Clock on Wednesday, December 5, 1962 Agrahayana 14, 1884, (Saka).

# [Tuesday, December 4, 1962/Agrahayana 13, 1884 (Saka)]

	Columns		COLUMNS
ORAL ANSWERS TO QUESTIONS	<b>42132</b> 0	BILL PASSED	
S.Q. Subject		BILL PASSED	4232—89
No. 4. Inland Water Transport Services to Assam	4213—17 4217—20	The Deputy Minister in the Manistry of Finance (Shrimati Tarkeshwari Sinha) moved that the Gift-tax (Amendment) Bill be	
CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE (i) Shri Bagri called the atten- tion of the Minister of	4220-31	taken into consideration. The motion was adopted. After clause-by-clause consideration the Bill was passed.	
Defence to the reported news about the communi- cation from the Govern- ment of U.S.S.R. expres- ing their inability to supply MIGs to India.	,	BILL UNDER CONSIDERA- TION  The Deputy Minister in the Ministry of Finance (Shri-	4289 <del>94</del>
The Minister of Defence (Shri Y. B. Chavah) made a statement in regard thereto, (ii) Shri Ram Sewak Yadav called the attention of the Prime Minister to the reported Chinese firing on		mati Tarkeshwari Sinha) moved for consideration of the Tax tion Laws (Amend- ment) Bill. The dis- cussion was not concluded.	
Jawans returning from the NEFA area. The Prime Minister (Shri Jawaharlal Nehru) made a statement in regard		MOTION RE: REPORT ON INDIAN AND STATE ADMINISTRATIVE SERVICES UNDER CONSIDERATION	
thereto. PAPERS LAID ON THE TABLE	4231	Shri Harish Chandra Mathur moved the motion re: Re- port on Indian and State Administrative Services	
A copy of Annual Report of the State Trading Corporation of India Limited, New Delbi, for the year 1961-62, along with the Audited Accounts		laid on the Table on 7-9-62. The discussion was not concluded.	
and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956, was laid on the Table		REPORT OF BUSINESS AD- VISORY COMMITTEE PRESENTED	4284
MESSAGE FROM RAJYA SABHA  Secretary reported a message from Rajya Sabha that at its sitting held on the ard	4232	AGENDA FOR WEDNES- DAY, DECEMBER 5, 1962/ AGRAHAYANA 14, 1884 (SAKA)—	
December, 1962, Rajya Sabha had agreed without any amendment to the State-Associated Banks (Miscellaneous Provisions) Bill, 1962, passed by Lok Sabha on the 28th November, 1962.		Further consideration of the Taxition Laws (Amendment) Bill and passing thereof; and also consideration and passing of the Working Journalists Journalists (Amendment) Bill.	